Vol. 265
No. 10

Friday,
2nd August, 2024

11 Sravana, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Birthday Greetings (page 1)

Papers Laid on the Table (pages 2-9)

Clarification by the Chair (page 9)

Motion for Election to the Rubber Board (page 9)

Motion for Election to the Joint Committee on Offices of Profit (page 10)

Statement regarding Government Business (page 10)

Matters Raised with Permission-

- Incidents of multiple cloud bursts in Shimla, Mandi and Kullu Districts of Himachal Pradesh and Uttrakhand (pages 12-13)
- Demand to Safeguard Gig and Online Platform Workers from exploitative practices (pages 13-14)
- Representation of India by 117 Athletes in the Olympic Games (pages 14-16)
- Demand to set up a Super Speciality Medical Centre in each District of Haryana (pages 16-17)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Content Page

Demand for regulation of sale of pesticides for its optimum utilization and better agricultural production (pages 17-18)

Demand to start direct flights from Delhi to Jagdalpur, Chhattisgarh (pages 18-19)

Demand to start commercial air services from Andhau Airstrip in Ghazipur, Uttar Pradesh (pages 19-20)

Construction of a New Railway Line from Bolangir to Nuapara via Patnagarh-Khaprakhol-Lakhna for Cultural and Socio-Economic Development (pages 20-21)

Demand to allocate more funds for development of Railways in Kerala (pages 21-22)

Demand to re-examine the special category state status of Assam according to the current economic situation of the State (pages 22-23)

Demand to expedite the ongoing infrastructural work for National Sports University in Manipur (pages 23-24)

Demand to Establish a Public Private Partnership (PPP) Model for Accurate Weather Forecasting in the Country (pages 24-25)

Demand to Construct a Multipurpose Hall in Kondagaon District of Chhattisgarh for the players of the State and to include Archery in the scheme for promotion of rural, indigenous and tribal sports (page 25)

Demand for a special package for North Bengal (pages 26-27)

Demand for 'Green Bonus' and special package for the State of Uttarakhand (pages 27-29)

Supply of SPF P. monodon brood stock to the registered shrimp hatcheries (pages 29-30)

Demand to abolish tax on manufacturing of shoes as well as simplification of rules for Shoe Industries (pages 30-31)

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@sansad.nic.in

Content Page

Oral Answers to Questions (pages 31-70)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials *]*

Statutory Resolution — *Adopted* (page 71)

Discussion on the Working of the Ministry of Agriculture and Farmers Welfare - *Reply not concluded* (pages 71-84)

Announcements by the Chair (page 84 and page 131)

Private Members' Resolution

Regarding bringing a legislation to remove education from concurrent list and move it to state list in the Seventh Schedule of the Constitution and other matters - *Discussion not concluded* (page 85 and page 111)

Observations by the Chair (pages 108-111)

Content Page

RAJYA SABHA

Friday, the 2nd August, 2024 / 11 Sravana, 1946 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I take the opportunity to wish Birthday Greetings to hon. Member of Parliament, Dr. Anil Sukhdeorao Bonde. आपके नाम में सुख भी है और देव भी है। His birthday is tomorrow on 3rd August. This is being done as per practice. A Member of this august House since July, 2022, Shri Sukhdeorao Bonde has been a Minister in Maharashtra Government and Member of Maharashtra Legislative Assembly for two terms in the past. He is the National General Secretary of BJP Kisan Morcha. He is a medical practitioner and also a farmer. He owns high-tech multi-specialty hospital and research center, a hospital in Amravati, Maharashtra, and is a member of Indian Medical Association and the Association of Physicians of India. He runs a school and is associated with a skilling center and an old-age home in Amravati. He is married to Dr. Vasudha Bonde, and together they are blessed with son, Kunal and daughter, Manali. Hon. Members, on behalf of this House, I wish him a long, healthy and happy life and extend greetings to family members and also on my own.

Hon. Members, I take the opportunity to extend birthday greetings to hon. Member of Parliament, Shri Mahendra Bhatt, whose birthday is on 4th of August. A two-time Member of the Legislative Assembly of Uttarakhand, 2002 to 2007 and 2017 to 2022, Shri Bhatt has recently been elected as a Member of this august House in April, 2024. He was also the Vice-President of Minor Irrigation Department, Government of Uttarakhand 2010 to 2012. Hailing from Chamoli district of Uttarakhand, he has been an active leader since his youth and held several key positions at the State level. In the BJP, he also played active role during the Uttarakhand Rajya Andolan. He is married to Shrimati Muni Devi and the couple is blessed with son, Abhishek and daughter, Vashnavi. Hon. Members, on behalf of this House and on my own, I wish him a long, healthy and happy life and extend greetings to family members.

Content Page

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table of the House.

I. **Notifications of the Ministry of Electronics and Information Technology**

II. **Reports and Accounts** (2022- 23) **of various Special Economic Zone Authorities and other related papers**

III. **Report and Accounts** (2022-23) **of FDDI, Noida, Uttar Pradesh and other related papers**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I lay on the Table:

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Electronics and Information Technology, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, along with delay statement:-

(1) HQ-16016/1/2023-EU-I-HQ(E)., dated the 16th January, 2024, publishing the Aadhaar (Enrolment and Update) Amendment Regulations, 2024.

(2) A-12013/13/RR/2016-UIDAI(E)., dated the 25th January, 2024, publishing the Unique Identification Authority of India (Appointment of Officers and Employees) Amendment Regulations, 2024.

(3) HQ-16016/1/2023-EU-I-HQ(E)., dated the 27th January, 2024, publishing the Aadhaar (Enrolment and Update) Second Amendment Regulations, 2024.

(4) HQ-13073/1/2024-AUTH-II-HQ/C-13751(E)., dated the 27th January, 2024 publishing the Aadhaar (Sharing of Information) Amendment Regulations, 2024.

(5) HQ-13073/1/2020-AUTH.II(E)., dated the 31st January, 2024, publishing the Aadhaar (Payment of Fees for Performance of Authentication) Amendment Regulations, 2024.

(6) HQ-13073/1/2020-AUTH.II(E)., dated the 31st January, 2024, publishing the Aadhaar (Authentication and Offline Verification) Amendment Regulations, 2024.

[Placed in Library. For (1) to (6) *See* No. L. T. 364/18/24]

Content Page

(ii) A copy (in English and Hindi) of the Ministry of Electronics and Information Technology Notification No. HQ-13073/1/2020-AUTH. II(E)., dated the 9th February, 2024, publishing a Corrigendum to the Hindi version of the Notification No. HQ-13073/1/2020-AUTH. II(E)., dated the 31st January, 2024, along with delay statement.

[Placed in Library. *See* No. L. T. 364/18/24]

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005:-

(a) Annual Report and Accounts of the Noida Special Economic Zone Authority (NSEZ), Uttar Pradesh, for the year 2022- 23, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L. T. 288/18/24]

(b) Annual Report and Accounts of the Falta Special Economic Zone Authority (FSEZ), West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L. T. 289/18/24]

(c) Annual Report and Accounts of the SEEPZ SEZ Authority, Mumbai, for the year 2022-23, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L. T. 290/18/24]

(d) Annual Administrative Report and Accounts of the Visakhapatnam Special Economic Zone Authority (VSEZA), Andhra Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L. T. 291/18/24]

(e) Annual Report and Accounts of the Kandla SEZ Authority, Gujarat, for the year 2022-23, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L. T. 292/18/24]

(f) Annual Report and Accounts of the Madras Special Economic Zone Authority (MEPZ), Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.

Content Page

(ii) Statement by Government accepting the above Reports.
(iii) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. *See* No. L. T. 293/18/24]

III. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the FDDI Act, 2017:-

(a) Annual Report and Accounts of the Footwear Design and Development Institute (FDDI), Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 499/18/24]

I. **Notifications of the Ministry of Agriculture and Farmers Welfare**
II. **Reports and Accounts of various State Agro Industries Development Corporations Limited for various years and other related papers**
III. **Reports and Accounts** (2022-23) **of the Coconut Development Board, Kochi, Kerala; and the NHB, Gurugram, Haryana and other related papers**

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914:-

(1) S.O. 94(E)., dated the 9th January, 2024, publishing the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2024.
(2) S.O. 400(E)., dated the 1st February, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2023.
(3) S.O. 1591(E)., dated the 1st April, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2024.

Content Page

(4) S.O. 1593(E)., dated the 2nd April, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2024.

(5) S.O. 1601(E)., dated the 3rd April, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2024.

(6) S.O. 1602(E)., dated the 3rd April, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2024.

(7) S.O. 2195(E)., dated the 5th June, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2024.

(8) S.O. 2477(E)., dated the 27th June, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Nineth Amendment) Order, 2024.

[Placed in Library. For (1) to (8) *See* No. L. T. 303/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 1590(E)., dated the 1st April, 2024, notifying the establishment of a new Plant Quarantine Station (PQS) at Bhubaneswar, Odisha.

[Placed in Library. *See* No. L. T. 303/18/24]

(iii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. G.S.R. 408(E)., dated the 16th July, 2024, publishing the Ghee Grading and Marking Rules, 2024, under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

[Placed in Library. *See* No. L. T. 634/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Fifty-fifth Annual Report and Accounts of the Bihar State Agro Industries Development Corporation Limited, Patna, Bihar, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

Content Page

(ii) (a) Fifty-sixth Annual Report and Accounts of the Bihar State Agro Industries Development Corporation Limited, Patna, Bihar, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) and (ii) *See* No. L. T. 508/18/24]

(iii) (a) Forty-ninth Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, Kerala, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(iv) (a) Fifty-first Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, Kerala, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(v) (a) Fifty-second Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, Kerala, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (iii) to (v) *See* No. L. T. 507/18/24]

Content Page

(vi) (a) Annual Report and Accounts of the Haryana Agro Industries Corporation Limited, Panchkula, Haryana for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(vii) (a) Annual Report and Accounts of the Haryana Agro Industries Corporation Limited, Panchkula, Haryana, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (vi) and (vii) *See* No. L. T. 509/18/24]

III. (i) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 15 and sub-section (4) of Section 17 of the Coconut Development Board Act, 1979:-

(a) Annual Report of the Coconut Development Board, Kochi, Kerala, for the year 2022-23.

(b) Annual Accounts of the Coconut Development Board, Kochi, Kerala, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working the above Board.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 510/18/24]

(ii) A copy each (in English and Hindi) of the following papers: -

(a) Annual Report and Accounts of the National Horticulture Board (NHB), Gurugram, Haryana, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

Content Page

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 635/18/24]

MR. CHAIRMAN: Prof. S.P. Singh Baghel; not present. Dr. L. Murugan.

Notifications of the Ministry of Information and Broadcasting

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table:-

(i) A copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 151(E)., dated the 1st March, 2024, publishing the Press and Registration of Periodicals Rules, 2024, under Section 21 of the Press and Registration of Periodicals Act, 2023.

[Placed in Library. *See* No. L. T. 636/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 364(E)., dated the 4th July, 2024, publishing the Prasar Bharati (Broadcasting Corporation of India) Deputy Director of Administration (Amendment) Recruitment Rules, 2024, under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library. *See* No. L. T. 637/18/24]

Reports and Accounts (2021-22 and 2022-23) of the BJEL, Kolkata, West Bengal and other related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA MARGHERITA): Sir, I lay on the Table, under sub-section (1)(b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Birds Jute and Exports Limited (BJEL), Kolkata, West Bengal, for the year 2021- 22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

Content Page

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the Birds Jute and Exports Limited (BJEL), Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) and (ii) *See* No. L. T. 336/18/24]

CLARIFICATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I was involved with the Governors' Conference. There was a late night communication to me with respect to Prof. S.P. Singh Baghel that someone else was to do the job. So, it may not be taken against him. There was a communication to me in writing late night that instead of Prof. S.P. Singh Baghel, someone else would be doing it. Since it came very late in the night, and I went to Rashtrapati Bhawan to attend the Governors' Conference, I could not put it in order. So, I am making that clarification.

MOTION FOR ELECTION TO THE RUBBER BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I move:

"That in pursuance of clause (e) of sub-section (3) of the Section (4) of the Rubber Act, 1947 read with Rule 4(2) of the Rubber Rules, 1955, this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Rubber Board in the vacancy caused due to the retirement of Shri Vinay Dinu Tendulkar from the membership of Rajya Sabha on the 28th July, 2023."

The question was put and the Motion was adopted.

Content Page

MOTION FOR ELECTION TO THE JOINT COMMITTEE ON OFFICES OF PROFIT

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, I move:

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee on Offices of Profit be constituted for the purposes set out in the Motion adopted by the Lok Sabha at its sitting held on the 26th July, 2024 and communicated to this House, and resolves that this House do join in the said Committee and proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, five Members from amongst the Members of the House to serve on the said Joint Committee."

The question was put and the Motion was adopted.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I rise to announce that Government Business during the remaining part of the 265th Session of Rajya Sabha will consist of:

(i) Consideration of any items of Government Business carried over from today's order paper. It contains (i) Further Discussion on the Working of the Ministry of Agriculture and Farmers Welfare; (ii) and Discussion on the Working of the Ministry of New and Renewable Energy.

(ii) Consideration and return of Jammu and Kashmir Appropriation (No.3) Bill, 2024, *as passed by Lok Sabha*.

(iii) Consideration and return of the following Bills *after they are passed by Lok Sabha*:-

(a) The Appropriation (No.2) Bill, 2024.

(b) The Finance (No.2) Bill, 2024.

(iv) Consideration and passing of the following Bills *after they are passed by the Lok Sabha*:-

Content Page

(a) The Bharatiya Vayuyan Vidheyak, 2024.
(b) The Disaster Management (Amendment) Bill, 2024.

(v) Consideration and passing of the Oilfields (Regulation and Development) Amendment Bill, 2024, after its introduction.

(vi) Consideration and passing of the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024, *after it is introduced, considered and passed by the Lok Sabha.*

MR. CHAIRMAN: Shri Derek O'Brien.

SHRI DEREK O'BRIEN (West Bengal): Sir, my point of order is under Rule 29(3). The House is running very smoothly with the co-operation from both sides. But, on Friday afternoon, normally, the practice is that we end it after the Private Members' Resolutions. So, to take up any Legislative Business or any Discussion of a Ministry, -- even though we wanted a discussion on the Home Ministry, but that is another issue -- if this can be taken up afresh on Monday at one o'clock or two o'clock because we want to be more participative.

MR. CHAIRMAN: I would take it into consideration and come back to the House at 2.00 p.m.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I wrote a letter to you requesting you to grant me an opportunity. ...*(Interruptions)*...

MR. CHAIRMAN: Let me respond. Hon. Members write a letter and I respond to them. After I have responded to them, if there is an issue and rules permit, then, it can be raised. I will have a word with you. It is under my consideration, serious consideration.

SHRI DIGVIJAYA SINGH: It is a serious issue, Sir.

MR. CHAIRMAN: It is under very serious consideration.

SHRI DIGVIJAYA SINGH: Sir, if possible, please call me today itself.

MR. CHAIRMAN: Hon. Members, as announced in the House yesterday, there will no lunch recess today. ...*(Interruptions)*... Hon. Members, I have received notices under Rule 267... ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, what Business will be transacted at 1 o'clock? ...*(Interruptions)*...

MR. CHAIRMAN: It has already been communicated. Hon. Minister will reply. I had indicated it in detail yesterday. I am only reiterating it for the benefit of Members. Hon. Members, the notice received under Rule 267 is not in accord and hence declined. Now, Shri Pramod Tiwari to raise the issue of flood situation in the State of Uttarakhand and Himachal Pradesh.

MATTERS RAISED WITH PERMISSION

Incidents of multiple cloud bursts in Shimla, Mandi and Kullu districts of Himachal Pradesh and Uttrakhand

श्री प्रमोद तिवारी (राजस्थान): सभापति महोदय, बारिश ने हिमाचल प्रदेश के शिमला, मंडी और कुल्लू जिले में जमकर कहर बरपाया है, जिससे 6 लोगों की मौत हो गई है और करीब 50 लोग लापता हैं। महोदय, श्रीखंड महादेव मार्ग पर भीमडवारी में करीब 250 लोग अभी भी फंसे हुए हैं तथा एक स्कूल, स्वास्थ्य केंद्र तथा दो विद्युत परियोजनाएँ भी क्षतिग्रस्त हो गई हैं। इस तरह से उत्तराखंड के हरिद्वार, देहरादून, चमोली और टिहरी में बादल फटने से तबाही हुई है, जिसमें करीब 16 लोगों की मौत हो गई है और कई लोगों के लापता होने की भी सूचना मिली है। गौरीकुंड से केदारनाथ जाने वाला पैदल रास्ता बह जाने से प्रशासन ने फिलहाल यात्रा रोक दी है। हिमाचल व उत्तराखंड में बादल फटने की अनेक घटनाओं की वजह से लगभग 22 लोगों की मौत हो गई है, करीब 60 लोग लापता हैं और लगभग 50 घर बह गए हैं। एनडीआरएफ, एसडीआरएफ, पुलिस होम गार्ड और फायर सर्विसेज की टीमें राहत, खोज और बचाव कार्य में जुटी हैं।

(**उपसभापति महोदय** *पीठासीन हुए*)

महोदय, प्रकृति से बार-बार छेड़छाड़ करने के कारण बादल फटने की घटनाओं में लगातार बढ़ोतरी हो रही है। हिमालय क्षेत्र में बादल फटने की सबसे अधिक घटनाएं देखी जा रही हैं, क्योंकि हिमालय क्षेत्र में दसकीय तापमान वृद्धि, वैश्विक तापमान वृद्धि की दर से अधिक है। बादल फटने के कारण फ्लैश फ्लड, लैंडस्लाइड और लैंडकेविंग की घटनाएं हो जाती हैं। बादल फटने की संभावनाओं का पता करने के लिए अत्याधुनिक राडार के एक बेहतर नेटवर्क की

Content Page

आवश्यकता होती है, जो कि अपेक्षाकृत काफी महंगा है। सरकार को इस सिलसिले में ठोस कदम उठाने की जरूरत है। भारत में यद्यपि प्राकृतिक घटनाएं अधिक घटित होती हैं, तथापि देश में संरचना योजना, प्रबोधन बचाव कार्य, आपदा के पश्चात विकास कार्य और आपदा के पूर्व तैयारी इत्यादि क्षेत्रों में सामान्यतः कमी पाई जाती है। अतः मैं सदन के माध्यम से केंद्र सरकार से यह आग्रह करता हूं कि इन पहलुओं को ध्यान में रखते हुए एक रचनात्मक कार्यक्रम बनाए तथा दोनों राज्य सरकारों को इस स्थिति से निपटने के लिए पर्याप्त धन उपलब्ध कराए। चूँकि पिछली बार हिमाचल में जो विनाश लीला हुई थी, उस पर केंद्र सरकार ने यथोचित धनराशि आज तक नहीं दी है। महोदय, मेरा कहना है कि राजनीतिक आधार पर नहीं, बल्कि क्षति के आधार पर क्षतिपूर्ति की जाए और हिमाचल प्रदेश के लिए एक पैकेज की व्यवस्था की जाए - यह मेरा आपसे आग्रह है।

MR. DEPUTY CHAIRMAN: Thank you. The following hon. Members associated themselves with the matter raised by Shri Pramod Tiwari: Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala) and Shri M. Mohamed Abdulla (Tamil Nadu).

Now, Shri Tiruchi Siva. Demand to save gig and online platform workers from exploitative practices.

Demand to safeguard Gig and Online Platform Workers from exploitative practices

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I would like to draw the attention of the Government towards the need to evolve solutions to safeguard the gig and online platform workers from exploitative practices by some private companies. Sir, it is a very important issue.

Gig economy offers flexibility and income opportunities to nearly 80 lakh workers as of now, and, it is expected to rise up to 2.3 crore by 2030 as per the NITI Aayog Report. But these workers are vulnerable to unfair treatment and insufficient protection. The pandemic has revealed a very significant role of the gig workers. They played a role in the economy by virtue of their roles as drivers, delivery persons and agents. Who are gig workers is the question. They comprise of those who are working in Swiggy, Zomato, Dunzo, Ola, Uber, etc. Around 80 lakh such workers are there. They ensured the basic necessity of the people when the whole world was locked inside. They played a very great role at that time. But the recent reports highlight the precarious conditions faced by these workers. For instance, delivery persons failing to meet certain targets have seen their health insurance coverage reduced or even revoked, placing them and their families at significant risk in the event of medical emergencies. This is at odds with global standards. For instance, food delivery platforms around the globe offer accident coverage to gig workers without any gratiification. Insecurity of employment is an impediment for these

Content Page

workers in unionizing and engaging in collective bargaining. Gig workers are frequently classified as independent contractors rather than service sector employees in the organized sector, thereby excluding them from traditional labour protections and benefits. They are often termed as partners or agents instead of workmen. The Supreme Court has also held very well to support this view admitting pleas for extending social security benefits to gig workers including health insurance and maternity benefits. Promising legislative efforts at various State levels have also aimed at addressing these concerns. It is imperative that we take immediate steps to remedy this and ensure that gig workers are as well compensated and protected as any other worker in the organized sector. I urge the Government to establish a national framework for the regulation of the gig economy and ensure uniform standards for all workers across the service sector. Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Tiruchi Siva ji. The following hon. Members associated themselves with the matter raised by hon. Member, Shri Tiruchi Siva: Shri M. Mohamed Abdulla (Tamil Nadu), Shri N.R. Elango (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Prakash Chik Baraik (West Bengal), Ms. Dola Sen (West Bengal), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Sulata Deo (Odisha), Shri Haris Beeran (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha), Shri Sujeet Kumar (Odisha), Shri Saket Gokhale (West Bengal), Shri Jawhar Sircar (West Bengal), Shrimati Renuka Chawdhury (Telangana), Shri Pramod Tiwari (Rajasthan), Shrimati Mahua Maji (Jharkhand) and Shri Ramji (Uttar Pradesh).

Now, Shri Kartikeya Sharma; not present. Shrimati Mamata Thakur, regarding representation of India by 117 athletes in Olympic Games.

Representation of India by 117 athletes in the Olympic Games

SHRIMATI MAMATA THAKUR (WEST BENGAL): *"Respected Deputy Chairman Sir, thank you for giving me the opportunity to speak in Zero Hour. Sir, I want to speak in my mother tongue Bengali. The Olympics are still underway in France, where 117 athletes from India have participated, of them, 70 are men and 47 women athletes.

* English translation of the original speech delivered in Bengali.

Content Page

No one has raised any question about their caste, caste, religion, language. They all play and are playing for the country. And, every Indian, every countryman is also a passionate supporter of their sport. This is the specialty of our country of special heritage, where we all stand by each other, be it sports, literature, art, science or whatever. In all fields of art-religion-language, 'unity in diversity' enriches and advances us. Therefore, the attempt to divide the common people of our country on the basis of religion, language, ethnicity, caste is never correct. It is not advisable to ask any of the citizens of the country to show proof of that identity on the basis of any condition. No condition should be imposed on any citizen to live peacefully in this country. We are, therefore, in favour of natural unconditional citizenship. We are not in favour of asking citizens to show any illusory, unreal paper for no reason. Those who already vote, who have some valid identity card, by showing which we vote and at times elect the Prime Minister of the country and the Chief Minister or the Government of different states, asking them to show a new paper or making them say 'I am not a citizen, I want to become a citizen' and making them apply for citizenship is very disrespectful. In the name of giving citizenship, imposing conditions on it, asking to submit various documents of ancestors and if they cannot submit, not granting citizenship, creating such situation and sending them to detention camps is terribly dishonorable. If you want to give any citizenship card to the citizens of the country, it must be given unconditionally. Asking for a paper, forcing them to fill out a form with wrong credentials is condemnable. I condemn the game that has been started with the issuance of that citizenship card by imposing conditions.

The diversity of our country India is our pride. We should not impose any conditions or dishonour its people. The tradition of 'unity in diversity' of our country, India will be celebrated. None of us has the right to disrespect our brothers and sisters by asking them to show papers if they cannot give unconditional citizenship. Let us all live together and move forward.

Jai Jai Sri Sri Harichand Guruchand Thakur's Jai! Jai Bangla!

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Mamata Thakur: Shri Prakash Chik Baraik (West Bengal), Shri Samirul Islam (West Bengal), Dr. John Brittas (Kerala), Shrimati Sulata Deo (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shrimati Mahua Maji (Jharkhand), Ms. Dola Sen (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri Mohammed Nadimul Haque (West Bengal), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Dr.

Content Page

Fauzia Khan (Maharashtra), Shri Jawhar Sircar (West Bengal), Shri Saket Gokhale (West Bengal) and Ms. Sushmita Dev (West Bengal).

Demand to set up a Super Speciality Medical Centre in each district of Haryana

SHRI KARTIKEYA SHARMA (Haryana): Sir, I rise to bring this issue to the attention of this esteemed House. There is an urgent need to upgrade our healthcare infrastructure at the district level in Haryana. Currently, the district-level health facilities in our State, while serving basic healthcare needs, often lack advanced medical services required for treating complex diseases. Many residents, when faced with severe health issues such as liver and biliary conditions, kidney ailments, heart diseases, cancer and other orthopedic problems, are forced to seek treatment in far-off metropolitan cities. This not only puts significant financial and emotional strain on families but also leads to delays in receiving critical medical care. Our existing Government hospitals, although staffed with dedicated healthcare professionals, need substantial upgrades to meet the growing and diverse medical needs of our population at the local levels.

In response to this pressing issue, I propose that we declare or upgrade one of the Government hospitals in every district as a super speciality centre for integrated medicines. These centres will be equipped with specialized wings dedicated to liver and biliary care, nephrology, cardiology, pediatrics, orthopedics, cancer care and general medicine. By leveraging a Public-Private-Partnership (PPP) model, we can ensure that these centres are built with state-of-the-art facilities and technology. The Central Government can provide one-time financial assistance and support for the establishment of these centres while the State Government will bear the recurring expenses. Additionally, the revenue generated from the services and the contributions through CSR initiatives from private enterprises will help sustain these centres. This strategic upgrade will transform our district hospitals into hubs of advanced medical care, providing timely and quality treatment to our citizens.

Integrative medicine, which combines traditional medical practices with modern treatment methods, will bring numerous benefits to the citizens of Haryana. It is important to understand that a patient who is suffering from cancer or a patient who has a kidney ailment needs particular type of treatment. It is very difficult for people from faraway places to come to the metropolitan or big cities to get the treatment on a regular basis. We can have cancer care centres to administer chemotherapy for instance or a centre where kidney ailments can be treated. These are the kind of models that are required in the rural and sub-district level areas.

Content Page

My honest and sincere suggestion is that if the Government proposes that the Central Government can give one-time assistance to them through a Public-Private Parternship, the State Governments can provide land and the Central Government can provide the funds. Then it can become a tertiary care centre in the districts for the people. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Kartikeya Sharma: Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha) and Dr. Fauzia Khan (Maharashtra).

Demand for regulation of sale of pesticides for its optimum utilization and better agricultural production

SHRI M. SHANMUGAM (Tamil Nadu): Sir, it is about sale of banned pesticides and hence strict monitoring of the sale of pesticides. According to the Expert Committee Report, 66 pesticides are either banned or restricted in other countries but they are continued to be registered in India for use. Even Endosulfan, which was banned by the Supreme Court, is being used in agriculture. Fertilizer and pesticide distributors and agents are selling these banned items and the poor farmers do not know their consequence and effect of using these harmful pesticides and hence the farmers continue to use these pesticides unknowingly.

There should be periodical review of these pesticides and harmful chemical insecticides by the Expert Committee to ensure that they are not sold in the Indian markets and poor farmers are not taken for a ride. Sometimes farmers are issued outdated and expired fertilizers and pesticides which have no effect on the agricultural production and it causes loss to the farmers. I would urge upon the Government to promote use of bio-pesticides which are largely safer than chemical fertilizers. Awareness campaigns should be launched among farmers to spread message of optimum use of fertilizers and pesticides so that there is no harm to farm produce. I would demand that there should be pesticide control mechanism to monitor use of optimum and select pesticides for better agricultural production. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri M. Shanmugam: Shri M. Mohamed Abdulla (Tamil Nadu), Shri Sant Balbir Singh (Punjab), Shri Sanjeev Arora

Content Page

(Punjab), Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shrimati Renuka Chowdhury (Telangana), Shri Ramji (Uttar Pradesh), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shrimati Sulata Deo (Odisha), Haris Beeran (Kerala), Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shrimati Mahua Maji (Jharkhand), Dr. Fauzia Khan (Maharashtra), Shri Sujeet Kumar (Odisha) and Shri Jawhar Sircar (West Bengal).

Demand to start direct flights from Delhi to Jagdalpur, Chhattisgarh

श्री मुजीबुल्ला खान (ओडिशा): उपसभापति महोदय, मैं जगदलपुर शहर, जो छत्तीसगढ़ के बस्तर जिला में है, बहुत अच्छा और खूबसूरत शहर है। उस शहर की दिल्ली से डायरेक्ट कनेक्टिविटी नहीं है। अगर दिल्ली से वहाँ की डायरेक्ट कनेक्टिविटी हो, तो इससे लोगों को, खासकर टूरिस्ट्स को, बहुत सहूलियत होगी। वहाँ पर जगदलपुर के आसपास किरंदुल आयरन ओर माइंस है, बैलाडीला माइंस है और टूरिस्ट प्लेस के हिसाब से चित्रकूट वॉटरफॉल है, तीरथगढ़ है और इंडस्ट्रीज़ के हिसाब से अभी NMDC का स्टील प्लांट स्थापित हुआ है।

इसके साथ-साथ सबसे बड़ी बात यह है कि जगदलपुर शहर ओडिशा से लगा हुआ है। वहाँ से 14-15 किलोमीटर जाने के बाद ओडिशा आता है। ओडिशा में भी कुछ ऐसे प्रमुख स्थान हैं, जो दिल्ली से डायरेक्टली कनेक्ट हो सकते हैं। ओडिशा के कोरापुट डिस्ट्रिक्ट में गुप्तेश्वर टेम्पल है, जो कि भगवान शिव का बहुत अच्छा मन्दिर है, जहाँ लोग देश के अन्दर से तो आते ही हैं, बाहर से, देश-विदेश से भी आते हैं। इसके होने से वहाँ जाने के लिए भी एक बहुत बड़ी सुविधा स्थापित हो सकती है।

वहाँ सुनाबेड़ा में हिन्दुस्तान ऐरोनॉटिक्स लिमिटेड (एचएएल) है, जो हमारा मिग का कारखाना है। वहाँ जाने के लिए भी जो ऑफिसर्स दिल्ली से डायरेक्ट जाना चाहते हैं, अगर वे जगदलपुर में उतरेंगे, तो वह पास में ही होगा। नवरत्न कम्पनियों में से एक नेल्को भी वहीं आसपास में दामनजोड़ी में है। इसी प्रकार से, 120 किलोमीटर के रेडियस में छत्तीसगढ़ और ओडिशा, दोनों को इससे बेनिफिट हो सकता है, अगर वहाँ के लिए दिल्ली से डायरेक्ट फ्लाइट हो। इससे टूरिस्ट्स के लिए भी सुविधा हो सकती है, ऑफिशियल्स के लिए भी सुविधा हो सकती है और छत्तीसगढ़ तथा ओडिशा के जो स्टूडेंट्स यहाँ दिल्ली में पढ़ते हैं, उनके लिए भी सुविधा हो सकती है कि वे ठीक वक्त पर अपने गंतव्य तक पहुँच सकेंगे।

मैं आपके माध्यम से केन्द्र सरकार से अनुरोध करूँगा कि at least हफ्ते में दो दिन दिल्ली से जगदलपुर, छत्तीसगढ़ के लिए डायरेक्ट फ्लाइट होनी चाहिए, ताकि अभी जो हैदराबाद से या रायपुर से घूम कर जाना पड़ता है, इससे टूरिस्ट्स को, लोगों को बहुत तकलीफ होती है। तो केन्द्र सरकार से मेरी गुजारिश है कि सबको नजर में रखते हुए, दो स्टेट्स को नजर में रखते हुए, छत्तीसगढ़ और ओडिशा को नजर में रखते हुए, सबकी सुविधा के लिए, अगर इसे हफ्ते में दो दिन के लिए शुरू किया जाए, तो बहुत सुविधा होगी। बहुत-बहुत धन्यवाद।

Content Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Muzibulla Khan: Shri M. Mohamed Abdulla (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri Subhasish Khuntia (Odisha), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala) and Dr. Kanimozhi NVN Somu (Tamil Nadu), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Sulata Deo (Odisha), Shri M. Shanmugam (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Sujeet Kumar (Odisha), Shri Devendra Pratap Singh (Chhattisgarh) and Shri Niranjan Bishi (Odisha).

Demand to start commercial air services from Andhau airstrip in Ghazipur, Uttar Pradesh

डा. संगीता बलवन्त (उत्तर प्रदेश): माननीय उपसभापति महोदय, आपने मुझे एक जनकल्याणकारी विषय पर बोलने का जो सुअवसर प्रदान किया है, इसके लिए मैं आभार व्यक्त करती हूँ।

आज़ादी के 67 साल बाद 2014 से पहले सम्पूर्ण भारतवर्ष में मात्र 74 एयरपोर्ट्स थे। 2014 के बाद यशस्वी प्रधान मंत्री, माननीय श्री नरेन्द्र मोदी जी के नेतृत्व वाली सरकार में पिछले 10 वर्षों में एयरपोर्ट्स की संख्या में दोगुनी वृद्धि हुई और एयरपोर्ट्स की संख्या बढ़ कर 148 हो गई है। महोदय, इसी क्रम में, मैं उत्तर प्रदेश के अपने गृह जनपद गाजीपुर की तरफ केन्द्र सरकार का ध्यान आकृष्ट कराते हुए कहना चाहूँगी कि उत्तर प्रदेश के गाजीपुर से 5 किलोमीटर की दूरी पर, गाजीपुर-मऊ मार्ग पर अंधऊ में द्वितीय विश्व युद्ध के दौरान 63 एकड़ में फैली हुई हवाई पट्टी बनाई गई थी। आज भी यह अंधऊ हवाई पट्टी सक्रिय है, जिस पर आए दिन चार्टर्ड प्लेन्स उतरते रहते हैं।

माननीय उपसभापति महोदय, मैं गाजीपुर अंधऊ हवाई पट्टी को केन्द्र सरकार की महत्वाकांक्षी 'उड़ान योजना' के तहत व्यावसायिक विमान सेवा हेतु स्थापित कराने की माँग करती हूँ, क्योंकि गाजीपुर जनपद के साथ-साथ मऊ, बलिया, आजमगढ़, चंदौली जनपदों के साथ-साथ सीमावर्ती बिहार प्रांत के कई जिलों के लोगों के आवागमन के लिए सुगमता प्रदान करेगा। यह इन जगहों के लोगों के लिए लाभकारी सिद्ध होगा, क्योंकि इन जनपदों के नागरिकों को हवाई यात्रा हेतु 50 से 150 किलोमीटर तक का सफर तय करके वाराणसी या गोरखपुर एयरपोर्ट जाना पड़ता है।

माननीय उपसभापति महोदय, मैं दो पंक्तियाँ कह कर अपनी वाणी को विराम दूँगी। ये पंक्तियाँ मेरी स्वरचित हैं। मैं कहना चाहूँगी :

'ताज पहनने की चाहत तो सबको है,
पर आदमी उस लायक होना चाहिए।
तकदीर जो देश की बदल दे, मोदी जैसा नायक होना चाहिए।'

बहुत-बहुत धन्यवाद।

Content Page

श्री उपसभापतिः धन्यवाद, डा. संगीता जी। The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Sangeeta Balwant: Shri Neeraj Shekhar (Uttar Pradesh), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri Mahendra Bhatt (Uttarakhand), Shri Madan Rathore (Rajasthan), Shrimati Sadhna Singh (Uttar Pradesh), Shri Mayankbhai Jaydevbhai Nayak (Gujarat), Shri Kesridevsinh Jhala (Gujarat), Dr. Parmar Jasvantsinh Salamsinh (Gujarat) and Shri Samik Bhattacharya (West Bengal) .

माननीय श्री निरंजन बिशी जी, 'Construction of a new railway line from Bolangir to Nuapara via Patnagarh - Khaprakhol - Lakhna for cultural and socio-economic development.'

Construction of a New Railway Line from Bolangir to Nuapara *via* Patnagarh-Khaprakhol-Lakhna for cultural and socio-economic development

SHRI NIRANJAN BISHI (Odisha): Thank you, hon. Deputy Chairman, Sir, for giving permission to raise a matter of urgent public importance on the issue of construction of new railway line from Bolangir to Nuapara via Patanagarh - Khaprakhol - Lakhna for cultural development and socio-economic development of Western Odisha and in general, Odisha State.

The final location survey for construction of new railway line from Bolangir to Nuapada via Dhulusar-Chudapali-Bhainsa-Patnagarh-Gambhari-Khaprakhol-Lakhna has already been completed. The distance of new railway line is 100 kilometers. Approximate estimated cost for the final location survey of the new railway line was Rs.4.35 crore. The proposed new railway line will fulfill the demand of tourists and cultural development of Harishankar temple and also the biodiversity heritage site of Gandhamardan Hill Range, as well as the socio-economic development of Western Odisha. With regard to Harishankar temple, it is believed that, according to epic Ramayan, Lord Hanuman lifting of Gandhamardan, to save the life of Lakshman in search of the rarest medicinal plant Sanjeevani, left some parts of Gandhamardan Hill at Harishankar. Presently, the site is worshipped as the abode of Lord Shiva at Harishankar. Lakhs of devotees visit the Gandhamardan Parvat where Lord Shiva is being worshipped. On the other side of the Gandhamardan Hills, Lord Nrusinghanath, incarnation of Lord Vishnu, is worshipped there. So, lakhs of devotees, lakhs of tourists and nature lovers go to that place. But there is no railway communication, no flight communication, and also no road communication. So, the East Coast Railway, Ministry of Railways, Government of India will be benefited owing

Content Page

to the commercial viability of the proposed new railway line from Bolangir to Nuapada via Khaprakhol. Therefore, Sir, I would like to seek your kind intervention... *(Time-bell rings.)*

MR. DEPUTY CHAIRMAN: Thank you Niranjan Bishi*ji*, time is over. ...*(Interruptions)*... The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Niranjan Bishi: Shri Subhasish Khuntia (Odisha), Shrimati Sulata Deo (Odisha), Dr. John Brittas (Kerala), Dr. Sasmit (Odisha) Patra, Shri M. Mohamed Abdulla (Tamil Nadu), Dr. V. Sivadasan (Kerala) and Shri Sujeet Kumar (Odisha).

Shrimati Jebi Mather Hisham, 'Demand to allocate more funds for development of railways in Kerala'.

Demand to allocate more funds for development of Railways in Kerala

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I would like to draw the attention to the neglect of the State of Kerala regarding the Railway development of the State. Despite Kerala being the key generator for revenue for Railways with eleven railway stations being in the top 25 railway stations of the Southern Railway, with the highest revenue generation in the Fiscal Year 2023-24, the allocation in the Union Budget is very, very disproportionate for Kerala with Kerala ranking third lowest among the Indian States. I repeat, Kerala ranks third lowest in Railway allocation as far as Union Budget is concerned. Some of the important projects such as the Angamaly-Sabari Railway Line which is the connecting line to the Sabarimala Shrine remains a distant dream with no sufficient allocation for it. Sabari Railway Line is the priority for Kerala and all the MPs from Kerala, across party lines, have been requesting for it but stands ignored. The Kochuveli Master Plan, for the Fourth Stage, there is no allocation for it. The Ernakulam-Kayamkulam Doubling has no fund allocation. The Trivandrum-Kanyakumari Doubling has less allocation when compared to previous Budgets. The location survey of the Ernakulam to Shoranur, the third track is still not completed. Kerala has only two Vande Bharat Services where other States have five to six services and the temporary Ernakulam to Bengaluru Vande Bharat may be made permanent and should be made permanent with services making it regular. Also, Sir, the trains are jam-packed with over-crowding and, recently, the social media is flooded with pictures of over-crowded trains. Eighteen ladies fainted in the train due to over-crowding. There is a significant shortage of Super-fast Express and Passenger and MEMU services. The urgent requirement is to have services originating

Content Page

from Trivandrum- Kottayam and Ernakulum. I am privileged that both the Union Minister of Railways and the Finance Minister are here.

I urge the Central Government to address these disparities and also to allocate sufficient and additional funds so that these issues can be addressed and also prioritise passing of the projects which are already announced. It is important to ensure adequate and sufficient funds across India, it should be made so that India progresses. Thank you very much.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Jebi Mather Hisham: Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Mahua Maji (Jharkhand), Shri Haris Beeran (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. John Brittas (Kerala), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Neeraj Dangi (Rajasthan), Shri Ashok Singh (Madhya Pradesh), Shri Saket Gokhale (West Bengal) and Shri Sant Balbir Singh.

Now, hon. Shri Ajit Kumar Bhuyan, 'Demand to re-examine the Special Category State status of Assam according to the current economic situation of the State'.

Demand to re-examine the Special Category State status of Assam according to current economic situation of the State

SHRI AJIT KUMAR BHUYAN (Assam): Thank you, Mr. Deputy Chairman, Sir, for allowing me to raise an important issue about Assam. The Special Category States came into being in 1969 upon the recommendations of the National Development Council which made the provisions of allocating 30 per cent of the total fund available under the head of normal plan assistance to State plans of three States, viz., Assam, Nagaland and Jammu & Kashmir. It may be noted that normal plan assistances to the Special Category States (that is, 30 per cent of the total fund set aside for three States) were provided through 'negotiations' between the concerned State Government and the Planning Commission while the remaining 70 per cent was divided among the other 'general category' States using an objective criterion known as Gadgil-Mukherjee formula. Now, the question is, why should Assam continue to be a Special Category State? There are three fundamental reasons for this and they are the following. Assam is one of the three States to be accorded as a Special Category State in 1969 upon the recommendation of the National Development Council. The 14th Finance Commission did not and cannot revoke the status simply

Content Page

because this is not within their jurisdiction. As such, the status of Special Category State continues for the State of Assam. The 14th Finance Commission has not come up with a specific recommendation regarding discontinuation of the Special Category State in their report in deciding the transfer of resources to States from the Union. The Commission, thus, did not make a distinction between Special and General Category States in determining the norms and recommendations. Therefore, in essence, there is no reason to believe that the 'Special Category State' status of Assam has come to end. Most importantly, 'Special Category State' Status is specifically related to the provisions of the grants made by the Union Government out of the Consolidated Fund of the Government of India and how the grants are to be made is governed by the provisions of the Article 275 of the Constitution...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Ajit Kumar Bhuyan: Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Niranjan Bishi (Odisha), and Dr. Fauzia Khan (Maharashtra).

Now Shri Maharaja Sanajaoba Leishemba; demand for expediting ongoing infrastructural work for National Sports University in Manipur.

Demand to expedite the ongoing infrastructural work for National Sports University in Manipur

SHRI MAHARAJA SANAJAOBA LEISHEMBA (MANIPUR): Sir, I thank you for giving me this opportunity. The subject of my Zero Hour notice is the demand for expediting ongoing infrastructural work for National Sports University in Manipur. In recognition of Manipur's contribution in games and sports, the Government of India has taken a historic decision for the establishment of a National Sports University at world-class standard in Manipur. Sir, this will be the first of its kind in the nation. For this, the people of Manipur are very grateful to our hon. Prime Minister, Shri Narendra Modiji for introducing a Bill for National Sports University in 2017 and then, passed the Bill as an Act in 2018 in the Parliament. However, after getting adequate land for construction at Koutruk, a village in Imphal, West District Manipur, the progress of infrastructural construction and other related works are very slow. Sir, there may be many reasons for this delay, but it should be expedited at any cost in the interest of our sportspersons across the nation. So I humbly urge upon the Union Government and the concerned ministry to expedite the ongoing infrastructural work of National Sports University so that it may be fully functional at the earliest. Thank you, Sir.

Content Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Maharaja Sanajaoba Leishemba: Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shrimati Sudha Murthy (Nominated), Shrimati Darshana Singh (Uttar Pradesh), Shrimati Sangeeta Yadav (Uttar Pradesh), Shri Rambhai Harjibhai Mokariya (Gujarat), and Shrimati Dharmshila Gupta (Bihar).

Dr. Kanimozhi NVN Somu; demand to establish a public-private partnership model for accurate weather forecasting in the country.

Demand to establish a Public Private Partnership (PPP) model for accurate weather forecasting in the country

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, in India, extremely harsh weather conditions like heat waves, bitter cold, unprecedented heavy rainfalls cause heavy loss of life and damage to property and paralyse the normal life and hence productivity. The Indian Meteorological Department, the National Disaster Management Authority, and the Indian Space Research Organization are responsible for weather predictions and early warnings. To achieve such a high level of accuracy, the Indian Meteorological Department requires investments totalling several billion dollars. A public-private partnership model is more suitable for India. Leveraging the expertise, the global private sector players, in accurate weather forecasting well in advance, will be the game-changer in years ahead. Private entities having proprietary sensors for weather data collection run sophisticated models and utilize supercomputing resources to analyze vast amounts of global data. By trans-positioning to a PPP model, as recommended by the World Bank, the World Meteorological Organisation, India can better prepare for future extreme weather events and reduce losses. There are numerous well-known companies that utilize artificial intelligence, machine learning, big data analysis, and proprietary models with their own sensor networks. Sir, therefore, I urge upon the Government to establish PPP model for weather forecasting, which is very essential for India's progress in coming decades and must take place immediately.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Kanimozhi NVN Somu: Shrimati Sulata Deo (Odisha), Shri Tiruchi Siva (Tamil Nadu), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala),

Content Page

Shri N.R. Elango (Tamil Nadu), Shri M. Shanmugam (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Haris Beeran (Kerala), Shrimati Mahua Maji (Jharkhand), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Saket Gokhale (West Bengal), Shri Jawhar Sircar (West Bengal), and Dr. Sasmit Patra (Odisha).

Now, Shrimati Phulo Devi Netam on 'Demand to construct a multipurpose hall in Kondagaon district of Chhattisgarh for the players of the State and to include Archery in the scheme for promotion of rural, indigenous and tribal sports'.

Demand to construct a Multipurpose Hall in Kondagaon district of Chhattisgarh for the players of the State and to include Archery in the scheme for promotion of rural, indigenous and tribal sports

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): धन्यवाद महोदय, छत्तीसगढ़ ने कई ऐसे खिलाड़ी दिए हैं, जिन्होंने देश और दुनिया में भारत का नाम रौशन किया है। हमारे छत्तीसगढ़ के खिलाड़ी विशेषकर आदिवासी और महिला खिलाड़ी भी किसी मायने में कम नहीं हैं। आदिवासियों का खेल के प्रति प्रेम ही है कि सुविधाओं के अभाव में भी बच्चे अपना बेहतरीन प्रदर्शन दे रहे हैं। जून, 2023 को आयोजित प्रथम राष्ट्रीय जनजाति खेल प्रतियोगिता में छत्तीसगढ़ के खिलाड़ियों ने 15 पदक अपने नाम किए थे। फुटबाल बालिका टीम की लड़कियों ने स्वर्ण पदक जीतकर अपना लोहा मनवाया। तीरंदाजी में भी इनका उत्कृष्ट प्रदर्शन रहा है।

महोदय, छत्तीसगढ़ में विशेषकर आदिवासी बाहुल्य बस्तर संभाग में खिलाड़ी तो बहुत अच्छे हैं, लेकिन खेल अवसंरचनाओं का अभाव होने के कारण अंतरराष्ट्रीय स्तर पर आगे नहीं बढ़ पा रहे हैं। अतः मेरा आपके माध्यम से निवेदन है कि छत्तीसगढ़ के कोंडागांव जिले के फरसगांव में एक मल्टी परपज हॉल बनाया जाए तथा ग्रामीण स्वदेशी जनजाति खेलों को बढ़ावा देने की योजना में तीरंदाजी को भी जोड़ा जाए, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Phulo Devi Netam: Shri Pramod Tiwari (Rajasthan), Shri Devendra Pratap Singh (Chhattisgarh), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri Haris Beeran (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Ramji (Uttar Pradesh), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha) and Shri Anil Kumar Yadav Mandadi (Telangana).

धन्यवाद श्रीमती फूलो देवी नेतम जी। Now, Shri Samirul Islam on 'Demand for a special package for North Bengal'.

Content Page

Demand for a special package for North Bengal

SHRI SAMIRUL ISLAM (West Bengal): Sir, I would like to speak on that topic in my mother-tongue, Bengali. *"Respected Deputy Chairman Sir, @. ...*(Interruptions)*...*

श्री सामिक भट्टाचार्य (पश्चिमी बंगाल): @

MR. DEPUTY CHAIRMAN: This will not go on record. ...*(Interruptions)*... Please speak on the subject.

SHRI SAMIRUL ISLAM: "Respected Sir, Bengal comprises of Darjeeling Hills in the north and Bay of Bengal in the south, this is my Bengal, our Bengal. Hon. Chief Minister, Mamata Bandyopadhyay, after assuming office, tried her best to usher in development in North Bengal and will continue to do so. However, the Central Budget clearly shows, leave aside development of north Bengal, that no allocation has been made in the General Budget for the devastating Ganga erosion of Malda, flood control of Teesta, or the development of Darjeeling Hills and tea gardens. Had the Central Government been really sincere about the prospects and development of North Bengal, it would have given a special package to the state for North Bengal. Sir, there is something wrong at the very inception.

The Central Government which is not releasing the poor tax payers' money amounting to Rs. 1,71,000 crores due to the State Government, what has it to do with North Bengal or South Bengal. This Government, after being defeated by the people of Bengal time and again, is now trying to take revenge on them. So it is trying to create an atmosphere of uncertainty in the state. @ We have to keep in mind that divisive politics can never succeed in making a nation or its people prosperous.

Through you Sir, I demand an exclusive Special Package for the people of North Bengal. @ The Prime Minister of India had visited Bengal on the eve of the election and he had said that he loves Bengal deeply and he wishes to take birth in Bengal in his next life. Through you Sir, I would like to know from the Prime Minister that if he really loves Bengal so much, why isn't he releasing the dues of the State at

* English translation of the original speech delivered in Bengali.

@ Not recorded.

Content Page

the earliest. In conclusion, let me say that even with all your might... ...*(Interruptions)*...

श्री सामिक भट्टाचार्य : सर, ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, please. ...(*Interruptions*)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) सर, ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please. ...(*Interruptions*)... Nothing is going on record. Please sit down. Yes, hon. Leader of the Opposition.

श्री मल्लिकार्जुन खरगे: उपसभापति महोदय, हम इस सदन में सभी मैम्बर्स का आदर करते हैं और आप हमें बार-बार यह कहते हैं कि सभी लोग रूल्स के मुताबिक बात करें, अपनी बात रखें। यदि कोई एक मैम्बर कुछ बात कहता है, तो उसको interrupt करना - एक बार नहीं, बल्कि बार-बार करते हैं, हर वक्त करते हैं। यदि कोई व्यक्ति उधर से उठता है, अपनी बात रखता है, तो एक माननीय सदस्य हर वक्त वहाँ से उठकर हाउस को हमेशा डिस्टर्ब करते हैं। आप उन्हें expel कीजिए। ...(**व्यवधान**)... You expel him. ...*(Interruptions)*...

श्री उपसभापति : माननीय सदस्यगण, माननीय एलओपी का सुझाव अच्छा है और सभी सदस्य, सभी पक्ष के लोग इसका पालन करें। ...(**व्यवधान**)...आप सही कह रहे हैं। ...(**व्यवधान**)...आप बैठ जाइए। Shri Naresh Bansal; demand for 'Green Bonus' and special package for the State of Uttarakhand. सभी माननीय सदस्य इसका पालन करें, एक-दूसरे के बारे में टोका-टाकी न करें। ...*(Interruptions)*... Nothing is going on record.

The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Samirul Islam: Ms. Sushmita Dev, (West Bengal), Shri Prakash Chik Baraik (West Bengal), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Pramod Tiwari (Rajasthan), Shrimati Mahua Maji (Jharkhand), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Ms. Dola Sen (West Bengal), Dr. Sarfraz Ahmad (Jharkhand), Shri Saket Gokhale (West Bengal), Dr. Sasmit Patra (Odisha), Shri Ramji (Uttar Pradesh) Shri Mohammed Nadimul Haque (West Bengal) and Shri Anil Kumar Yadav Mandadi (Telangana).

Now, Shri Naresh Bansal.

Demand for 'Green Bonus' and special package for the State of Uttarakhand

श्री नरेश बंसल (उत्तराखंड) : उपसभापति जी, आपका बहुत-बहुत धन्यवाद।

महोदय, मैं उत्तराखंड से आता हूं, जो कि एक हिमालयी राज्य है। उत्तराखंड आदरणीय अटल जी ने दिया था और माननीय नरेन्द्र मोदी जी के कुशल नेतृत्व में डबल इंजन की सरकार द्वारा उसे सँवारने का काम निरंतर जारी है। मोदी जी के कार्यकाल में हर क्षेत्र में, चाहे वह कृषि हो, बागवानी हो, शिक्षा हो, मेडिकल हो, चारधाम पुनर्निर्माण हो, ऑल वैदर रोड, एयर कनेक्टिवटी रोड हो, रेल कनेक्टिविटी हो, हर क्षेत्र में पूरे सहयोग के साथ बहुत-सी योजनाओं का लाभ उत्तराखंडवासियों को मिल रहा है।

महोदय, उत्तराखंड समेत हिमालयी राज्यों की भौगोलिक परिस्थिति देश के बाकी राज्यों के अलग है। यहाँ, जहाँ एक ओर प्राकृतिक सौंदर्य एवं संपदा की बहुतायत है व पर्यावरण स्वच्छ है, वहीं दूसरी तरफ एक विषम समस्या भी है। हिमालयी राज्यों के सतत विकास के लिए एक स्वतंत्र नीति बनाने की मांग एक लंबे समय से चल रही है, क्योंकि हिमालयी राज्यों की भौगोलिक परिस्थितियाँ देश के अन्य हिस्सों से अलग हैं।

महोदय, विषम भौगोलिक हालत की वजह से यहाँ पर विकास कार्य काफी प्रभावित होता है और योजनाओं के पूरा होने में समय लगता है। कई परियोजनाएं लंबे समय से इसी कारण से लटकी पड़ी हैं। महोदय, जो कार्य मैदानी राज्यों में सहजता से हो जाता है, वह काम पर्वतीय राज्यों में श्रम व आर्थिक लिहाज से काफी मुश्किल हो जाता है। पर्वतीय राज्यों की भौगोलिक और सामाजिक संरचना के अनुसार विकास की पृथक्क नीति बनानी अति आवश्यक है। उत्तराखंड इस मुद्दे को शुरू से ही उठाता रहा है।

महोदय, उत्तराखंड राज्य की सामान्य आबादी 1.20 करोड़ है, लेकिन यदि पर्यटन, विभिन्न धार्मिक यात्राओं, पर्वों एवं त्योहारों पर आने वाले श्रद्धालुओं की संख्या को जोड़ा जाए, तो यह 8 करोड़ से भी ज्यादा हो जाती है। राज्य की इतनी बड़ी आबादी के लिए बुनियादी सुविधाओं की व्यवस्था करनी पड़ती है।

महोदय, दूसरी ओर, उत्तराखंड पिछले एक दशक से ज्यादा समय से देश के लिए दे रहा अपनी पर्यावरणीय सेवाओं के लिए केंद्र सरकार से विशेष पैकेज व ग्रीन बोनस की मांग करता रहा है। उत्तराखंड का वनाच्छादित क्षेत्र, ग्लेशियर, सदानीरा नदियाँ उत्तराखंड से ज्यादा लाभ देश के अन्य भागों को देती हैं। वैश्विक पर्यावरण पर भी इसका असर पड़ता है। एक आकलन के अनुसार उत्तराखंड हर वर्ष अपनी जैव विविधता के ज़रिये देश को 95 हज़ार, 112 करोड़ रुपये की सेवाएं देता है। जहाँ उत्तराखंड के पास इतनी प्राकृतिक संपदा है, वहीं विकास की राह में वह पिछड़ रहा है, अत: इसकी भरपाई ग्रीन बोनस से ही बनती है।

महोदय, उत्तराखंड का विशेष पैकेज, जो अटल जी ने दिया था, वह तत्कालीन कांग्रेस सरकार ने बंद कर दिया था। अगर यह प्रोत्साहन मिले तो उत्तराखंड में तेजी से औद्योगिकीकरण हो सकता है। महोदय, उत्तर-पूर्वी राज्यों की तरह ही...(**समय की घंटी**)...

उपसभापतिः धन्यवाद श्री नरेश बंसल जी। The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Naresh Bansal: Dr. Sasmit Patra (Odisha), Shri Niranjan Bishi (Odisha), Shri Mayankbhai Jaydevbhai Nayak (Gujarat), Dr. Sikander Kumar (Himachal Pradesh), Shri Devendra Pratap Singh (Chhattisgarh), Dr. Kalpana Saina (Uttrakhand), Shri Brij Lal (Uttar Pradesh),

Content Page

Ms. Indu Bala Goswami (Himachal Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Shri Ram Chander Jangra (Rajasthan), Dr. Sumer Singh Solanki (Madhya Pradesh), Shrimati Ramilaben Becharbhai Bara (Gujarat), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dorjee Tshering Lepcha (Sikkim), Dr. Sangeeta Balwant (Uttar Pradesh) and Shrimati Sadhna Singh (Uttar Pradesh).

Shri Beedha Masthan Rao Yadav; regarding supply of SPF P. monodon brood stock to the registered Shrimp hatcheries.

Supply of SPF P. monodon brood stock to the registered Shrimp hatcheries

SHRI BEEDHA MASTHAN RAO YADAV (Andhra Pradesh): Thank you, Sir, for giving me the opportunity. This is regarding supply of monodon brood stock to our Indian aqua farmers. Government of India through Coastal Aquaculture Authority of India approved the supply of brood stock of monodon by the following two empanelled suppliers vide dated 17.02. 2020. And, the second one is M/s Aquaculture De La Mahajamba, Madagascar. This empanelment is for continued supply of SPF brood-stock of Monodon to demanding Indian shrimp hatcheries and, in turn, they will produce seed and supply to the Indian aqua farmers. In view of the demand of Monodon post-larvae i.e., seed by our shrimp farmers, hatchery operators approached these SPF brood-stock suppliers for their specific quotation and terms and conditions for supply of SPF brood-stock. But, there has been no response from the concerned suppliers. They were empanelled by the Ministry after their Expression of Interest and personal presentation as indicated in the order.

Both these firms are supplying brood-stock to only one hatchery under each of them which, essentially, leads to monopoly in sale of post-larvae. It means, instead of 50 paisa per PPL, these monopoly companies are supplying at Rs. 1.50 to aqua farmers in India which we believe that the concerned authority or the Ministry will never permit.

Sir, monopoly is being established by the firm which was permitted by the Government of India for establishment of Brood-stock Multiplication Centre of SPF Monodon by procuring parent post-larvae from the empanelled overseas SPF producer. That is the reason why they prevent direct supply of SPF brood-stock by the overseas SPF producer empanelled by the Government to Indian hatcheries. Since there is no response for our supply request to both empanelled overseas firms, we would request your kindself to do the needful, so that they will confirm supply of SPF brood-stock to all the Indian registered hatcheries. An early action in this regard will help shrimp production levels in the country.

Content Page

Sir, for your kind information, sitting next to me was Minister of Fisheries of the Government of Andhra Pradesh, Shri Mopidevi Venkataramana Rao, we also personally wrote to the concerned authorities at the Centre and State to take immediate action. But, so far, nothing has happened. So, I request the Government to kindly look into it. And, Sir, all YSRCP Members of Rajya Sabha associate themselves with this issue. Thank you.

MR. DEPUTY CHAIRMAN: Whoever is associating with the issue may kindly send their names on a slip.

The following hon. Members associated with the issue raised by hon. Member, Shri Beedha Masthan Rao Yadav: Shri S. Niranjan Reddy (Andhra Pradesh), Shri Meda Raghunadha Reddy (Andhra Pradesh), Shri Ryaga Krishnaiah (Andhra Pradesh), Shri Golla Baburao, Shri Venkataramana Rao Mopidevi (Andhra Pradesh), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri Niranjan Bishi (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Sant Balbir Singh (Punjab), Dr. John Brittas (Kerala) and Dr. Fauzia Khan (Maharashtra).

Now, Shri Ramji Lal Suman.

Demand to abolish tax on manufacturing of shoes as well as simplification of rules for shoe industries

श्री रामजी लाल सुमन (उत्तर प्रदेश) : उपसभापति जी, मैं आपका आभार प्रकट करता हूँ। आगरा में लगभग 300 वर्ष पुराना, मुगलों के जमाने से जूता उद्योग है, जो एक प्रकार से कुटीर उद्योग है। अपने ही घर पर ही रहकर बच्चे, बुजुर्ग, महिला और पुरुष काम करते हैं। महोदय, गरीबी का आलम यह है कि जिन बच्चों को स्कूल जाना चाहिए था, वे जूता बनाने के काम में लगे रहते हैं। उपसभापति महोदय, सबसे बड़ा सवाल यह है कि अगर वे बच्चे काम नहीं करेंगे, तो घर में चूल्हा नहीं जलेगा। 1974 में उत्तर प्रदेश की राज्य सरकार ने जूता उद्योग को टैक्स फ्री कर दिया था। जूता कारीगरों की हालत ठीक करने के उद्देश्य से एक जूता मंडी भी बनी, जिसका नाम शू प्लाजा था। राज्य सरकार ने जूता प्रदर्शनी एवं प्रशिक्षण केंद्र भी बनाया, जिसके मुताबिक मुफ्त में जमीन दी और यह कहा गया कि आगरा विकास प्राधिकरण दुकानें बनाएगा और सस्ती दरों पर इन कारीगरों को दुकानें दी जाएंगी। यह कारीगरों को आत्मनिर्भर बनाने का प्रयास था, लेकिन विकास प्राधिकरण ने जो दुकाने बनाईं, वे इतनी महंगी थीं कि जूता कारीगर इन दुकानों को खरीद ही नहीं सकते थे, वे उनकी क्षमता से बाहर थीं।

(**सभापति महोदय** *पीठासीन हुए।*)

कारीगर चाहते थे कि लागत मूल्य पर दुकानें आवंटित की जाएं और नो प्रॉफिट और नो लॉस पर कारीगरों को दुकानें मिलें। भारत सरकार ने जूता कारीगरों के कल्याण हेतु भारत लेदर कॉरपोरेशन बनाया था, जो 2002 में बंद हो गया। जूता कुटीर पर 12 परसेंट जीएसटी है। उपसभापति महोदय, भारतीय खादी एवं ग्रामोद्योग की सबसे बड़ी इकाई भारतीय चरमोद्योग संघ है, जिसे राज्य सरकार एवं भारत सरकार द्वारा सरकारी कर्मचारियों के लिए जूता आपूर्ति के ऑर्डर दिए जाते थे। 2008 से सरकार ने जूता खरीदना भी बंद कर दिया है। सरकारी संरक्षण न मिलने के कारण तमाम छोटी-मोटी इकाइयाँ बंद हो गई हैं। मेरी आपके मार्फत सरकार से माँग है कि इंडस्ट्रियल इलाके में कारीगरों को जगह दी जाए, नियमों का सरलीकरण किया जाए, सस्ती ब्याज दर पर कारीगरों को ऋण दिया जाए, कारीगरों को बाजार उपलब्ध कराया जाए और कोई ऐसा चिह्न या कार्ड दिया जाए, जिससे कारीगर अपना उत्पाद कहीं भी बेच सकें। सभापति महोदय, मैं आपसे विनम्रता से कहना चाहूँगा कि यह कितनी विडंबना है कि जो जूता बनाता है, उसे लाभ नहीं मिलता है। जो मिडिएटर है, बिचौलिया है, जिसका जूता बनाने से कोई संबंध नहीं है, वह जूता कारीगरों से सस्ती दर पर जूता खरीदता है। अच्छा डिब्बा लगाया, अपना ट्रेड मार्क लगाया, फिर वही जूता, जिसे कारीगर ने ढाई सौ रुपये में बेचा है, बंबई और कोलकाता के बाजार में वह तीन-चार हजार रुपये में बिकता है। सभापति महोदय, मैं आपके मार्फत सरकार से माँग करूँगा कि सरकार इस कुटीर उद्योग को संरक्षण दे, बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Ramjilal Suman: Shri Niranjan Bishi (Odisha) Dr. John Brittas (Kerala), and Dr. Sasmit Patra (Odisha).

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Now, Question Hour.

Functioning of PIB, Kolkata

*121. SHRI SAMIK BHATTACHARYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the current number of permanent and contractual employees working at Press Information Bureau (PIB), Kolkata;
(b) the reasons for the delay in the availability of press releases in Bengali at PIB, Kolkata, and the steps being taken to ensure timely dissemination of information in the regional language;

Content Page

(c) whether PIB Kolkata is planning to set up a dedicated fact-checking unit to combat the spread of fake news in West Bengal; and

(d) the initiatives being undertaken by PIB Kolkata to enhance its outreach and engagement with the local media and the public in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN) (a) to (d): A statement is laid on the Table of the House.

Statement

(a) The Press Information Bureau (PIB) under Ministry of Information and Broadcasting has its headquarter at New Delhi and has 5 zones comprising 19 regional offices in various states. Regional office at Kolkata comes under East Zone and at present has 18 permanent employees and 1 contractual employee.

(b) The Press Releases, which are issued by the PIB, Headquarter, are released in Bengali language by PIB Kolkata after translation of the same. Press Releases in regional language are shared with media and uploaded on the website immediately for timely dissemination.

(c) A Fact Check Unit (FCU) has been set up under Press Information Bureau, Ministry of Information and Broadcasting in November, 2019 to counter fake news relating to the Central Government. After verifying the authenticity of news from authorised sources in Ministries/ Departments, FCU posts correct information on its social media platforms.

(d) The content on developmental and welfare activities of Government, as received from PIB Headquarters, are shared through social media such as Facebook, Instagram, Twitter to enhance PIB's outreach with media and local people. Press Releases, Photos, Graphics, etc. are also regularly shared on social media. Media workshop 'Vartalap' is being organised on regular basis for creating awareness for media about different Government programmes.

SHRI SAMIK BHATTACHARYA: Mr. Chairman, Sir, my question is regarding PIB – the Press Information Bureau. The PIB Fact-Checking is doing a great job since 2019. However, fact checking of fake news is only in Hindi and English languages.

Content Page

Given that the fake news against the Central Government is the highest in West Bengal, is the Ministry planning to establish a dedicated fact-checking unit under PIB, Kolkata to specifically address this issue in the State?

DR. L. MURUGAN: Mr. Chairman, Sir, the hon. Member has put a very specific question. Before answering his question, I would like to take two minutes. Sir, you had also expressed concern about menace of fake news. In a function you had said, I quote, "Unregulated information and fake news create a disaster of unimaginable proportions".

'Fake news' is a social menace. We have to control fake news and misleading information. I agree with the hon. Member that fake news and misleading information are the highest in the State of West Bengal. We all know that last week also the Chief Minister of West Bengal, who had come to Delhi to attend a meeting of the Niti Aayog, alleged that during the meeting, her mike was switched off. But, it was found that her statement was misleading. Like that, in West Bengal ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Member, you cannot take the name of the hon. Chief Minister. We will delete her name.

DR. L. MURUGAN: Sir, I have not taken her name.

MR. CHAIRMAN: Okay. Please go ahead.

DR. L. MURUGAN: So, Sir, I was saying that her statement was misleading. As far as question of establishing a fact-check unit in the State of West Bengal is concerned, as of now, we do not have any plan to establish fact-check units at regional levels. The fact-check unit is in Delhi. We have a very good system here. We established this fact-check unit in 2019. In almost 47,562 cases we took action. Out of that, in 4,800 cases we did fact-checks and 9,922 cases were found to be of fake news. Thus, we are working at all India level.

SHRI SAMIK BHATTACHARYA: Sir, district journalists are underpaid. They also lack proper training. In West Bengal, no *Vartalaap* programme has taken place. Will PIB, Kolkata, organize to extend the *Vartalaap* Scheme for district journalists to improve communication between the Government and the regional media in West Bengal as well as in other States?

Content Page

DR. L. MURUGAN: Sir, the question is very particular. 'VARTALAP" is a workshop or conference held for the journalists and media people. This year itself, 72 'VARTALAPs" have been conducted and 27 Press Tours have been conducted by the PIB for their journalists. In West Bengal itself, last year, on 25.8.23, Durgapur conducted one 'VARTALAP'. On 18.7.23, Midnapur conducted one VARTALAP. On 16.12.23, in Balakat, three VARTALAPs were conducted and before 2022, four VARTALAAPs were conducted. It is a continuous process. Every year, in every State, the VARTALAAP programme is held for the training and welfare of the journalists and also for the advancement of their knowledge.

MR. CHAIRMAN: Third supplementary, Ms. Dola Sen.

MS. DOLA SEN: Sir, though we know that Treasury Benches have an agenda of political revenge, still, we are bound to obey the Supreme Court verdict. I would like to know from the Minister, through you, Sir,: Is it true that the Supreme Court of India has ordered a stay on the creation of a Fact-Check unit in West Bengal by the Press Information Bureau (PIB) this year in March, 2024? If yes, please state the reasons behind it. Why was the creation of a Fact-Check Unit stayed by the hon. Supreme Court and Bombay High Court too? And, then even after the stay, what we are discussing here?

DR. L. MURUGAN: Sir, this matter is *sub judice*. The case is pending with... ...*(Interruptions)*...

MR. CHAIRMAN: Don't rise. The hon. Minister is on his legs.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ASHWINI VAISHNAW): Hon. Chairman, Sir, the point is, as regards the fact-check related to the Government of India, all the Ministries, all the Departments of the Government of India are the right authority to say whether a data or an information related to a particular Ministry or a particular Department should not be given by anybody other than the Ministry or Department. That is the fundamental point which is under contention. The amendment in the IT, Intermediary Rules, which has been stayed by the hon. Supreme Court, is still under contest, but the fundamental principle is, our point is; anything related to the Government of India, only the Government of India can say whether it is a correct fact or a wrong fact. That is our stand.

Content Page

MR. CHAIRMAN: Supplementary No. 4, Shri Saket Gokhale. Ask pointedly.

SHRI SAKET GOKHALE: Sir, I have a very specific question. The hon. Minister in his response to the first supplementary said that the problem of fake news is most rampant in the State of West Bengal. I would like to ask if the hon. Minister can authenticate this with data. Thank you.

MR. CHAIRMAN: Any other supplementary?

SHRI SAKET GOKHALE: Sir, my supplementary is: Can you authenticate this with concrete data and lay it on the Table of the House?

DR. L. MURUGAN: Sir, I am ready to lay it on the Table of the House. The Member himself tweeted a misleading information. The hon. Member himself tweeted: "The RTI reveals that Modi's visit to Morbi for a few hours cost Rs.30 crores." We checked that. That message was verified.

MR. CHAIRMAN: Okay.

DR. L. MURUGAN: I will submit this. ...*(Interruptions)*..

MR. CHAIRMAN: The hon. Minister has agreed to authenticate. ...*(Interruptions)*..

श्री मनोज कुमार झा: शुक्रिया, सभापति महोदय। मेरा माननीय मंत्री जी से एक सवाल है। जब राजनीति विभाजित होती है, तो पत्रकारों का काम बड़ा मुश्किल हो जाता है। Is the Government planning to bring in any kind of legislative initiative with regard to protection of journalists as well as their social security mechanism?

MR. CHAIRMAN: Hon. Member, does it relate to the question?

SHRI MANOJ KUMAR JHA: Yes, Sir.

MR. CHAIRMAN: Okay. I hope it doesn't.

DR. L. MURUGAN: Sir, you have rightly mentioned that this is related to the question. We are concerned about the journalists' welfare. The Journalists' welfare schemes are there. If any journalist meets with an accident, our PIB supports them with the

medical aid. If the journalist, unfortunately, looses his or her life, some assistance is also given. During pandemic time also, we supported more than hundred journalists.

MR. CHAIRMAN: Yes, you are right because Media is fourth pillar of democracy. And, by media, I mean a Media that is well-informed, believes on sanctified platforms, and it is a necessary asset of democracy.

Question Number 122, Shri Manas Ranjan Mangaraj.

Q. No. 122. [The questioner was absent.]

Digital Piracy on OTT Platforms

*122. SHRI MANAS RANJAN MANGARAJ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is planning to take any action to address issues related to digital piracy and unauthorized distribution of content on Over-The-Top (OTT) platforms;
(b) if so, the details thereof, if not, the reasons therefor;
(c) whether Government is taking any steps to promote digital literacy and consumer awareness regarding safe and responsible usage of OTT platforms, particularly among vulnerable or younger audience; and
(d) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) The content of publishers of news and current affairs on digital media and the content of publishers of online curated content (OTT Platforms) is regulated under the provisions of Information Technology (Intermediary Guidelines and Digital Media, Ethics Code) Rules, 2021 notified on 25.02.2021 under IT Act, 2000. The Part-III of the rules, administered by Ministry of Information and Broadcasting, provides for a Code of Ethics for such publishers. The Code of Ethics for OTT, inter-

Content Page

alia, prohibits them to transmit any content which is prohibited by any law for the time being in force, including Copyright Act, 1957.

The Code also provides that the OTT platforms will undertake age-based self classification of content, based on general guidelines provided in the Schedule to the Rules, along with adequate safeguards for restricting age-inappropriate content for children with adequate access control measures.

MR. CHAIRMAN: Shri Manas Ranjan Mangaraj; not present. Honourable Minister. Third supplementary; Shri Sujeet Kumar.

SHRI SUJEET KUMAR: Sir, though we have a Code of Ethics for OTT 2021 in our country which mandates that OTT platforms will undertake adequate safeguards for restricting age-appropriate content, I would like to know from the Government that apart from this, whether there are any specific programmes which will educate our younger audience and vulnerable population under 18 about the ill-effects of OTT platform.

MR. CHAIRMAN: Hon. Minister.

DR. L. MURUGAN: Sir, the hon. Member has raised a valid question. I have to give this answer elaborately. Our Prime Minister believes that there should be no control and no authentication. So, for that, our Prime Minister removed the attestation. When I was a student, I went to apply for the law college. I went on the last day. So I wanted to get an attestation. I asked some Professors. I didn't know how to get it attested. So, our Prime Minister removed this attestation to help the students and the citizens. We are trusting the students and the citizens.

Similarly, our Prime Minister is trusting the industry. For that, we brought up self-certification. In OTT, self-certification has been brought up for the content classification. UA, Unrestricted Access, regardless of age and family-friendly; UA+7, aged above seven years and above; and can be viewed by the person under the age of seven years with parental guidance. The third classification is, UA13+, 13 years and above; and can be viewed by a person under the age of 13 years with parental guidance. UA16+, 16 years and above; and can be viewed by a person under the age of 16 years with parental guidance. So, the parental guidance is already there in our provision. The Member's particular question is whether we are going to have any seminar. We are already conducting seminars and conferences for education purposes to educate the society.

Content Page

MR. CHAIRMAN: Supplementary No. 4; Shri Neeraj Dangi.

श्री नीरज डांगी: सभापति महोदय, मैं आपके माध्यम से मंत्री महोदय से यह जानना चाहूँगा कि OTT platform पर दिखाए जाने वाले contents को लेकर कई शिकायतें मिल रही हैं और इस संबंध में सुप्रीम कोर्ट में भी दलील दी गई है, जिसमें कहा गया है कि टीवी से ज्यादा online platforms पर निगरानी रखने की आवश्यकता है, तो मैं यह जानना चाहता हूँ कि क्या सरकार इसे ध्यान में रख कर guidelines तैयार करने और online contents को sensor करने पर विचार कर रही है?

MR. CHAIRMAN: Hon. Minister.

DR. L. MURGAN: Sir, just now I explained about the self-certification. As per the existing laws, the certification scheme is there. For the OTT, the provision is already there. Under Section 79, Sub Clause 3(b) of Information Act, the Government is taking action. Recently also, we took action against 18 OTT platforms. We have taken action against them.

MR. CHAIRMAN: Shri Raghav Chadha; fifth supplementary.

SHRI RAGHAV CHADHA: Sir, as we all know that piracy is a plague that is all pervasive, not just in the cinema industry today but also in the OTT platform world. Sir, piracy and unauthorized reproduction of copyrighted content has led to an annual loss of Rs. 20,000 crores for the film industry and the OTT industry, and there has been an increase of 62 per cent of piracy incidents during the pandemic alone. Sir, through you, I would like to ask the hon. Minister about the Cinematography Bill that was passed in this House last year, which largely deals with anti-camera recording of films, etc. in theaters. Is the Government of India planning to either amend the Cinematography Bill or come out with a separate mechanism to deal with piracy in OTT platforms that is also becoming widespread? Because of this unauthorized reproduction, years and years worth of hard work and effort of artists goes down the drain. So, I would really urge, through you, the Minster to come up with an institutional mechanism to deal with this piracy.

MR. CHAIRMAN: He knows much about the film industry. Of late he has gained experience. Hon. Minister.

Content Page

SHRIMATI JAYA AMITABH BACHCHAN: Sir, he knows.... ...*(Interruptions)*...

MR. CHAIRMAN: Oh, yes! I know Jayaji has been a legend ever since she first appeared on the celluloid screen. So, I am quite sure from what she has said that it is because of her that the question has been rationally worded.

SHRI RAGHAV CHADHA: Sir, I would clarify. I get more information about piracy through Jayaji.

MR. CHAIRMAN: Raghav, never clarify when you get endorsement from a legend.

SHRI RAGHAV CHADHA: I welcome the endorsement, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: No, I will not allow! Yes, hon. Minister.

DR. L. MURUGAN: Sir, the hon. Member mentioned the Cinematography Bill. Recently, the Cinematography (Amendment) Act, 2023 was passed after a detailed discussion by this House and the other House, the Lok Sabha. We discussed and passed this Amendment Act to protect the producers from piracy. So we brought this Amendment recently and notified it in the Gazette too. Now, we have appointed a nodal officer in every Central Film Certification Board office. If they have any grievances, they can approach the nodal officers. As for the concern about piracy in OTT, the IT Rules, 2021 deals with infringement of copyright, trademark and other properties. Thus, a three-tier mechanism is already in place under the Ethics Code. They have to approach the publisher or the self-regulating body. Beyond that, there is an oversight mechanism. So, the mechanism is already there.

MR. CHAIRMAN: The hon. Minister has done very good homework. Question No. 123.

Food Processing Industry in Punjab

*123. SHRI SANT BALBIR SINGH: Will the MINISTER OF FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether there is any plan to boost food processing industry in Punjab, if so the details thereof, if not, the reasons therefor;

Content Page

(b) the list of major food processing units established by Government in Punjab, which is a major grain producing State; and

(c) whether there is any policy to open other industries in the future?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) The Ministry of Food Processing Industries (MoFPI) does not set up food processing units on its own. However, it is incentivizing setting up of food processing units and creation of food value chain infrastructure through its Central Sector Schemes named Pradhan Mantri Kisan Sampada Yojna (PMKSY) and Production Linked Incentive Scheme for Food Processing Industries (PLISFPI) and a Centrally Sponsored scheme named Pradhan Mantri Formalization of Micro-food processing Enterprises (PMFME), across the country (including Punjab).

These schemes are demand driven in nature, under which financial support is extended to selected entrepreneurs/entities for setting up of different kinds of food processing industries, as per the guidelines of respective schemes.

The details of food processing units sanctioned by the MoFPI under the said three scheme in the State of Punjab is given at **Annexure.**

Annexure

A. Details of Projects sanctioned under sub-schemes of PMKSY in the State of Punjab (as on 30.06.2024)

SN	Project Name	District	Date of Approval	Project Cost (₹ Crore)	Approved Grant-in-aid (₹ Crore)
Mega Food Park Scheme (MFP)					
1	International Mega Food Park Ltd.	Fazilka	25.05.2011	130.38	50.00
2	Punjab Agro Industries Corporation Ltd., (PAIC)	Ludhiana	27.11.2015	112.87	37.73
3	Sukhjit Mega Food Park & Infra Ltd.	Kapurthala	06.11.2015	107.83	48.7

Content Page

Integrated Cold Chain and Value Addition Infrastructure Scheme (Cold Chain)					
4	B.D. Agro	Kapurthala	25.05.2011	22.64	9.84
5	Alchemist Foods Ltd	Ropar	27.02.2012	40.71	3.05
6	International Fresh Farm Products (India) Ltd.	Sangrur	20.07.2012	28.81	7.26
7	Kool Tech Infra & Logistics	Kapurthala	04.10.2013	24.90	9.38
8	Pagro Frozen Foods Pvt. Ltd.	Fatehgarh Sahib	04.10.2013	40.00	10.00
9	Supreme Agro Foods Pvt. Ltd.	Ludhiana	04.10.2013	31.17	8.07
10	Resource Foods Pvt Ltd	Patiala	06.12.2013	21.56	7.30
11	Chanakya Dairy Products Limited	Fatehgarh Sahib	22.05.2015	31.00	10.00
12	K.F. Milk Foods	Jalandhar	22.05.2015	26.83	3.83
13	Sangha Refrigeration	Jalandhar	22.05.2015	26.21	10.00
14	Goyal Farm Fresh	Mohali	11.04.2017	26.20	9.5
15	Asianlak Health Foods Ltd.	Ludhiana	17.04.2017	22.77	7.59
16	Kathpal Dairies Unit-II	Moga	19.04.2017	11.31	3.56
17	Siberian Tiger Foods	Amritsar	25.04.2017	12.96	4.66
18	Pagro Frozen Foods Pvt. Ltd.	Fatehgarh Sahib	02.05.2017	12.00	3.98
19	Hargur Milk Products Private Limited	Patiala	09.03.2018	10.94	2.62

Content Page

20	A.S.Frozen Foods	Nawanshe r	29.10.20 18	17.31	6.35
21	PRS Milk Products Pvt Ltd	Fatehgarh Sahib	05.11.20 18	3.90	0.91
22	Native Farm Food	Fazilka	19.07.20 19	1.47	0.71
23	P. Star Agro Products	Hoshiarpur	23.11.20 20	16.12	5.24
24	Gurdev Agro Farm Fresh	Muktsar Sahib	31.03.20 21	17.43	10.00
25	Arrk Enterprises	Mohali	25.05.2 022	26.31	8.46
26	MC Foods	Patiala	08.12.20 22	46.51	7.08
27	GOLDEN Food Specialities Pvt. Ltd.	S.A.S Nagar	29.02.2 024	33.73	4.16
Infrastructure for Agro-Processing Clusters Scheme (APC)					
28	M/s SMS Food Park	Jalandhar	15.03.20 19	15.197	4.6877
29	M/s Big Belly Broth ers Gourmet Grounds	Muktsar	08.06.2 018	27.86	8.66828
30	M/s T R Mega Foods and Beverages LLP	Firozpur	03.07.2 019	27.44	7.111384
Creation / Expansion of Food Processing & Preservation Capacities (CEFPPC) Scheme					
31	M/s Godrej Tyson Foods Ltd	Ludhiana	19.02.20 18	69.98	5.00
32	M/s Schreiber Dyna mix Diaries Pvt Ltd	Fazilka	19.02.20 18	30.67	5.00
33	M/s Meat Masters	Ludhiana	19.02.20 18	8.76	1.99
34	M/s Iscon Balaji Foods Pvt Ltd	Ludhiana	08.06.2 018	25.33	5.00

Content Page

35	M/s Sharman Jain Sweets	Ludhiana	22.08.2019	15.42	4.01
36	M/s Delmonte Foods India (North) Pvt. Ltd.	Ludhiana	16.03.2020	54.00	5.00
37	M/s Big Belly Brothers Gourmet Grounds	Sri Muktsar Sahib	16.03.2020	8.82	3.05
38	M/s Big Belly Brothers Gourmet Grounds (60)	Sri Muktsar Sahib	23.05.2022	9.7632	3.19
39	M/s Big Belly Brothers Gourmet Grounds (57)	Sri Muktsar Sahib	23.05.2022	8.7138	2.64
40	M/s Big Belly Brothers Gourmet Grounds (58)	Sri Muktsar Sahib	23.05.2022	3.9942	1.36
41	M/s SMS Food Park Unit III (Fruit Juices and Puree in Tetra Pack)	Jalandhar	21.07.2020	9.45	3.09
42	M/s SMS Food Park Unit - II	Jalandhar	23.05.2022	9.31	2.65
43	M/s Anandkartar Foods LLP	Ludhiana	05.12.2022	14.27	3.47
44	M/s T.R. Agro Producer LLP	Firozpur	05.12.2022	6.32	1.64
45	M/s Archian Foods Private Limited	S.A.S Nagar	05.01.2023	21.60	5.00
46	M/s Mrs. Bectors Food Specialties Limited	Patiala	05.01.2023	72.99	5.00
47	M/s Bonn Nutrients Private Limited	Ludhiana	24.01.2023	19.04	5.00
48	M/s SMP Group of Industries	Gurdaspur	08.07.2023	17.00	5.00
49	M/s Star Foods	Ludhiana	29.02.2024	64.58	5.00

Content Page

Scheme for Creation of Backward and Forward Linkages (BFL)					
50	M/s Goverdhan Industries	Fazilka	10/4/2018	4.09	1.26
51	M/s Rai Poultries	Amritsar	13-09-2018	22.76	4.91
52	M/s Balaji Multipurpose Cold Storage	Patiala	28-09-2018	9.49	4.02
53	M/s Perfect Poultry Products Private Limited	Amritsar	02.12.2020	15.91	2.6
Operation Greens (OG)					
54	Royale Agro Processing Industries	Mohali	09-11-2022	45.29	9.84
Food Safety & Quality Assurance Infrastructure					
55	Punjab State Co-Operative Supply Marketing Federation Ltd. Markfed House Chandigarh	Chandigarh	11-11-2005	1.7	1.43
56	Central Institute of Post-Harvest Engineering & Technology	Ludhiana	16-11-2010	2.6	1.81
57	Punjab Biotechnology Incubator	SAS Nagar (Mohali)	17-11-2011	3.2	2.02
58	Shakti Api foods, Malerkotla	Sangrur	01-04-2015	8.3	0.94
59	Punjab Agricultural University, (Regional Research Station, Bhatinda)	Bhatinda	09-10-2015	1.3	0.78
60	Central University of Punjab	Bhatinda	24-11-2017	5.5	4.87
61	Sabiha Research & Development LLP, SAS Nagar, Punjab	SAS Nagar (Mohali)	19-09-2018	4	1.2
62	Maharaja Ranjit Singh Punjab Technical University,	Bhatinda	23-08-2019	2.9	2.53
63	Punjab Biotechnology Incubator	SAS Nagar (Mohali)	19-03-2021	8	4.97

Content Page

64	Emminent Analytics	SAS Nagar	2/13/2024	10.8427	4.555

B. Details of Projects sanctioned under PLISFPI Scheme in the State of Punjab (as on 30.06.2024)

SN	Beneficiary Name	District	Project Cost (₹ Crore)
1	Del Monte Foods Pvt Ltd	Ludhiana	49.550
2	Hindustan Unilever Ltd	Patiala	52.03
3	Iscon Balaji Foods Pvt Ltd	Ludhiana	3.37
4	Tata Consumer Products Ltd	Ludhiana	15.13
5	Varun Beverages Ltd	Pathankot	2.48
6	Gujarat Co-Operative Milk Marketing Federation Ltd	Ludhiana	3.75
			126.31

C. Details of sanctions under PMFME Scheme in the State of Punjab (as on 30.06.2024)

Individual Applications: 2253 [approved subsidy – Rs.197.97 crore]

SHRI SANT BALBIR SINGH: *"Sir, Punjab has contributed immensely in Agriculture and Industry. Thus, the Food Processing plants are very important and play an important role in the state as there is production of potatoes, tomatoes, carrots, cauliflower etc. in the state. If these products get suitable price, then, they are immediately sold; otherwise, they rot on the roads. The farmers thus face losses which cannot be defined and he is financially ruined due to non purchase of his crops. So I wish to ask whether a provision has been made to encourage the food processing industry in the state of Punjab, if so the details thereof.

SHRI CHIRAG PASWAN: Sir, in our Ministry, this has been one of our prime concerns कि जो वेस्टेज होता है, उसको किस तरीके से कम किया जा सके। हम लोगों ने

* English translation of the supplementary put in Punjabi.

Content Page

विभिन्न योजनाओं के तहत एक चैन बनाने का प्रयास किया, जिसके तहत जब तक वह पदार्थ फार्मर से लेकर consumer कंज्युमर तक पहुँचता नहीं है, तब तक न सिर्फ उसकी वेस्टेज को नियंत्रित किया जाए, बल्कि उसमें value addition भी किया जाए। केन्द्र सरकार की विभिन्न योजनाओं, जैसे - "प्रधानमंत्री किसान संपदा योजना", PMFME या PLI Scheme के माध्यम से हम लोग इस बात का प्रयास करते हैं कि ज्यादा से ज्यादा उत्पादन की फूड प्रोसेसिंग हो और वेस्टेज को मिनिमाइज किया जा सके। इस बार के बजट में भी कई ऐसी स्कीम्स की अनाउंसमेंट की गई है। इस बार के बजट में 50 irradiation units की घोषणा की गई है। इस बार के बजट में Food Testing Labs का भी प्रबंध किया गया है। सर, अंततोगत्वा ये तमाम विषय स्टेट के द्वारा ही demand-driven होते हैं। अगर ऐसी और कोई जानकारी राज्यों के माध्यम से हम लोगों के पास आएगी तो केंद्र सरकार उसके ऊपर जरूर विचार करेगी।

MR. CHAIRMAN: Second supplementary.

SHRI SANT BALBIR SINGH: *"Sir, in the published report of the Central Institute of Post Harvest Engineering and Technology, it is stated that in the year 2023, Rs. 92,600 crores worth of losses were incurred, this is a big loss ! So, in future, is there any plan/policy to encourage this industry; if so, the details thereof and also the duration within which this policy/plan will be implemented?

श्री चिराग पासवान : सर, यह सवाल पहले सवाल से ही जुड़ा हुआ है। जैसा मैंने कहा कि वेस्टेज को कैसे मिनिमाइज किया जा सके और कम से कम नुकसान हो, इस बात के लिए सरकार पहले से ही काफी गंभीर है। इसके लिए हम लोगों ने निरंतर प्रयास किया है। कम ही सही, पर आंकड़े भी इस बात को दर्शाते हैं कि पिछले कुछ वर्षों में हम लोग वेस्टेज को काफी कम करने में सफल रहे हैं। इसी दिशा में, जो मैंने जानकारी दी कि इस बार के केंद्रीय बजट में 50 नए irradiation units लगाने का प्रस्ताव किया गया है। ये तमाम ऐसे ही स्टेप्स और माध्यम हैं, जिनके तहत इस बात को सुनिश्चित किया जा रहा है कि किसान जितना उत्पादन करते हैं, उसका कम से कम नुकसान हो और बल्कि उसमें वैल्यू ऐड करके हम लोग उसे ग्राहकों तक पहुंचा सकें। धन्यवाद,सर।

MR. CHAIRMAN: Supplementary No.3; Shrimati Rajani Ashokrao Patil.

SHRIMATI RAJANI ASHOKRAO PATIL: Sir, Food Processing Ministry सबसे इम्पोर्टेंट है, ऐसा मेरा मानना है। हम किसान अनाज उगाते हैं, हम माल तैयार करते हैं, लेकिन जब तक वह मार्केट में नहीं जाता है, तब तक बीच का जो समय है, उसमें हमें बहुत दिक्कत आती है।। just would like to ask the hon. Minister as to what steps are being taken by the

---

* English translation of the supplementary put in Punjabi.

Content Page

Government to improve the transportation and infrastructure to reduce the post-harvest losses?

SHRI CHIRAG PASWAN: It is a serious concern and you have rightly said कि यह हम सबकी चिंता में से है। मैडम, हमारा कृषि प्रधान देश है और हमारे देश के अधिकांश राज्य कृषि पर ही आधारित होते हैं। मैं भी जिस बिहार राज्य से आता हूँ, वहां पर भी कृषि का बहुत बड़ा महत्व है। ऐसे में हम लोग एक प्रॉपर चेन क्रिएट करने का प्रयास करते हैं। उसके माध्यम से हम लोग फार्मर से लेकर folk तक इस बात को सुनिश्चित करने का प्रयास करते हैं कि कहीं पर भी किसी तरीके से गुणवत्ता के साथ समझौता न हो और वेस्टेज को भी हम लोग कम से कम कर सकें, चाहे यह कोल्ड स्टोरेज के माध्यम से हो या complete cold chain के माध्यम से हो। पिछली बार मैडम ने ही APC units का सवाल पूछा था। हम लोग ऐसे क्लस्टर्स भी क्रिएट करने का काम कर रहे हैं, ताकि वहीं पर फूड का value addition हो सके, उसको प्रोसेस करके आगे बढ़ाया जा सके।

जैसा कि मैंने अपने जवाब में इससे पहले भी कहा कि ये तमाम विषय demand-driven भी होते हैं, तो ऐसे में जो जानकारियां या सुझाव राज्यों के माध्यम से आते हैं, उन पर भी सरकार अध्ययन करती है। मैं पुनः उसी बात को दोहरा रहा हूँ कि चाहे irradiation units हों या Food Testing Labs हों, ये तमाम ऐसे कदम हैं, जो सरकार ने इस बात को सुनिश्चित करने के लिए स्वतः अपनी तरफ से उठाए हैं कि farmer to folk, यह जो चेन है, इसको खूबसूरती से बरकरार रखा जाए, थैंक यू।

MR. CHAIRMAN: Supplementary No.4; Dr. Bhagwat Karad.

डा. भागवत कराड़: सर, मैं आपके माध्यम से ऑनरेबल मंत्री जी से यह पूछना चाहता हूँ कि हमारे देश में कितने Food Processing Parks सैंक्शन हुए थे और कितने कंप्लीट हो चुके हैं? कुछ जो इनकंप्लीट हैं, तो what problems are the Government facing to complete the Food Processing Parks?

श्री चिराग पासवान: सर, माननीय सदस्य का जो फूड प्रोसेसिंग पार्क से संबंधित सवाल है, मेरी जानकारी के अनुसार वे मेगा फूड पार्क्स का ज़िक्र कर रहे हैं। सर, 41 मेगा फूड पार्क्स सैंक्शन हुए थे और इनमें अधिकांश, लगभग सारे ही कार्य कर रहे हैं, उनमें कोई दिक्कत नहीं है, लेकिन एक में ज़रूर हम लोगों को कठिनाई आई थी। वह भी यह कि जो उद्यमी थे, उनका पर्सनल एक कारण था - उनकी मृत्यु हो गई थी, जो main थे, उसकी वजह से उसमें बाधा आई। बाकी जो 41 मेगा फूड पार्क्स हैं, वे कार्य कर रहे हैं, क्योंकि मेगा फूड पार्क्स में जगह की ज्यादा ज़रूरत होती है, इस योजना को फिलहाल के लिए हम लोगों ने discontinue किया है और इसकी जगह पर APCs हम लेकर आए हैं, processing clusters लेकर आए हैं। इससे पहले 50 एकड़ ज़मीन की इसमें ज़रूरत होती थी, अलग-अलग यूनिट्स को लगाने की ज़रूरत होती थी। कई बार राज्यों में एक साथ 50 एकड़ की ज़मीन मिलना कठिन होता था। साथ ही में जो land use के लिए जो laws हैं, वे भी इसमें बाधा बनते थे, तो ऐसे में फिलहाल के लिए इस योजना को discontinue किया गया है

Content Page

और APCs के माध्यम से हम लोग यह end-to-end solution provide करने का प्रयास कर रहे हैं।

MR. CHAIRMAN: Supplementary No.5 - Dr. Sikander Kumar.

DR. SIKANDER KUMAR: Sir, I would like to know from the hon. Minister as to what steps the Government has taken to boost the food processing industries in Punjab and how many food processing industries are running currently in Punjab.

श्री चिराग पासवान: सर, माननीय सदस्य ने पंजाब स्पेसिफिक सवाल पूछा है, जिसका जवाब सवाल में भी दिया जा चुका है, हम लोग इसका जवाब लिखित में भी दे चुके हैं। जैसा मैंने बताया कि प्रमुखता से तीन योजनाएं हैं, जिनके तहत हमारी सरकार प्रोसेसिंग यूनिट्स को धरातल पर उतारती है। 'प्रधानमंत्री किसान संपदा योजना' (PMFME)के माध्यम से, दूसरा PLI स्कीम के माध्यम से जो बड़े यूनिट्स हैं, हम लोग उनकी मदद करने का प्रयास करते हैं। सर, इसमें पंजाब के बारे में इन्होंने पूछा है कि 'प्रधानमंत्री किसान संपदा योजना' के तहत 64 फूड प्रोसेसिंग प्रोजेक्ट्स को अप्रूवल दिया जा चुका है, सर, यह 1,594.75 करोड़ की लागत से किया गया है। PMFME के तहत 2,253 माइक्रो प्रोसेसिंग यूनिट्स को सैंक्शन किया गया है और इसकी लागत 197.97 करोड़ रुपये रही है। सर, PLIs के तहत 6 प्रोसेसिंग प्रोजेक्ट्स को अप्रूवल मिला है और इसकी लागत 126.31 करोड़ रही है। ये वे यूनिट्स हैं, जो फिलहाल पंजाब में कार्य कर रहे हैं।

श्री सभापति: यहां माननीय मंत्री जी भी हैं और कृषि मंत्री जी भी हैं, तो मेरा सुझाव रहेगा कि value addition agriculture produce का खेत में हो जाए, relaxation rules का हो जाए, cluster के माध्यम से हो जाए, और सहकारिता विभाग जो मदद करता है, तो उसका फायदा यह होगा कि वेस्टेज भी कम होगा और उस इलाके के आसपास उस प्रोड्यूस की खपत भी हो जाएगी। इस पर कोई नीति बनेगी, तो किसान को बहुत लम्बा फायदा होगा और किसान को अपने प्रोड्यूस का पूरा फायदा मिल पाएगा। यहां माननीय शिवराज सिंह चौहान भी हैं, वे इस ओर ध्यान देंगे।

MR. CHAIRMAN: Now. Q.No.124 - Shri Sudhanshu Trivedi.

Initiatives for improving agricultural productivity

*124. SHRI SUDHANSHU TRIVEDI: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the measures that have been taken for promoting organic farming for improving soil health and water retention, making farms more resilient to droughts;

Content Page

(b) the initiatives taken for providing real time data to farmers, enabling them to make informed decisions about crop selection, sowing schedules and irrigation practices;

(c) the measures being taken to have a data-driven approach to improve agricultural productivity and mitigate the impact of climate change; and

(d) the steps being taken for improving efficiency in water use for agriculture, that is critical amid the looming water crisis and for the promotion of water-efficient technologies?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) Government is promoting organic farming on priority in the country since 2015-16 for improving soil health and water retention through the schemes of Paramparagat Krishi Vikas Yojana (PKVY) in all the States other-than North Eastern States and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER). Both the schemes stresses on end-to-end support to farmers engaged in organic farming i.e. from production to processing, certification & marketing and post-harvest management training and Capacity Building and also focus on sustainable agriculture.

Indian Council of Agricultural Research operates All India Network Programme on Organic Farming (AINP-OF) with 20 cooperating centers covering 16 States and developed organic package of practices for 76 cropping systems. The results also showed improvement of soil physical, chemical and biological properties resulting in better micro environment for crop growth and productivity compared to conventional farming. Better resilience of crops to weather extremes have also been observed under organic farming. Continuous practice of raising the crops organically has good potential to sequester the C with higher soil organic carbon (22 % increase in 6 years), reduction in energy requirement (by about 10-15 %) and increase in water holding capacity (by 15-20 %), thereby promoting climate resilience in farming.

(b) and (c) Ministry of Agriculture and Farmers Welfare has taken various initiatives to build Digital Public Infrastructure (DPI) for agriculture as an open source, open standard and interoperable public good. This will enable the development of innovative farmer-centric digital services and make available timely and reliable

Content Page

agricultural information. These initiatives intend to provide access to technology and information to the farmers across the country to address the farmer-centric solutions, through various digital initiatives, such as:

- AgriStack: Under the Agristack initiative, the Government has initiated the development of three core registries, viz. Farmers Registry (Registry of Farmers), Geo-Referenced Village maps (of the Farmland plots) and Crop Sown Registry through the Digital Crop Survey.
- The Digital Crop Survey establishes a clear picture of crop being sown across all the farmlands in the country during the different agriculture seasons. With the implementation of AgriStack, farmer can digitally identify and authenticate himself/herself to access benefits and services, obviating cumbersome paperwork and with little or no need to physically visit various offices or service providers. Some examples include availing Government schemes and crop loans, connecting to agri-input suppliers and buyers of agricultural produce, accessing personalized advisories in real time, etc. Further, this data is also helpful for Government agencies in accurate production estimation, crop diversification and making schemes and services more efficient and transparent, such as paperless MSP-based procurement, crop insurance, and Credit card-linked crop loans, and develop systems for balanced use of fertilizers, etc.
- Krishi- Decision Support System (DSS) integrates and standardizes geospatial and non-geospatial data, including satellite, weather, soil, crop signatures, reservoir, and groundwater data. Krishi-DSS offers crop maps, soil maps, drought/flood monitoring systems, etc, which support evidence-based decision-making by the government and facilitate innovative solutions by research institutions and the agritech industry.
- Comprehensive Soil Fertility and Profile Maps: A Nationwide Soil Resource Mapping project has been initiated by the Soil and Land Use Survey of India (SLUSI), which is making an inventory of soils at a village level on a finer and more detailed 1:10,000 scale using high-resolution satellite and ground data. Under this project, a detailed soil profile study is being carried out to create standardized soil maps for rational land use and crop planning, thus promoting sustainable agriculture.

A data driven approach, is being followed to improve agricultural productivity and mitigate climate change. In this regard risk and vulnerability assessment of Indian Agriculture to climate change was undertaken by Indian Council of Agricultural Research (ICAR), under National Innovations in Climate Resilient Agriculture (NICRA).

Content Page

The project aims to study the impact of climate change on agriculture including crops, livestock, horticulture and fisheries and to develop and promote climate resilient technologies in agriculture which will address vulnerable areas of the country and the outputs of the project will help the districts and regions prone to extreme weather conditions like droughts, floods, frost, heat waves, etc. to cope with such extremes. The salient achievements under ICAR are as follows:

- During last 10 years (2014-2024), a total of 2593 varieties have been released by ICAR, out of these 2177 varieties have been found tolerant to one or more biotic and/or abiotic stresses.
- District Agriculture Contingency Plans (DACPs) for 651 districts have been prepared based on occurrence of drought, floods, unseasonal rains and extreme weather events such as heat wave, cold wave, frost, hailstorm, cyclone etc. which include problem and location specific technologies. These DACP are sent to different stakeholders including state agricultural department and need based sensitization programmes are conducted.
- To enhance the resilience and adaptive capacity of farmers to climate variability, 448 Climate Resilient Villages has been established in 151 climatically vulnerable districts under NICRA programme. In addition, capacity building programmes are being conducted to all the stakeholders on various aspects of climate change.

(d) Government of India through the DA&FW is implementing a Centrally Sponsored Scheme (CSS) called Per Drop More Crop (PDMC) in the Country from the year 2015-16. During 2015-16 to 2021-22, the PDMC was implemented as a component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY).

PDMC scheme focuses on enhancing water use efficiency at farm level through Micro Irrigation, namely, Drip and Sprinkler Irrigation systems. The Micro Irrigation helps in water saving as well as reduced fertilizer usage through fertigation, labour expenses, other input costs and overall income enhancement of farmers.

Financial Assistance @ 55% for Small & Marginal farmers and @ 45% for other farmers is provided by the Government for installation of Micro Irrigation under the Scheme. In addition, some States provide additional incentives/top up subsidy for encouraging farmers to adopt Micro Irrigation.

Further, 25% higher unit cost is taken into consideration for calculation of subsidy for the North Eastern and Himalayan states and 15% higher for States with low penetration of Micro Irrigation for larger adoption of Micro Irrigation systems by the farmers under the PDMC scheme.

Content Page

Ministry of Jal Shakti, Department of Water Resources, also implements PMKSY with an aim to enhance physical access of water on farm and expand cultivable area under assured irrigation, improve on-farm water use efficiency, introduce sustainable water conservation practices, etc. Under PMKSY, various measures for creation of assured irrigation source, construction of diversion canals, field channels, water diversion/lift irrigation, including development of water distribution systems are undertaken.

Command Area Development and Water Management (CADWM) Programme has been brought under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) - Har Khet Ko Pani from 2015-16 onwards. With the new Scheme of prioritized AIBP (Accelerated Irrigation Benefits Program) projects approved by Cabinet on 27th July 2016, CADWM works got restricted to only 99 prioritized AIBP projects from 2016-17 onwards. During FY 2016-17 to FY 2023-24, the CA amounting to Rs 3129 crore was released under CADWM component of PMKSY-HKKP with CCA coverage of 2347.06 Th. Ha.

ICAR-Indian Institute of Water management operates AICRP on Irrigation Water Management in 26 centres pan-India disseminating water management technologies viz., drip and sprinkler systems and surface irrigation scheduling for different crops for improving water use efficiency under diverse soil and agro-climatic regions. Research showed that under drip irrigation, Water Use Efficiency (kg yield /m 3 water; m 3 = 1000 liters of water) in aerobic rice (0.76), capsicum (8.5), baby corn (0.8) and banana (7.3) were 52%, 21%, 33% and 117% higher, respectively compared with surface irrigation. Water Use Efficiency in maize (1.91), brinjal (8.3), potato (6.4), tomato (9.3) and sugarcane (10.0) were 45%, 110%, 48%, 165% and 74% higher, respectively compared with surface irrigation. Research findings were disseminated to the stake holders pertaining to different irrigation methods and crops for enhancing agricultural water productivity through pilot scale demonstration, capacity building under different outreach programmes. The study showed that out of 573 districts analyzed, 109 were falling under very high risk prone and 201 are highly prone is given at **Annexure-I.**

Annexure-I

List of districts that are at risk due to climate change

S. No.	State	High risk districts	Very-high risk districts
1.	Andhra Pradesh	3	1
2.	Arunachal Pradesh	6	1

Content Page

3.	Assam	5	2
4.	Bihar	13	10
5.	Chhattisgarh	6	0
6.	Dadra & Nagar Haveli	0	0
7.	Daman &Diu	0	0
8.	Goa	0	0
9.	Gujarat	6	2
10.	Haryana	8	3
11.	Himachal Pradesh	6	2
12.	Jammu & Kashmir	7	3
13.	Jharkhand	6	0
14.	Karnataka	12	3
15.	Kerala	5	8
16.	Madhya Pradesh	14	2
17.	Maharashtra	11	2
18.	Manipur	6	0
19.	Meghalaya	1	6
20.	Mizoram	5	2
21.	Nagaland	5	1
22.	Odisha	13	6
23.	Pondicherry	0	0
24.	Punjab	4	5
25.	Rajasthan	10	17
26.	Sikkim	3	1
27.	Tamil Nadu	5	0
28.	Telangana	2	0
29.	Tripura	0	0
30.	Uttar Pradesh	26	22
31.	Uttarakhand	2	7
32.	West Bengal	11	3
	Total	201	109

Content Page

डा. सुधांशु त्रिवेदीः सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि जैविक और प्राकृतिक खेती, जो इस समय बहुत महत्वपूर्ण बनकर उभरी है और आने वाले समय में उत्तरोत्तर उसकी आवश्यकता बढ़ने जा रही है, तो क्या सरकार इसके लिए कोई व्यापक या व्यवस्थित योजना पर विचार कर रही है? यह मैं जानना चाहता हूं।

श्री राम नाथ ठाकुरः सभापति महोदय, माननीय सांसद जी ने बहुत ही अच्छा प्रश्न रखा है। 10 वर्ष पहले, बल्कि उससे भी पहले किसान और सरकार के द्वारा खेत में जो रासायनिक खाद डाला जा रहा था, उससे खेत का और ज़मीन का भी स्वास्थ्य खराब हो रहा है। किसानों का भी स्वास्थ्य खराब हो रहा है। अनेक तरह की बीमारियां फैल रही हैं, इसलिए 2015-16 में जो नई सरकार आई थी, उस सरकार ने जैविक खेती के बारे में सोचा और तब से उस पर कार्रवाई कर रही है। आपको बताते हुए मुझे खुशी हो रही है कि अभी तक 48 लाख 30 हजार किसान 59 लाख 74 हजार हेक्टेयर जमीन पर जैविक खेती कर रहे हैं, जिससे उनको फायदे भी हो रहे हैं और बीमारी में कमी भी आ रही है। जैविक खाद के लिए जमीन पर जो प्रयोग किया जा रहा है, उससे चार साल तक तो हमको नुकसान हो रहा है, लेकिन इसके बाद जैविक खेती के करने के कारण जमीन भी उपजाऊ हो रही है और किसान भी उसमें interest ले रहे हैं।

श्री सभापतिः सेकेंड सप्लीमेंटरी, डा. सुधांशु त्रिवेदी।

डा. सुधांशु त्रिवेदीः महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि जैसे एक दौर में जब कृषि के लिए नए उपकरणों और मशीन टूल्स का प्रयोग होता था, तो आने वाले समय में जैविक व प्राकृतिक खेती के लिए भी क्या कुछ विशेष प्रकार के उपकरण, मशीन और टूल्स के बारे में उनकी जानकारी और उनकी उपलब्धता के बारे में सरकार ने कोई योजना बनाई है?

श्री राम नाथ ठाकुरः जैविक खेती के लिए रासायनिक खाद को हटाया जा रहा है, उसी तरह ट्रैक्टर, बीज लगाने की मशीन, विभिन्न तरह के उपकरण सरकार के द्वारा मुहैया कराये जा रहे हैं और उससे अच्छी खेती, कटाई में, जुताई में, बीज बोने में उसे लगा रहे हैं। महोदय, मैं आपसे निवेदन करना चाहता हूं कि ज्यादा से ज्यादा किसान जैविक खेती का उपयोग करें और खेत को उपजाऊ बनाएं, खेत की रक्षा भी करें और अपने स्वास्थ्य पर भी ध्यान दें। यही कहकर मैं अपनी बात समाप्त करता हूं।

श्री सभापतिः थर्ड सप्लीमेंटरी, श्री संजय सिंह।

श्री संजय सिंहः महोदय, माननीय मंत्री जी ने अभी सदन में बताया कि 48 लाख किसान देश में जैविक खेती करते हैं, यह उनका अनुमान है। किसानों की बड़ी संख्या ऐसी है, जो रासायनिक खाद का इस्तेमाल अपनी खेती के लिए करती है। मैं आपके माध्यम से बड़ी विनम्रतापूर्वक माननीय मंत्री जी से पूछना चाहता हूं कि 50 किलो की बोरी, जो किसानों को मिलती थी, क्या उसमें पांच

Content Page

किलो रासायनिक खाद कम कर दी गई है? अगर कर दी गई है, तो क्यों की गई है और किसानों को मूल्य उतना ही देना पड़ता है, तो यह एक प्रकार से उनके साथ पक्षपात है।

श्री राम नाथ ठाकुरः महोदय, 50 किलो बोरी के बदले 40 किया गया है और उसमें दाम भी घटाया गया है, लेकिन उस जैविक खेती के बारे में अभी तक कोई शिकायत नहीं आई है कि इस खाद में कोई खराबी है और किसान ने कोई शिकायत भी नहीं की है। अगर माननीय सदस्य को यह मालूम है कि यदि जैविक खाद में कोई शिकायत है, तो उसको मुझे बताने का काम करें, इसके बारे में हम निश्चित रूप से उनको जवाब देंगे। ...(**व्यवधान**)...

कृषि एवं किसान कल्याण मंत्री (श्री शिवराज सिंह चौहान)ः महोदय, प्रश्न जैविक और प्राकृतिक खेती से संबंधित था, जिसका माननीय मंत्री जी विद्वतापूर्वक उत्तर दे रहे थे, तो संजय सिंह जी आप सीधे उससे रासायनिक खेती पर पहुंच गए, कैमिकल और फर्टिलाइजर की खेती पर पहुंच गए, लेकिन उन्होंने सवाल पूछा है, तो मैं उनसे कहना चाहता हूं कि खाद की मात्रा, जैसे वे बता रहे थे, लेकिन उसके अनुपात में कीमत भी कम कर दी गई है, तो किसान को कोई घाटा नहीं है।

श्री सभापतिः मंत्री जी ने बहुत प्रभावी तरीके से बात कही है।

श्री सुभाष बरालाः धन्यवाद सभापति महोदय। मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूंगा कि रासायनिक खादों के अति उपयोग के कारण से आम आदमी की भी सेहत खराब हुई और धरती माता की भी सेहत खराब हुई, जिसके कारण से दोबारा से हमें अपनी परम्परागत खेती के ऊपर आना पड़ रहा है। मेरा इसके संबंध में यह कहना है कि हरियाणा प्रदेश खाद्यान्न के भंडार भरने में अपना प्रमुख स्थान रखता है, लेकिन रासायनिक खाद के अति उपयोग के कारण से हरियाणा प्रदेश की लाखों एकड़ जमीन सेमग्रस्त हुई यानी कि वाटर लॉग्ड हुई। मेरा माननीय मंत्री जी से सवाल है कि वर्तमान में हमारे साढ़े 9 लाख एकड़ जमीन सेमग्रस्त है, वाटर लॉग्ड है, हरियाणा सरकार इसको ठीक करने में अपने सारे संसाधन लगाए हुए है..

श्री सभापतिः आपका प्रश्न क्या है?

श्री सुभाष बरालाः लेकिन सीमित संसाधन होने के कारण से उसमें गति बहुत कम है। क्या केन्द्र सरकार की कोई ऐसी योजना है कि सेमग्रस्त जमीन को ठीक करने में वह अपनी भूमिका निभा सके।

श्री राम नाथ ठाकुरः सभापति महोदय, मैं माननीय सदस्य को बताना चाहता हूं कि परम्परागत कृषि विकास योजना में प्रति हैक्टेयर 31,500 रुपये दिए जाते हैं,जबकि मिशन ऑर्गेनिक में 46,500 रुपये की राशि प्रति हैक्टेयर प्रदान की जाती है। माननीय सदस्य से हम निवेदन करना चाहते हैं कि आप पहले हरियाणा में पता लगा लें कि इसका उपयोग हो रहा है या नहीं, पैसे दिए

Content Page

जा रहे हैं या नहीं। अगर पैसे नहीं दिए जा रहे हैं, तो यहां से निश्चित रूप से वहां पर निर्देश जाएगा कि इसका उपयोग करें।

श्री सभापतिः सप्लीमेंटरी नम्बर 5, श्रीमती रंजीत रंजन।

श्रीमती रंजीत रंजनः सर, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहती हूं कि आप जैविक खेती की बात कर रहे हैं। सर, मैं आपके माध्यम से मंत्री जी से पूछूंगी कि जैविक खेती में, अगर हम खेती करते हैं, तो कम खेती होती है कम्पेयर्ड टू पेस्टिसाइड वाली खेती से। आप राइस में, गेहूं में जो एमएसपी है,जो किसान खेती कर रहा है, क्या उसको बढ़ाने के बारे में सरकार सोच रही है?

दूसरा, जो केवीके है, मैं भी कृषि विज्ञान केन्द्र में बहुत बार जाती हूं। अभी उनकी संख्या करीब 720 है, जिनको आप 20 हैक्टेयर जमीन देते हैं, जो किसानों को जैविक खेती के लिए प्रोत्साहित करती हैं, सुखाड़ है, बाढ़ है, तो कौन सी खेती करनी है, कैसी खेती करनी है, यह बताती है। सर, आज की तारीख में आप उनको 20 एकड़ जमीन देते हैं, लगभग मात्र 7 लाख, 6 हजार के करीब ही किसान उसमें रजिस्टर्ड हैं। इसमें करीब 20 कर्मचारी और साइंटिस्ट होते थे, जिनकी संख्या घटकर 16 रह गई है। अभी इसमें से लगभग 2.8 करोड़, जो कृषि श्रमिक थे, वे चले गए हैं। सर, ऐसा क्यों हो रहा है? मैं चाहती हूं कि कृषि विज्ञान केन्द्र जो किसानों को प्रोत्साहित और अवेयर करने के लिए बड़ी भूमिका निभाता है, तो इसको आने वाले प्लान में डबल किया जा सकता है। क्या सरकार की प्रत्येक डिस्ट्रक्ट में दो केवीके करने की योजना है?

श्री सभापतिः माननीय मंत्री जी।

श्री राम नाथ ठाकुरः माननीय सभापति जी, माननीय सदस्या ने बहुत ही अच्छा प्रश्न किया है। हम उनकी सलाह को मानते हैं और हम निश्चित रूप से उनकी सलाह को आगे बढ़ाने का काम करेंगे।

श्री सभापतिः माननीय मंत्री जी, मैं सलाह तो नहीं दूंगा, एक सुझाव दूंगा। कृषि में तकनीक का बहुत बड़ा योगदान है। किसान के पास कृषि उपकरण जितने तकनीकी रूप से सर्वश्रेष्ठ होंगे, उससे खेती पर अच्छा प्रभाव पड़ेगा। अक्सर यह देखा गया है, खास कर ट्रेक्टर के मामले में कि किसान यह भावना रखता हैं कि मैं उस ट्रेक्टर को तब तक चलाता रहूं जब तक वह चल रहा है। चाहे कानून में उसकी समय अवधि 10 वर्ष की है। किसान को इस बात के लिए जागरूक किया जाए कि कृषि उपकरण में सरकार सबसे ज्यादा सब्सिडी देती है और जो नया ट्रेक्टर आता है, वह फ्यूल कंजम्पशन में ठीक है। और बाकी उपकरण भी अच्छी तरह से लग सकते हैं। मुझे लगता है कि इसके लिए एक भावना फैलाने की आवश्यकता है, क्योंकि कुछ लोग यह धारणा लेकर बैठे हैं कि हमारे ट्रैक्टर को कानून की तरह जो रुकना चाहिए, अगर उसको रोकोगे, तो हम ट्रैक्टर को सड़क पर ले आएंगे। बजाए इसके कि यह मामला गलत दिशा में जाए, उन्हें सही ज्ञान दीजिए। इस बात को प्रसारित कीजिए कि अगर आप नया ट्रैक्टर लेते हैं, नया उपकरण लेते हैं, तो आपको

Content Page

सब्सिडी का बहुत फायदा मिलता है और आपके खेत में नई तकनीक आती है। मैंने यह अखबारों में देखा है, इसलिए इस ओर कुछ करना चाहिए।

श्री सभापति: प्रश्न संख्या 125, श्री बाबू राम निषाद।

Status of Bullet Train Project

†*125. SHRI BABURAM NISHAD: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of implementation of bullet train project;
(b) the details of the proposed projects, timeline and actual status;
(c) the expected timeline by when Government intends to run bullet trains in the country along with its coverage network; and
(d) the number of Vande Bharat trains that are operational and number thereof under development, State-wise and region-wise?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (c) Presently construction is going on the Mumbai-Ahmedabad High Speed Rail (MAHSR) Project. The MAHSR Project is passing through the States of Gujarat, Maharashtra and Union Territory of Dadra & Nagar Haveli. The length of the project is 508 Km with 12 stations planned at Mumbai, Thane, Virar, Boisar, Vapi, Billimora, Surat, Bhaurach, Vadodara, Anand, Ahmedabad and Sabarmati.

Entire land (1389.5 Ha) has been acquired for the project. Till now, 350 km of Pier Foundation, 316 km of Pier Construction, 221 km of Girder Casting and 190 km of Girder Launching have been completed. The work of undersea tunnel (approx. 21 Km) has also started.

Bullet train project is a very complex and technology intensive project. Considering the highest level of safety and associated maintenance protocols, Bullet train project has been designed with the support of Japanese railway. It is customised for Indian requirements and climatic conditions.

---

†Original notice of the question was received in Hindi.

Content Page

Timelines for the completion of the project can be reasonably ascertained after the completion of all associated works of Civil Structures, Track, Electrical, Signalling & Telecommunication and supply of Trainsets. The execution of MAHSR Project is monitored/reviewed regularly.

(d) As the Railway network straddles across State boundaries, train services are introduced, as per network requirement, across such boundaries. At present 102 Vande Bharat train services are operational on the Indian Railways network. These are operational on the following sectors: Varanasi - New Delhi, New Delhi - Shri Mata Vaishno Devi Katra, Mumbai Central - Gandhinagar Capital, New Delhi – Amb Andaura , MGR Chennai Central - Mysuru , Bilaspur - Nagpur, Howrah - New Jalpaiguri, Visakhapatnam - Secunderabad, Chhatrapati Shivaji Maharaj Terminus - Sainagar Shirdi, Chhatrapati Shivaji Maharaj Terminus - Solapur , Rani Kamalapati - Hazrat Nizamuddin , MGR Chennai Central - Coimbatore , Secunderabad - Tirupati , Ajmer - Chandigarh, Manglore Central - Thiruvananthapuram Central, Howrah - Puri, Anand Vihar (T) - Dehradun, New Jalpaiguri - Guwahati, Rani Kamalapati - Rewa, KSR Bengaluru - Dharwad, Indore - Nagpur, Patna - Ranchi, Chhatrapati Shivaji Maharaj (T) - Madgaon, Jodhpur - Sabarmati, Gorakhpur - Prayagraj, Kasargod - Thiruvananthapuram Central, Ahmedabad - Okha, Chennai Egmore - Tirunelveli, MGR Chennai Central - Vijayawada, Kacheguda - Yesvantpur, Udaipur City - Jaipur, Howrah - Patna, Rourkela - Puri, Howrah - Ranchi, Banglore Cantt - Coimbatore, Mangalore - Madgaon, Jalna - CSMT Mumbai, Banaras - New Delhi, Anand Vihar (T) - Ayodhya Cantt., Shri Mata Vaishno Devi Katra - New Delhi, Amritsar - Delhi, Mysore - Chennai Central, Secunderabad - Visakhapatnam, Bhubaneswar - Visakhapatnam, Ranchi - Banaras, Kalaburagi - SMV Bengaluru, New Jalpaiguri - Patna, Patna - Gomtinagar, Khajuraho - Hazrat Nizamuddin, Lucknow Jn - Dehradun, Mumbai Central - Ahmedabad. Besides, introduction of new train services including Vande Bharat services, is an ongoing process on Indian Railways subject to traffic justification, operational feasibility, resource constraints, etc.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

श्री बाबू राम निषाद: उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी पूछना चाहता हूं कि क्या बुलेट ट्रेन चलाने के लिए रेलवे ट्रैक तैयार है या ऐसी किसी परियोजना पर काम चल रहा है? अगर काम चल रहा है, वे कौन-कौन से ट्रैक हैं और ये ट्रैक कब तक बनकर तैयार हो जाएंगे?

Content Page

श्री अश्विनी वैष्णवः उपसभापति महोदय, माननीय सांसद महोदय ने बहुत ही महत्वपूर्ण प्रश्न पूछा है। महोदय, दुनिया की जितनी भी बड़ी इकोनॉमीज़ हैं, करीब-करीब सभी ने जो उनके बड़े शहर हैं, उन बड़े शहरों को जोड़ने के लिए बुलेट ट्रेन जैसी - यदि generic शब्दावली में कहें, तो हाई स्पीड रेल की व्यवस्था की है। इनमें चाहे चीन हो, जापान हो, साउथ कोरिया हो, ताइवान हो इन सभी कंट्रीज़ ने करीब-करीब ऐसी व्यवस्था की है।

मान्यवर, यह बहुत ही कॉम्प्लेक्स टैक्नोलॉजी होती है। क्योंकि जैसा हम जानते हैं और हम अपने पर्सनल अनुभव से भी देखें, तो जैसे-जैसे किसी भी वाहन की स्पीड बढ़ती है, उसे कंट्रोल करना, उस व्हिकल की जो vibrations होती हैं, उसका जो aerodynamics होता है, उन सभी का ध्यान रखने की बहुत जरूरत होती है। इसीलिए भारत में बुलेट ट्रेन का जो पहला प्रोजेक्ट लिया गया, वह मुंबई से अहमदाबाद के बीच है और इसमें जापान के साथ सहयोग किया गया है। जापान बुलेट ट्रेन की टैक्नोलॉजी में pioneer है। उन्होंने 1964 में यह काम चालू किया था और उनके सहयोग के साथ यह काम चालू हुआ है।

माननीय उपसभापति महोदय, मैं आपके साथ बहुत हर्ष के साथ यह बात शेयर करना चाहूंगा कि भारत में इस प्रोजेक्ट के साथ काम करने के तरीके में टैक्नोलॉजी को बहुत अच्छी तरह से आत्मसात किया गया है। इसमें टैक्नोलॉजी को इस तरह से आत्मसात किया गया है कि जो earthquake proof viaduct हैं, यानी elevated track होता है, उसकी earthquake proofing कैसे की जाए, एक साथ 40 मीटर का लंबा girder, जो 1,100 टन का होता है, उसको कैसे एक तरीके से प्लेस किया जाए। महोदय, कई जो बड़ी-बड़ी क्रेन्स हैं और girder को cast करने वाले जो mould होते हैं, उनकी टैक्नोलॉजी भारत में विकसित होने लगी है।

उपसभापति महोदय, इसके साथ ही साथ मैं यह भी कहूंगा कि हमें इस प्रोजेक्ट को केवल एक transportation project की तरह भी नहीं देखना चाहिए। हमें इस बात को समझना चाहिए कि जब भी बुलेट ट्रेन का कोई प्रोजेक्ट आता है, तो वह प्रोजेक्ट चार, पाँच शहरों की अर्थव्यवस्था को जोड़कर एक अर्थव्यवस्था बनाता है। मैं इसका उदाहरण जापान की अर्थव्यवस्था से देता हूं, जहाँ सबसे पहली बुलेट ट्रेन लगी थी, तो टोक्यो, नागोया, कोबे, ओसाका और क्योटो - इन पाँचों शहरों की अर्थव्यवस्था एक हो जाती है, यानी 100-150 किलोमीटर की जर्नी 15-20 मिनट या 30 मिनट की जर्नी हो जाती है। इससे लोगों के जीवन में बहुत बड़ा परिवर्तन आता है। एक व्यक्ति एक शहर में रह रहा है, तो वह दूसरे शहर में काम करके शाम को वापस अपने घर आ सकता है। उसका एक बहुत बड़ा इम्पैक्ट आता है।

माननीय उपसभापति महोदय, इस प्रोजेक्ट पर बहुत तेजी से काम चल रहा है। करीब 320 किलोमीटर का पिलर्स का काम कम्प्लीट हुआ है, viaduct बनाने का काम कम्प्लीट हुआ है। एक under sea tunnel in Thane Creek जमीन से करीब 30 मीटर गहरी है, समुद्र के नीचे से उस टनल का काम भी चालू हुआ है। आठ नदियों पर ब्रिज का काम बहुत अच्छी एडवांस स्टेज पर है। स्टेशन्स का काम भी बहुत अच्छी एडवांस स्टेज में है और करीब-करीब सारी दुनिया में इस बात की चर्चा भी है कि भारत में यह काम बहुत अच्छा और तेजी से चल रहा है और इसमें कई नए इन्नोवेशन्स भी हुए हैं।

श्री उपसभापतिः माननीय बाबू राम निषाद जी, आप अपना सेकंड सप्लीमेंटरी प्रश्न पूछिए।

Content Page

श्री बाबू राम निषाद: माननीय उपसभापति जी, मैं माननीय मंत्री से पूछना चाहता हूँ कि मुंबई से अहमदाबाद तक चलने वाली बुलेट ट्रेन में कितनी श्रेणियाँ होंगी एवं इनका अनुमानित किराया कितना-कितना होगा?

श्री अश्विनी वैष्णव: उपसभापति महोदय, अगर हम थोड़ा सा इतिहास में पीछे जाएं, तो डा. ई श्रीधरन साहब, जो कि रेलवे के सेक्टर में one of the finest authority माने जाते हैं, उन्होंने एक बहुत अच्छी व्यवस्था की थी कि मेट्रो के अंदर क्लास का कोई डिफरेंस नहीं होना चाहिए। मैं तब तत्कालीन प्रधान मंत्री, श्रद्धेय अटल जी के कार्यालय में काम करता था। मुझे उस समय का भी अनुमान है, ध्यान है। इसी बात को ध्यान में रखते हुए, बुलेट ट्रेन में भी केवल दो श्रेणियाँ रहेंगी - एक नॉर्मल चेयर कार की और दूसरी एक्जीक्यूटिव क्लास की। वंदे भारत में भी इसीलिए केवल दो श्रेणियाँ रखी गई थीं। एक्चुअली, प्रेफरेंस तो यही है कि केवल एक श्रेणी रहे, कोई भी व्यक्ति कहीं भी आकर बैठे। हम जिस तरह के समरस समाज की व्यवस्था करना चाहते हैं, उस विचार के अनुसार उसमें श्रेणियाँ नहीं आती हैं, उसमें हम अलग-अलग श्रेणियाँ नहीं देखते हैं।

SHRI MOHAMMED NADIMUL HAQUE: Sir, I have a very pointed question. Is it true that the deadline for the completion of the first Bullet Train project has been extended several times from the initially stated deadline of 2022 to the current deadline of 2027? If yes, please state the number of times the deadlines for completion of the first Bullet Train has been extended and the reasons for missing the deadlines.

श्री अश्विनी वैष्णव: उपसभापति महोदय, जैसा कि मैंने कहा कि बुलेट ट्रेन बहुत ही कॉम्प्लेक्स प्रोजेक्ट है और हर देश की परिस्थितियों के हिसाब से उसका डिजाइन बनाना जरूरी होता है। उसका डिजाइन भी अपने आप में एक बहुत ही स्पेशियलाइज्ड डिजाइन होता है। अगर मैं उदाहरण दूँ, तो कई देश ऐसे हैं, जिन्हें बुलेट ट्रेन के प्रोजेक्ट को करने में 20-20 वर्ष लगे हैं। इतनी कॉम्प्लेक्सिटी और कोविड के दो वर्षों के बावजूद भी, इतने कम समय में 320 किलोमीटर बन पाना, यह भी अपने आप में एक बहुत अच्छी उपलब्धि है और बहुत बड़ी रिकॉर्ड उपलब्धि है।

श्री राजीव शुक्ला: महोदय, सरकार का तीसरा टर्म है, लेकिन 2014 में घोषित बुलेट ट्रेन मुंबई से अहमदाबाद चलेगी, यह अभी भी शुरू नहीं हो पाई है। मैं समझता हूँ कि उसमें दिक्कतें हैं। मैं भी जापान में बुलेट ट्रेन में गया हूँ। वे सिंगल ट्रेक रूट बनाते हैं और उसके ऊपर ट्रेन चलती है, तो इस पर अलग ट्रेक बिछाना पड़ता है। आपकी बात सही है। मेरा अपना मानना है कि what are the major impediments in delay of this project? Secondly, if Ahmedabad-Mumbai route is difficult and you need to build a tunnel beneath the ocean, then, why don't you pick up another project also simultaneously where this can be made easily and where the surface is plain?

Content Page

श्री अश्विनी वैष्णव: इस प्रोजेक्ट में इस तरह का कोई impediment नहीं है। प्रोजेक्ट कॉम्प्लेक्स है। उसे डिजाइन करने के टाइम में सावधानियाँ बरतनी पड़ती हैं और उन सावधानियों को बरत करके, उसके डिजाइन को प्रॉपर्ली करके काम बहुत तेजी से आगे चल रहा है।

डा. सरफराज़ अहमद: उपसभापति महोदय, माननीय मंत्री जी ने हम लोगों को बुलेट ट्रेन की बड़ी विस्तृत जानकारी दी है। मैं इनसे केवल यह पूछना चाहता हूँ कि जो हमारे देश के पिछड़े राज्य हैं, बिहार, झारखंड, बंगाल, ओडिशा, क्या सरकार की यह प्लानिंग है कि आने वाले दिनों में इन राज्यों में भी बुलेट ट्रेन चलाई जाएगी? अगर है, तो यह कब तक हो सकता है?

श्री अश्विनी वैष्णव: माननीय उपसभापति महोदय, इस कॉम्प्लेक्स और एडवांस टेक्नोलॉजी को अभी आत्मसात करने पर, समझकर अपने इंजीनियर्स को ट्रेन करने पर और अपने पूरे देश में इसका इंडस्ट्रिअल ईको-सिस्टम बनाने पर फोकस है। जो बड़ी वाली क्रेंस होती हैं, जिनसे गर्डर उठाकर वाया डक्ट के ऊपर रखना होता है। मैं बहुत हर्ष के साथ आपके साथ यह शेयर भी करना चाहूँगा कि शूरू-शुरू में क्रेन को लाने के बाद, आगे सारी की सारी क्रेंस के डिजाइन भारत में बनीं। वैसे ही, जो मोल्ड होता है, उस मोल्ड की initial टेक्नोलॉजी बाहर से आई, लेकिन उसके बाद भारत में ही बनने लगीं। कोयम्बटूर, तमिलनाडु में बहुत अच्छी फोर्जिंग और फाउंड्री वाली इंडस्ट्री है, उस इंडस्ट्री का इसमें अच्छा उपयोग हुआ। अभी सारा फोकस इस बात पर है कि किस तरह से इस टेक्नोलॉजी को समझें और आत्मसात करें। माननीय उपसभापति जी, जितनी भारत की जनसंख्या है और जिस तरह से हमारी इकोनॉमी ग्रो हो रही है, उसके हिसाब से आगे भविष्य में हमें इस तरह के बहुत सारे elevated corridors बनाने ही पड़ेंगे। जब surface पर कोई भी ट्रेन चलती है, तो उसके सामने बहुत सारे challenges होते हैं, कभी cattle आता है, आसपास के गांव के लोगों की भी तकलीफ होती है, तो हमारी जितनी जनसंख्या के समकक्ष देशों ने यही strategy अपनाई कि elevated passenger corridors बनाए जाएं। यह पहला अच्छा प्रयोग है और इसमें देश को अच्छा सीखने को मिला है। भविष्य में जो जनसंख्या बाहुल्य क्षेत्र हैं, उनमें elevated passenger corridors, जो कि हाई स्पीड पर ऑपरेट करेंगे, ऐसा देश को निर्णय लेना होगा।

MR. DEPUTY CHAIRMAN: Q.No. 126, Shri Babubhai Jesangbhai Desai.

Modernisation of Signaling System

*126. SHRI BABUBHAI JESANGBHAI DESAI: Will the Minister of RAILWAYS be pleased to state:

(a) the steps taken by Government to enhance railway safety, including track maintenance and modernisation of signaling systems; and

(b) whether Government is planning to install a high sensitive signaling system to avoid accidents, if so, the details thereof?

Content Page

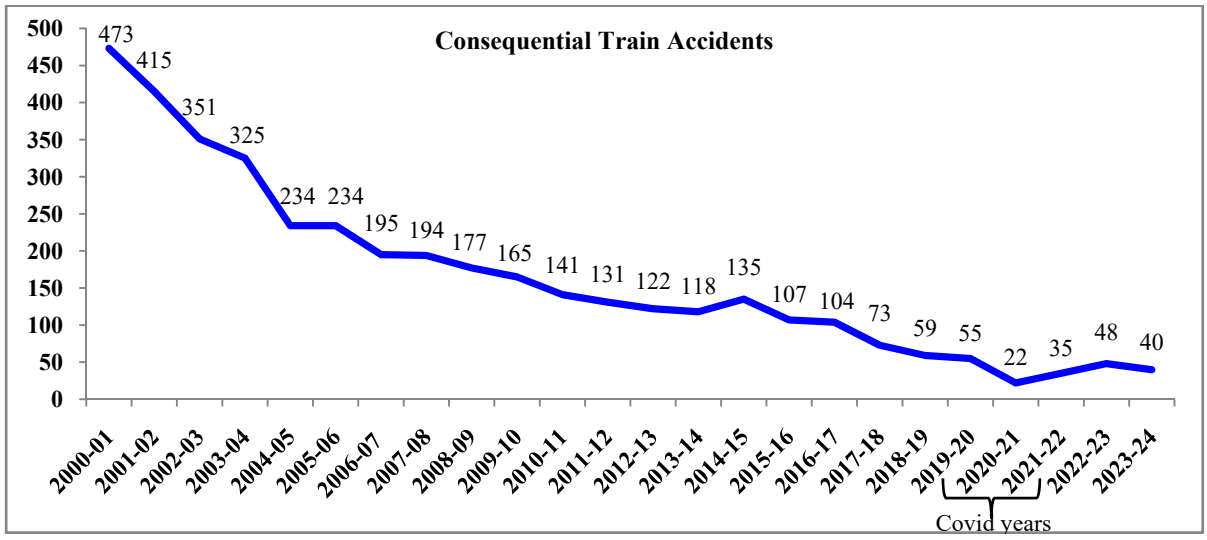
THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) As a consequence of various safety measures taken over the years, there has been a steep decline in the number of accidents. Consequential Train Accidents have reduced from 473 in 2000-01 to 40 in 2023-24 as shown in the graph below.

It may be noted that the consequential train accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 678 during the period 2014-24 (average 68 per annum).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.65 in 2000-01 to 0.03 in 2023-24, indicating an improvement of more than 95% during the said period.



Safety is accorded the highest priority on Indian Railways. The various safety measures including track maintenance and modernization of signalling systems taken to enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related works has increased over the years as under:

Expenditure on Safety (Rs in Cr)			
	2022-23 (Act)	2023-24(Act)	BE 2024-25

Content Page

Maintenance of Permanent Way & Works	18,115	20,322	21,386
Maintenance of Motive Power and Rolling Stock	27,086	30,864	31,494
Maintenance of Machines	9,828	10,772	11,864
Road Safety LCs and ROBs/ RUBs	5,347	6,662	9,980
Track Renewals	16,326	17,850	17,652
Bridge Works	1,050	1,907	2,137
Signal & Telecom Works	2,456	3,751	4,647
Workshops Incl. PUs and Misc. expenditure on Safety	7,128	9,534	9,634
Total	87,336	1,01,662	1,08,795

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals have been provided at 6,589 stations up to 30.06.2024 to eliminate accident due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 11,048 level Crossing Gates up to 30.06.2024 for enhancing safety at LC gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,609 stations up to 30.06.2024.
5. Axle counters for Automatic clearance of Block Section, BPAC (Block Proving Axle Counter) are provided to ensure complete arrival of train without manual intervention before granting line clear to receive next train and to reduce human element. These systems have been provided on 6079 Block Sections upto 30.06.2024.
6. A project for provision of Long Term Evolution (LTE) based Mobile Train Radio Communication system has been approved for 34,803 Rkms over Indian Railways.
7. The project for provision of Tunnel Communication has been taken up in various zonal Railways.

Content Page

8. Emergency talk-back system and Emergency Alarm Systems have been provided in Vande Bharat Train sets.
9. CCTVs have been provided in all Vande Bharat Express coaches. Till date more than 9572 coaches are equipped with CCTV.
10. Detailed instructions on issues related with safety of Signalling e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
11. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.
12. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
13. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
14. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates etc.
15. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fanshaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
16. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc to reduce human errors.
17. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
18. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.
19. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e. Flash Butt Welding.
20. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
21. Patrolling of railway tracks to look out for weld/rail fractures.
22. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
23. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.

Content Page

24. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
25. Detailed instructions on issues related with safety of Track e.g. integrated block, corridor block, worksite safety, monsoon precautions etc. have been issued.
26. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.
27. Replacement of conventional ICF design coaches with LHB design coaches is being done.
28. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
29. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
30. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.
31. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
32. Regular counselling and training of staff is undertaken.
33. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/ replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of Safety related works undertaken by Railways are tabulated below:

SN	Item	2004-05 to 2013-14	2014-15 to 2023-24	2014-24 vs 2004-14
	Track Maintenance			
1.	Expenditure on Track Renewal (Rs. In Cr.)	47,018	1,09,659	2.33 times
2.	Rail Renewal Primary (Track Km)	32,260	43,335	1.34 times
3.	Use of high-quality rails (60 Kg)	57,450	1,23,717	2.15 times

Content Page

	(Km)			
4.	Longer Rail Panels (260m) (Km)	9,917	68,233	6.88 times
5.	USFD (Ultra Sonic Flaw detection) Testing of Rails (Track km)	20,19,630	26,52,291	1.31 times
6.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79,43,940	1,73,06,046	2.17 times
7.	New Track KM added (Track km)	14,985	31,180	2.08 times
8.	Weld failures (Nos.)	In 2013-14: 3699	In 2023-24: 481	87% reduction
9.	Rail fractures (Nos.)	In 2013-14: 2548	In 2023-24: 383	85% reduction
10	Thick Web Switches (Nos.)	Nil	21,127	
11	Track Machines (Nos.)	As on 31.03.14 = 748	As on 31.03.24 = 1,661	122% increase
	Level Crossing Gate Elimination			
1.	Elimination of Unmanned Level Crossing Gates (Nos.)	As on 31.03.14: 8948	As on 31.03.24: Nil (All eliminated by 31.01.19)	100% reduction
2.	Elimination of Manned Level Crossing Gates (Nos.)	1,137	7,075	6.21 Times
3.	Road over Bridges (RoBs)/ Road under Bridges (RUBs) (Nos.)	4,148	11,945	2.88 Times
4.	Expenditure on LC Elimination	5,726	36,699	6.40 Times
	Bridge Rehabilitation			
1.	Expenditure on Bridge Rehabilitation (Rs. In Cr.)	3,919	8,008	2 Times
	Signalling Works			
1.	Electronic Interlocking (Stations)	837	2,964	3.52 times
2.	Automatic Block Signaling (Km)	1,486	2,497	1.67 times
3.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90	As on 31.03.24: 19,742	219 times
	Rolling Stock			

Content Page

1.	Manufacture of LHB Coaches (Nos.)	2,337	36,933	15.80 times
2.	Provision of Fire and Smoke Detection System in AC coaches (Nos. Of Coaches)	0	19,271	
3.	Provision of Fire Detection and Suppression System in Pantry and Power Cars (Nos. Of Coaches)	0	2,991	
4.	Provision of Fire Extinguishers in Non –AC coaches (Nos. Of Coaches)	0	66,840	
	Budget allocation			
1	**Gross Budgetary Support for Railway Investment (Rs. In Cr.)**	1,56,739	8,25,967	5.3 **times**

Further following safety measures have also been taken over IR:

1. IR is installing KAVACH which is an indigenously developed Automatic Train Protection (ATP) system. Kavach is a highly technology intensive system, which requires safety certification of highest order.
2. Kavach aids the loco pilot in train running within specified speed limits by automatic application of brakes in case Loco Pilot fails to do so and also helps the train to run safely during inclement weather.
3. Implementation of Kavach involves execution of many activities, such as:
    a. Installation of Station Kavach at each and every station.
    b. Installation of RFID tags throughout the track length.
    c. Installation of Telecom Towers throughout the section.
    d. Laying of optical Fibre cable along the track.
    e. Provision of Loco Kavach on each and every Locomotive running on Indian Railways.
4. Kavach has so far been deployed on 1465 Route km and 144 locomotives on South Central Railway.
5. Presently, the progress of main items related to Kavach on Delhi– Mumbai & Delhi– Howrah corridors (approximately 3000 Route km) is as under:
    (i) Laying of Optical Fibre Cable: 4275 Km
    (ii) Installation of Telecom Towers: 364 Nos.
    (iii) Provision of equipment at Stations: 285 Nos.
    (iv) Provision of equipment in Loco: 319 Locos

Content Page

(v) Installation of Track side equipments: 1384 RKm.

6. Indian Railways has also prepared Detailed Project Report (DPR) and Detailed Estimate on another 6000 RKm.
7. On 16.07.2024, Kavach 4.0 specification has been approved by RDSO. This version covers all the major features required for the diverse railway network. This is a significant milestone in safety for Indian Railways. Within a short period, IR has developed, tested and started deploying Automatic Train Protection System.
8. Kavach is provided progressively in phased manner.

श्री बाबूभाई जेसंगभाई देसाई: माननीय उपसभापति महोदय, मैं आपके जरिए माननीय मंत्री जी से यह जानना चाहता हूं कि सरकार द्वारा रेल पटरियों के रखरखाव और सिग्नल प्रणाली के आधुनिकीकरण सहित रेल सुरक्षा बढ़ाने के लिए क्या कदम उठाए गए हैं?

श्री अश्विनी वैष्णव: उपसभापति महोदय, रेल पटरियां और उनका रखरखाव, उसमें नई टेक्नोलॉजी लाना, उसमें नए processes लाना और maintenance के नए तरीके लाना, इनके ऊपर बहुत ही focused way में काम किया गया है। मैं आपके माध्यम से कुछ आंकड़े इस महान सदन के समक्ष रखना चाहता हूं। मान्यवर, जो ट्रैक्स की maintenance होती है, उसमें total rail renewal, जो एक बहुत ही primary काम होता है, क्योंकि पटरी स्टील की बनी है और जो ट्रेन है, वह जब चलती है, पटरी का continuously wear and tear होता है, उसमें पिछले 10 वर्षों में 43,000 kilometres की rail renewal की गई है, जिसको अगर उसके पहले के 10 वर्षों में लें, तो वह उससे करीब डेढ़ गुना ज्यादा है। High quality rails, यानी 60 किलो की जो रेल होती है, जिसकी strength ज्यादा होती, अगर 2004-2014 वाला पीरियड लें, तो उसमें करीब 57,000 kilometres लगी थीं और 2014-2024 वाला पीरियड लें, तो उसमें 1,23,000 kilometres लगी है, यानी करीब दो गुने से ज्यादा है। Longer rail panels - क्योंकि ट्रैक में जितनी ज्यादा fish plates लगेंगी, उतनी ही उसकी सेफ्टी कम होती है। इसलिए दुनिया भर में जितना हो सकता है, लंबे रेल पैनल्स लगाए जाते हैं। अगर लंबे रेल पैनल्स को देखें, तो 2004-2014 में मात्र 9,917 kilometres लगे थे और 2014-2024 में 68,000 kilometres लगे, यानी करीब 7 गुना ज्यादा। इसी तरह से किसी भी parameter पर लें, जैसे ट्रैक्स की कंडीशन कैसी है, यह देखने के लिए एक ultrasound flaw detection technology होती है, उसमें भी एक पुरानी पद्धति चलती थी कि व्यक्ति ultrasound machine को लेकर चलता था और track के ऊपर चलते-चलते test करने की पद्धति थी। उसमें यह होता था कि अगर मशीन ढंग से नहीं रखी हुई है - मान लो यह ट्रैक है, इस ट्रैक के ऊपर अगर मशीन ढंग से नहीं रखी है, तो उसमें flaw का प्रॉपर डिटेक्शन नहीं होगा। इसीलिए जो दुनिया भर में आज प्रचलित है - phased array ultrasound machines, यानी चार-पांच अलग-अलग waves उसमें डालते हैं, मान लो कि यह ट्रैक है, तो इस ट्रैक में अगर ऊपर भी देख पाए, साइड में भी देख पाए और इस साइड भी देख पाए, यह व्यवस्था करने के लिए नई मशीनें, नए equipments भी लाए गए हैं और लोगों की ट्रेनिंग भी, track maintenance के जो स्टाफ हैं, उनकी ट्रेनिंग में भी बहुत ध्यान दिया गया है।

Content Page

उपसभापति महोदय, हम सबने देखा कि 1920 से 1930 से जो टेक्नोलॉजी है, जो रेलवे के fasteners होते हैं, यानी स्लीपर और ट्रैक को जो बांधने वाला क्लिप होता है, उस क्लिप में सुबह से एक व्यक्ति, जो हमारे key man होते हैं, वे हथोड़ा लेकर जाते हैं और जहां-जहां loose हो जाता है, उसको हथोड़े से फिट करते हैं। इस देश में कई-कई वर्षों तक टेक्नोलॉजी चेंज नहीं की गई थी। यह ऐसी चीज़ है, जिसमें 1940-1950 के दशकों में दुनिया में बदलाव लाया गया था, लेकिन वह बदलाव भारत में अब लाया जा रहा है, जो लेटेस्ट टेक्नोलॉजी होती है - जिसमें screw होता, जिससे कि वह पूरी तरह से torque करके फुल फोर्स के साथ स्लीपर और ट्रैक दोनों के दोनों अच्छे से फिट हो जाएं। इस तरह की टेक्नोलॉजी है। इसलिए track की maintenance के लिए कई तरह के जो innovations हैं, वे लाए गए और कार्यपद्धति में एक बहुत ही महत्वपूर्ण परिवर्तन लाया गया, जिसे आपके माध्यम से मैं इस पूरे महान सदन के सामने रखना चाहूँगा। माननीय उपसभापति महोदय, इतने बड़े railway network को maintain करने के लिए processes में क्या improvement किया जाए, इसके लिए आज करीब-करीब हरेक जोन में, हर डिवीजन में हर Friday को अगले 26 हफ्ते का maintenance plan बनता है। हम उसको लगातार refine करते हैं, जिससे कि maintenance जितनी हो सके, advance हो जाए। माननीय उपसभापति जी, इसीलिए जो maintenance के arrears होते थे, अगर हम 10 साल पहले की परिस्थितियाँ देखें, तो बहुत high quantity of arrears होते थे, अब वे significantly reduce होकर आज on-time maintenance वाली पद्धति पर आए हैं।

श्री उपसभापतिः सेकंड सप्लीमेंटरी।

श्री बाबूभाई जेसंगभाई देसाईः माननीय उपसभापति महोदय, मैं माननीय मंत्री से जानना चाहता हूँ कि क्या सरकार दुर्घटनाओं से बचने के लिए अत्यंत तीव्र सिग्नल प्रणाली स्थापित करने की योजना बना रही है? यदि हाँ, तो तत्संबंधी ब्योरा क्या है?

श्री अश्विनी वैष्णवः उपसभापति महोदय, signaling रेलवे का सबसे महत्वपूर्ण डिपार्टमेंट है। इसीलिए इस पर एकदम फोकस करके बहुत ही systematic way में काम किया गया है। दुनिया भर में 1930-40 में ट्रेन्स की स्पीड बढ़ने लगी। जब ट्रेन की स्पीड बढ़ने लगी, तो दुनिया भर में यह समस्या सामने आई कि लोको पायलट को, जो बाहर physical signal होता है, उसे देखने के लिए बहुत कम समय मिलता है। इसीलिए सारी दुनिया में cab signaling और cab signalling के बाद Automatic Train Protection (ATP) की टेक्नोलॉजी आने लगी। करीब-करीब सारी दुनिया में अगर हम देखें, तो जितनी भी बड़ी रेलवेज़ हैं, उनमें हम यूरोप को देखें, तो यूरोप में ETCS, जापान में देखें, तो DATC, USA में देखें, तो PTC, रूस में देखें, तो ALSN, इस तरह से करके Automatic Train Protection (ATP) की टेक्नोलॉजी सारी दुनिया में 80 और 90 के दशक में करीब-करीब सबने अपने-अपने देशों में Automatic Train Protection की टेक्नोलॉजी लगाई। Unfortunately, भारत में लंबे टाइम तक ATP टेक्नोलॉजी पर किसी सरकार ने ध्यान नहीं दिया था। 2016 में पहली बार कवच के development का काम हुआ, 2016 से 2019 में उसका certification हुआ। उपसभापति महोदय, इसका certification भी बहुत ही complex होता है।

Content Page

Industry में SIL-1, SIL-2, SIL-3 और SIL-4, ऐसे चार levels of certification होते हैं। SIL यानी Safety Integrity Level. SIL4 का सर्टिफिकेट मिलने में 3-3, 4-4 वर्षों का process लगता है। 2019 में वह certificate complete हुआ, 2022 में सबसे पहले इसका 3 हजार किलोमीटर का बड़ा टेंडर निकला। साथ ही साथ, 3 हजार किलोमीटर के टेंडर के implementation के दौरान जो-जो अनुभव आया, उस अनुभव से कवच 4.0, यानी final version तैयार हुआ। चूँकि हमारा देश बहुत ही विविधता भरा है, जो समस्याएँ, जो situations hilly areas में होती हैं, वैसी desert में नहीं होतीं और coastal में जो होती हैं, वे normal plain में नहीं होतीं। इसलिए इन सब चीजों को ध्यान में रखते हुए कवच 4.0 इस 16 जुलाई को, finally, RDSO ने approve किया है। अब इसका large scale पर implementation होगा। कई माननीय सदस्यों ने बीच-बीच में कई बार यह प्रश्न रखा है कि Anti-Collision Devices का क्या हुआ, जो hon. Chief Minister of West Bengal जब रेलवे मिनिस्टर थीं, तब उन्होंने लगाई थीं। मैं उसका जवाब भी स्पष्ट रूप से रखना चाहूँगा कि 2006 में Anti-Collision Devices लगानी चालू हुई थीं, ये करीब-करीब डेढ़ हजार किलोमीटर पर लगी भी थीं, लेकिन उसमें बहुत सारे issues थे, बहुत सारे flaws थे, उसकी डिजाइन में ध्यान नहीं रखा गया था, उसका कोई SIL Certification नहीं था। इसीलिए 2012 में उसको fail करार करके हटा भी दिया गया था।

MR. DEPUTY CHAIRMAN: *Mananiya* Shrimati Priyanka Chaturvedi*ji*.

SHRIMATI PRIYANKA CHATURVEDI: Sir, I would request the hon. Minister to be brief in his response and I am asking a pointed question. There have been frequent cases of train derailments over the last year causing loss of lives. Currently, Kavach which he has been speaking about has only been deployed on two per cent, that is, 1,465 Kilometres of the country's Railway network since 2020. Out of 15,200 diesel and electrical locos, only 139 are equipped with Kavach, which is less than one per cent. At this rate, how does the Government plan to achieve its goal of implementing Kavach...

MR. DEPUTY CHAIRMAN: Priyanka*ji*, the Question Hour is over.

SHRIMATI PRIYANKA CHATURVEDI: Sir, at least, allow me to complete the question.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Content Page

1.00 **P.M.**

STATUTORY RESOLUTION

MR. DEPUTY CHAIRMAN: Now the Statutory Resolution. Shri Pankaj Chaudhary to move a Resolution regarding approval of Notification No. 15/2024-Customs, dated, 12th March, 2024.

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित संकल्प उपस्थित करता हूँ:

"सीमा शुल्क टैरिफ अधिनियम 1975 की धारा 8क के अनुसरण में, यह सभा एतद् द्वारा अधिसूचना संख्या 15/2024-सीमा शुल्क, दिनांक 12 मार्च, 2024 [सा.का.नि. 182(अ) दिनांक 12 मार्च, 2024] को अनुमोदित करती है, जिसका उद्देश्य क्रमशः टैरिफ मद 9022 30 00 के अंतर्गत आने वाले एक्स-रे ट्यूब्स और टैरिफ मद 9022 90 90 के अंतर्गत आने वाले फ्लैट पैनल डिटेक्टर्ज़ (सिंटिलेटर सहित) पर आयात शुल्क बढ़ाने के लिए सीमा शुल्क टैरिफ अधिनियम की पहली अनुसूची में संशोधन करना है।"

MR. DEPUTY CHAIRMAN: Resolution moved. If any Member wants to speak anything on this, he can speak. I shall put the Statutory Resolution moved by the hon. Minister to vote.

The question is:

"In pursuance of Section 8A of the Customs Tariff Act 1975, this House hereby approves of notification No. 15/2024-Customs, dated 12th March, 2024[G.S.R. 182(E) dated 12th March, 2024], which seeks to amend the First Schedule of the Customs Tariff Act, in order to increase the import duty on X-ray Tubes, falling under tariff items 9022 30 00, and Flat Panel Detectors (including Scintillators), falling under tariff item 9022 90 90, respectively."

The motion was adopted.

DISCUSSION ON THE WORKING OF THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

MR. DEPUTY CHAIRMAN: Now discussion on the working of the Ministry of Agriculture and Farmers Welfare. Hon. Members, all the Members who had given

Content Page

their names to participate in the discussion on the working of the Ministry of Agriculture and Farmers Welfare have already participated. Now the hon. Minister of Agriculture and Farmers Welfare will reply to the discussion.

कृषि एवं किसान कल्याण मंत्री (श्री शिवराज सिंह चौहान): माननीय उपसभापति महोदय, सबसे पहले तो मैं अपने देश के प्रधान मंत्री, श्रीमान् नरेन्द्र मोदी जी का हृदय से आभार प्रकट करना चाहता हूं। उनके नेतृत्व में मुझे किसानों की सेवा और कृषि की सेवा का दायित्व सौंपा गया है और मैं इस दायित्व को पूरे परिश्रम, ईमानदारी, ज़िद, जुनून और जज़्बे के साथ निभाने का प्रयत्न करूंगा।

माननीय उपसभापति जी, मैं सभी माननीय सदस्यों का आभारी हूं। माननीय देवेगौड़ा जी जैसे एक्स प्राइम मिनिस्टर ने अपने विचार प्रकट किये तथा पक्ष के और विपक्ष के सभी माननीय सदस्यों ने अपने विचार प्रकट किये हैं। चर्चा सारगर्भित थी। मैं माननीय सदस्यों को विश्वास दिलाना चाहता हूं कि इस चर्चा में आपने जो सकारात्मक सुझाव दिए हैं, उन पर सरकार गंभीरता के साथ विचार करेगी और उनमें से जो व्यावहारिक होंगे, निश्चित तौर पर किसानों के हित में उन पर सरकार सकारात्मक कदम उठाएगी, उठाने का प्रयत्न करेगी।

माननीय उपसभापति जी, भारत अत्यंत प्राचीन और महान राष्ट्र है। हमारा 5,000 साल से तो ज्यादा ज्ञात इतिहास है, जब दुनिया के विकसित राष्ट्रों में सभ्यता के सूर्य का उदय नहीं हुआ था, तब हमारे यहां वेदों की ऋचाएँ रच दी गई थीं। हमारे यहाँ ऋषियों ने कहा -"एकम सत्, विप्रा बहुधा वदन्ति।" यानी सत्य एक है, विद्वान उसको अलग-अलग तरीकों से कहते हैं। इस चर्चा को मैंने इसी रूप में लिया है कि लक्ष्य एक है - किसानों का कल्याण। इसके तरीके अलग-अलग हो सकते हैं, रास्ते अलग-अलग हो सकते हैं। हम प्रयत्न करेंगे के सारे सुझावों को समाहित करते हुए आगे बढ़ें।

माननीय उपसभापति जी, जितना हमारा राष्ट्र प्राचीन है, उतनी हमारी खेती भी प्राचीन है। हजारों साल पहले से भारत में कृषि होती रही है। हमने बचपन में कई पौराणिक संदर्भ पढ़े हैं। जब ऋषि भी गुरुकुल में बच्चों को शिक्षा देते थे, तब भी उनके पास खेती होती थी और हमारे उस समय के बच्चे सीखते भी थे, पढ़ते भी थे और खेती करते भी थे। इस कृषि को इसी भाव से लेकर हम कैसे किसानों के लिए बेहतर काम कर सकते हैं, उसका हम प्रयत्न करेंगे।

माननीय उपसभापति जी, मैं तो सीधे-सीधे अपनी बात कहना चाहता था, लेकिन जब चर्चा का प्रारंभ हमारे विद्वान मित्र रणदीप सिंह सुरजेवाला जी ने किया, तब उन्होंने थोड़ा छेड़ दिया। माननीय उपसभापति जी, हम किसी को छेड़ते नहीं हैं, लेकिन अगर कोई छेड़ दे, तो फिर छोड़ते भी नहीं हैं और इसलिए मैं वहीं से आरंभ करना चाहता हूँ। बेहतर होता, वे आज यहाँ उपस्थित होते।

माननीय उपसभापति जी, उनको याद भी आए, तो शकुनि याद आए। शकुनि, चौपड़ और चक्रव्यूह - इन सारे शब्दों का संबंध अधर्म से है।

'जाकी रही भावना जैसी, प्रभु मुरत देखी तिन तैसी।'

शकुनि छल, धोखा और कपट के प्रतीक थे। चौपड़ में तो धोखे से ही हराया गया था। चक्रव्यूह मतलब फेरवार नहीं, घेर कर मारना है। अब कॉंग्रेस को चक्रव्यूह, शकुनि, चौपड़ ही क्यों याद आते हैं?

माननीय उपसभापति जी, जब हम महाभारत काल में जाते हैं, तो हमें तो भगवान श्रीकृष्ण याद आते हैं।

'यदा यदा हि धर्मस्य ग्लानिर्भवति भारत। अभ्युत्थानमधर्मस्य तदात्मानं सृजाम्यहम्।
परित्राणाय साधूनां विनाशाय च दुष्कृताम्। धर्मसंस्थापनार्थाय सम्भवामि युगे युगे।।'

हमको तो कन्हैया याद आते हैं। जब-जब धर्म की हानि होगी, अधर्म बढ़ेगा, पाप बढ़ेगा, अत्याचार, अनाचार बढ़ेगा, तब-तब धर्म की रक्षा और अधर्म के नाश के लिए मैं बार-बार आऊँगा - यह भगवान श्रीकृष्ण ने कहा था। लेकिन अनीति और अधर्म किसने किया? ठगी किसने की?

माननीय उपसभापति जी, कॉंग्रेस के डीएनए में ही किसान विरोध है - मैं यह कहना चाहता हूँ। यह आज से नहीं, बल्कि प्रारंभ से ही कॉंग्रेस की प्राथमिकताएँ गलत रही हैं। हमारे प्रथम प्रधान मंत्री स्वर्गीय पंडित जवाहरलाल नेहरू जी, मैं उनका आदर करता हूँ, लेकिन खेती के बारे में जो भारतीय परंपरा थी, उसका उन्होंने निर्वाह नहीं किया। वे रूस गए, वहाँ एक मॉडल देख कर आए और कहा कि रूस का मॉडल लागू करो। इस पर 'भारत रत्न' चौधरी चरण सिंह जी ने कहा कि यह नहीं हो सकता, क्योंकि भारत की कृषि की परिस्थितियाँ बिल्कुल अलग हैं। माननीय उपसभापति जी, उनकी प्राथमिकताएँ गलत थीं। उन्होंने 17 वर्ष तक प्रधान मंत्री पद को सुशोभित किया, लेकिन तब क्या होता था? अमेरिका से पीएल-480, सड़ा हुआ लाल गेहूँ भारत के नागरिकों को खाने पर विवश और मजबूर होना पड़ता था।

माननीय उपसभापति जी, स्वर्गीय इंदिरा जी के समय, मुझे अच्छी तरह याद है, उस समय मैं छोटा था, उस समय किसानों से जबर्दस्ती लेवी वसूली का काम होता था। उस समय जबर्दस्ती लेवी वसूली जाती थी। अगर दो क्विंटल है, तो एक क्विंटल देकर जाओ। भिंडे खोद दिए जाते थे, रखा हुआ अनाज उठा लिया जाता था। भारत आत्मनिर्भर नहीं हुआ। स्वर्गीय राजीव जी ने भी बात जरूर की, उन्होंने agriculture price policy की बात अवश्य की, लेकिन किसानों की आय बढ़ाने के लिए कोई सार्थक कदम नहीं उठाया। यहां तक कि माननीय उपसभापति जी, उदारीकरण का प्रारंभ हुआ, स्वर्गीय नरसिंह राव जी, मनमोहन सिंह जी उस समय वित्त मंत्री थे, लेकिन उस समय भी कृषि से जुड़े उद्योगों की delicensing नहीं की गई, क्योंकि प्राथमिकता गलत थी।

माननीय उपसभापति जी, 2004 से 2014 के बीच की मैं क्या बात कहूँ? उस समय यह भारत, जो प्राचीन और महान राष्ट्र है, जिसने दुनिया को ज्ञान का प्रकाश दिया था, उस समय घोटालों के देश के रूप में दुनिया में जाना जाने लगा था। 2G, 3G 4G, ...(**व्यवधान**)... और तब भारत की राजनीति में, भारत के राजनैतिक क्षितिज पर एक दैदीप्यमान सूर्य का उदय हुआ, जिसने सारे देश को आशा और विश्वास से भर दिया। उनका नाम था, नरेन्द्र मोदी। कांग्रेस की प्राथमिकताएं गलत थीं। मोदी जी के नेतृत्व में प्राथमिकताएं बदलने का काम हुआ और खेती के लिए हमारी 6 प्राथमिकताएं हैं, जिनके बारे में मैं आपके सामने निवेदन करना चाहता हूँ। नंबर

Content Page

एक उत्पादन बढ़ाना, नंबर दो उत्पादन की लागत घटाना, नंबर तीन उत्पादन के ठीक दाम देना, नंबर चार, प्राकृतिक आपदा में राहत की ठीक राशि देना, नंबर पांच कृषि का विविधीकरण, खेती में value addition और आने वाली पीढ़ियों के लिए भी धरती सुरक्षित रहे, इसलिए प्राकृतिक खेती को बढ़ावा देने का प्रयास। यह भारतीय जनता पार्टी की सरकार, एनडीए की सरकार सुविचारित ढंग से खेती का रोडमैप बनाकर काम कर रही है।

माननीय उपसभापति जी, कल हमारे मित्र बजट का जिक्र कर रहे थे और कह रहे थे कि बजट कम कर दिया गया। मैं यह बताना चाहता हूँ कि कृषि के लिए बजटीय आवंटन 2013-14 में केवल 27,663 करोड़ रुपये था, जो 2024-25 में बढ़कर 1,32,470 करोड़ रुपये हो गया। यह आंकड़ा केवल कृषि विभाग का है। अगर इसमें agriculture and allied sector, फर्टिलाइजर की सब्सिडी, सहकारिता, पशुपालन, Dairy, Food Processing, Fisheries, इन सबको जोड़ दिया जाए तो यह बजट बहुत अधिक बढ़ जाता है। मैंने 1,32,000 तो केवल कृषि का बताया, अगर इसमें 152 allied sector और fertilizer subsidy वगैरह सब छोड़ दी जाए, तो इसमें 1,75,446.55 करोड़ और जुड़ जाएंगे। आपके समय में तो ये डिपार्मेंट्स एक थे, आप कितना देते थे? माननीय उपसभापति जी, बजट का पर्याप्त प्रावधान है और इसमें हमने सिंचाई तो जोड़ा ही नहीं है। जल शक्ति मंत्रालय अलग है, वह सिंचाई के प्रबंध के काम में लगा है। अगर हमको उत्पादन बढ़ाना है, तो हमारी पहली प्राथमिकता किसानों के सूखे खेतों में पानी पहुंचाने की होगी। यह हमको करना पड़ेगा, बिना पानी के खेती नहीं होती। आज मैं यह कहना चाहता हूँ कि सिंचाई की व्यवस्थाओं में बरसों तक कांग्रेस की सरकार रही, लेकिन कभी इस ओर गंभीरता से ध्यान नहीं दिया गया। मैं यहां एक नहीं, बल्कि अनेकों उदाहरण दे सकता हूं। मध्य प्रदेश में ही अगर देखें तो कांग्रेस राज, नवाब या अंग्रेज़ हों, सबने मिलकर सिंचाई की व्यवस्था केवल साढ़े सात लाख हैक्टेयर में की थी, जब हमारी सरकार आयी, तो हमने उसको बढ़ा कर साढ़े सैंतालीस लाख हैक्टेयर कर दिया था और उसको बढ़ा कर 65 लाख हैक्टेयर करने पर लगातार हमारा काम चल रहा है।

महोदय, रिवर लिंकिंग की बात अटल बिहारी वाजपेयी जी ने की थी और रिवर लिंकिंग के प्रोजेक्ट को अगर सबसे पहले किसी ने साकार किया, तो वह गुजरात में मुख्य मंत्री रहते हुए नरेन्द्र मोदी जी ने किया था। नर्मदा नदी के पानी को कई नदियों में प्रवाहित करके, जो नदियां समाप्त हो गई थीं, उन्हें पुनः जीवित करने का काम किया। भाजपा शासित राज्यों ने कई जगह काम किया। मध्य प्रदेश में भी किया है। आदरणीय दिग्विजय सिंह जी पूर्व मुख्य मंत्री रहे हैं, मैं उनका बहुत आदर करता हूं, वे यहां बैठे हैं। जब रिवर लिंकिंग की बात आयी और यह कहा गया कि क्या नर्मदी नदी को शिप्रा नदी से जोड़ा जा सकता है, तब उधर से उत्तर था कि नहीं हो सकता है, यह impossible है। ...(**व्यवधान**)... हमने कहा कि हमारे शब्दकोश में असंभव शब्द नहीं है। हमने तय किया कि नर्मदा नदी के पानी को शिप्रा नदी में ले जाएंगे और उसे ले जाकर दिखा दिया। नर्मदा-शिप्रा, नर्मदा-गंभीर, नर्मदा-पार्वती, नर्मदा-कालीसिंध, सबको जोड़ने का काम हुआ और आज नरेन्द्र मोदी जी के नेतृत्व में केन और बेतवा को जोड़ने के प्रोजेक्ट को भी स्वीकृति दे दी गई है। 20 लाख एकड़ ज़मीन में सिंचाई हो, सिंचाई पहली प्रातमिकता होनी चाहिए थी। बाणसागर जैसे बांध, एक नहीं, बल्कि अनेकों बांध बरसों तक पूरे नहीं हुए, क्योंकि खेती और किसान प्राथमिकता नहीं था। आज मुझे यह कहते हुए गर्व महसूस हो रहा है कि प्रधान मंत्री, नरेन्द्र मोदी

Content Page

जी के नेतृत्व में 'प्रधान मंत्री सिंचाई योजना' पर भी काम चल रहा है, उसके साथ अनेकों सिंचाई योजनाएं हैं, जिन पर हम काम कर रहे हैं। हमारा काम सूक्ष्म सिंचाई की योजनाओं पर चल रहा है।

(**सभापति महोदय** *पीठासीन हुए।*)

माननीय सभापति महोदय, यह मेरा सौभाग्य है कि आपके सामने मुझे कृषि पर बोलने का अवसर मिल रहा है। मैं निवेदन कर रहा था कि पुरानी सरकारों की, कांग्रेस का सरकार की प्राथमिकताएं गलत थीं। यह सरकार भारतीय जनता पार्टी, एनडीए की है। हमने लगाता प्रयत्न किए। यहां उत्पादन की बात हो रही थी। आज मैं बताना चाहता हूं कि सिंचाई के अच्छे प्रयत्नों के कारण ICR ने उत्तम बीज बनाए, अभी भी हम 109 नए बीज की क्वालिटी जारी करने वाले हैं। क्योंकि अगर उपज को बढ़ाना है, तो अच्छे बीज चाहिए, जलवायु अनुकूल बीज चाहिए, बेहतर सिंचाई चाहिए, अच्छा आदान चाहिए और यह 10 साल से मोदी जी के नेतृत्व में हो रहा है।

माननीय सभापति महोदय, वर्ष 2023-24 में खाद्यान का उत्पादन 329 मिलियन टन तक पहुंच गया है। हॉर्टिकल्चर की बात करें तो वर्ष 2023-24 में बागवानी का उत्पादन 352 मिलियन टन तक पहुंच गया है। हम यहां रुकेंगे नहीं, आगे बढ़ेंगे। कल दलहन और तिलहन की बात हो रही थी। जब उधर की सरकार थी, तब दलहन और तिलहन के उत्पादन की प्राथमिकता नहीं थी, वह लगातार घट रहा था, लेकिन मुझे कहते हुए गर्व महसूस हो रहा है कि दलहन और तिलहन के क्षेत्र में भी तेजी से काम हो रहा है और उत्पादन लगातार बढ़ रहा है, उत्पादकता बढ़ रही है। महोदय, कल फर्टिलाइज़र सब्सिडी की बात की गई। आज मैं आपके सामने आंकड़े रखना चाहता हूं। जब उधर की सरकार थी, तब 2013-14 में फर्टिलाइजर सब्सिडी 71 हजार, 280 करोड़ रुपये थी, लेकिन पिछली साल 2023-24 में फर्टिलाइजर सब्सिडी 1 लाख, 95 हजार, 420 करोड़ रुपये थी। मैं वर्षवार बता सकता हूं। 2018-19 में 73 हजार,435 करोड़ रुपये थी, और इस साल कह रहे थे, मेरे पास वर्षवार आंकड़े हैं कि घटा दी गई है। आज मैं कहना चाहता हूं कि फर्टिलाइजर की सब्सिडी में जितना पैसा लगता है, सरकार व्यवस्था करती है। बजट के प्रावधान के अलावा अतिरिक्त राशि देनी पड़ती है, तो दी जाती है। अभी अंतर्राष्ट्रीय परिस्थितियों के कारण डीएपी के जहाज घूम कर आए, लंबा मार्ग तय करना पड़ा, समय ज्यादा लगा और इसलिए कीमत बढ़ रही थी। हमने उस बढ़ी हुई कीमत का भार किसान पर नहीं डाला और 2,625 करोड़ रुपये का स्पेशल पैकेज दिया, ताकि सस्ता फर्टिलाइजर किसान को मिलता रहे।

महोदय, हमारे विद्वान मित्र संजय जी बात कर रहे थे कि मात्रा कम हो गई है। मैं आपके माध्यम से बताना चाहता हूं कि यूरिया के एक बैग पर 45 किलोग्राम, 50 से 45 हुआ है, लेकिन लागत भी कम कर दी है। अब 45 किलोग्राम पर सरकार 2,100 रुपये सब्सिडी देती है। यह मोदी जी की सरकार देती है। किसानों के लिए केवल 266 रुपये में मिलता है। मोदी जी की सरकार, भारतीय जनता पार्टी 2,366 रुपये का यूरिया किसान को 266 रुपये में देती है। महोदय, डीएपी का एक बैग 50 किलोग्राम का, जिस पर सरकार 1,083 रुपये सब्सिडी देती है और कुल कीमत 2,433 रुपये है, लेकिन किसान को 1,350 रुपये में मिलता है। हमने इस कीमत को कभी बढ़ने नहीं दिया। किसान को सस्ती खाद मिले, वह फायदे की खेती कर पाए, इसके लिए एक नहीं, बल्कि अनेकों कदम उठाए गए हैं। महोदय, मैं आपके माध्यम से आश्वस्त करना चाहता हूं कि देश

Content Page

करोड़ों किसान भाइयों और बहनों को कि यह सस्ती खाद मोदी जी की भारतीय जनता पार्टी की सरकार देती रहेगी। मैं पानी की बात कर रहा था। प्रधान मंत्री जी ने Per drop, more crop का मंत्र दिया। पानी की कमी पर कई माननीय सदस्यों ने चिंता जाहिर की थी। अंडरग्राउंड वाटर नीचे जा रहा है, कई जगह सूखे का संकट है, इसलिए पानी की एक-एक बूंद हमें बचानी पड़ेगी। इसलिए 'सूक्ष्म सिंचाई योजना' लाई गई। ड्रिप के माध्यम से, sprinkler के माध्यम, प्रैशराइज़ पाइप के माध्यम से नहर में बहता हुआ पानी सीपेज भी होता है, वाष्पीकरण भी हो जाता है, लेकिन सूक्ष्म सिंचाई योजना ऐसी है, जिसे एक-एक बूंद पानी सीधे किसान के खेत में पहुंचता है। पिछली सरकार को पानी का महत्व मालूम नहीं था। अब सूक्ष्म सिंचाई योजना में आप देखेंगे, तो इस सरकार ने 2014-15 से 21,312 करोड़ रुपये खर्च किए हैं और हमने तेजी से क्षेत्रफल को बढ़ाने का काम किया है। माननीय सभापति महोदय, कल कृषि के मशीनीकरण की बात हो रही थी। माननीय सदस्य सुझाव दे रहे थे कि छोटे किसानों को भी कृषि यंत्र चाहिए। कांग्रेस ने इस पर कभी ध्यान नहीं दिया। वे ध्यान कहां से देते, क्योंकि किसान आपकी प्राथमिकता कभी नहीं रहा। आप मेनिफेस्टो में बात जरूर करते रहे, लेकिन किसान की तरफ कभी नहीं देखा। सर, वे मेनिफेस्टो में कहते थे कि कृषि की लागत की समीक्षा करेंगे। जहां आवश्यक हुआ सब्सिडी देंगे, मशीनरी किराये पर लेने की सुविधा स्थापित करेंगे, लेकिन कांग्रेस ने ऐसा कुछ नहीं किया। ये किया तो नरेन्द्र मोदी जी की सरकार ने किया। कृषि मशीनीकरण के लिए उप-मिशन स्थापित किया और उसमें छोटे और सीमांत किसान, जिनकी संख्या 85 परसेंट तक है, उनकी कृषि की मशीनों तक पहुंच बने, इसलिए मशीनरी की खरीद, Custom Hiring Centre स्थापित करना, उनके लिए वित्तीय सहायता दी जाती है। उच्चतम तकनीक तथा कुशल उपकरणों के उपयोग को बढ़ावा दिया जाता है। मुझे बताते हुए प्रसन्नता है कि 2014 से 2024 के दौरान सब्सिडी के तहत 18 लाख, 25 हजार से अधिक मशीनें वितरित की गईं और 49,921 से ज्यादा Custom Hiring Centres स्थापित किए गए। वहां पर छोटे किसान भी जाएंगे, छोटे किसान भी किराये पर मशीन लेंगे और अपने खेतों में खेती करने का काम करेंगे। अनेकों नवाचार हुए हैं।

माननीय सभापति जी, मैं हरियाणा, पंजाब के किसानों को प्रणाम करता हूं। उन्होंने देश में अन्न के भंडार भरने का काम किया है। लेकिन पराली एक समस्या थी, इस सरकार ने वायु प्रदूषण की रोकथाम के लिए भी पराली की समस्या से निपटने के ले 2018 में एक नई योजना बनाई। पंजाब, हरियाणा, उत्तर प्रदेश, मध्य प्रदेश और दिल्ली में फसल अवशेष प्रबंधन योजना शुरू की, जिसके परिणामस्वरूप पराली की घटनाओं में और उससे होने वाले प्रदूषण में कमी आई है। उसमें 3,540 करोड़ रूपया ज्यादा खर्च किया गया है, जिससे कि किसान को भी दिक्कत न हो। जो फसलों का अवशेष है, वह उनके लिए लाभ सौदा बन जाये और वायु का प्रदूषण भी न हो, इसकी चिंता अगर किसी ने की है, तो भारतीय जनता पार्टी, एनडीए की और मोदी सरकार ने की है।

माननीय सभापति जी, नमो ड्रोन दीदी की बात आई थी। पहले किसान हाथ से कीटनाशक छिड़कता था। कई बार कीटनाशकों के दुष्प्रभाव के कारण उसके स्वास्थ्य पर बड़ा विपरीत असर पड़ता था और इसीलिए ड्रोन का उपयोग किया। हम प्रयास कर रहे हैं कि ये ज्यादा से ज्यादा प्रचलित हो। इसके लिए सेल्फ हेल्प ग्रुप की दीदियां ट्रेंन की गईं। मुझे यह बताते हुए प्रसन्नता है कि 14,500 ड्रोन चयनित सेल्फ हेल्प ग्रुप्स को प्रदान किए जा रहे हैं और ये 80 प्रतिशत केन्द्रीय

Content Page

सहायता के साथ दिए जा रहे हैं। इससे उनको रोजगार मिलेगा और महिला सशक्तिकरण का काम भी होगा। महिला सशक्तिकरण के काम के साथ-साथ किसान भी जोखिम से बचेगा।

अभी फसलों की खरीद की बात आई। मैं बहुत जिम्मेदारी के साथ कहना चाहता हूं कि इसके बारे में कई बार चर्चा हुई। कांग्रेस भी बहुत कहती है कि स्वामीनाथन आयोग की रिपोर्ट लागू की जाए। माननीय सभापति महोदय, स्वामीनाथन की रिपोर्ट कब आई थी, यह रिपोर्ट 2006 में आई थी, तब तो इनकी सरकार थी, उस समय सरकार हमारी नहीं थी, सरकार कांग्रेस की थी, डा. मनमोहन सिंह प्रधान मंत्री थे, आज मैं आपके माध्यम से पूछना चाहता हूं कि कांग्रेस ने स्वामीनाथन आयोग की रिपोर्ट लागू क्यों नहीं की? एक नहीं, अनेकों अनुशंसाएं थीं, माननीय सभापति महोदय, मैं इनको पटल पर रख चुका हूं। ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing will go on record. ...*(Interruptions)*... No; I will not accept this. Anyone speaking from this side or that side should not be interrupted. No one should be interrupted. Please.

श्री शिवराज सिंह चौहान: तत्कालीन मंत्रियों ने अलग-अलग समय पर कहा, उसको मैं प्रश्नोत्तर काल में क्वोट कर चुका हूं। मैं सदन का समय नहीं लूंगा, इन्होंने कहा कि यह नहीं की जा सकती, इससे बाजार में विकृति आ जाएगी। मैंने कैबिनेट नोट लिखा है कि यह नहीं किया जा सकता है। हाथी के दाँत हैं, खाने के और हैं, दिखाने के और हैं। जब सत्ता में थे, तब कुछ नहीं किया।..(**व्यवधान**)...

MR. CHAIRMAN: Hon. Minister, put these documents on the Table of the House.

श्री शिवराज सिंह चौहान: जी।

MR.CHAIRMAN: You can do it during the course of the day.

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, अगर किसी सरकार ने स्वामीनाथन आयोग की रिपोर्ट पर अमल किया भी है, तो वह नरेन्द्र मोदी जी की सरकार ने किया है। जब कृषि लागत और मूल्य आयोग मिनिमम सपोर्ट प्राइस तय करता है, तो लागत पर 50 परसेंट मुनाफा लाभ देकर तय करता है और उसी के अनुसार एमएसपी तय की जाती है। हुड्डा जी मुख्य मंत्री थे और मुख्य मंत्रियों की एक कमेटी बनी थी। महोदय, तब उस समय के तत्कालीन मुख्यमंत्रियों की एक कमेटी बनी थी। उसमें हुड्डा जी ने भी सिफारिश की थी, लेकिन वह भी नहीं मानी गई। कौन मानता है? आज मुझे यह कहते हुए गर्व हो रहा है कि स्वामीनाथन आयोग की 50 परसेंट मुनाफा देकर, लाभकारी मूल्य देकर एमएसपी तय होनी चाहिए वाली बात को कांग्रेस ने कभी नहीं लागू किया, लेकिन अगर कोई सरकार इसको लागू कर रही है, तो वह मोदी जी की सरकार कर रही है, भारतीय जनता पार्टी की सरकार कर रही है।

Content Page

माननीय सभापति महोदय, क्योंकि देश को जानना चाहिए और किसान जानता है, इसलिए हम फसलवार देखें। महोदय, जो वृद्धि की है, मैं केवल वही बताऊंगा। हमने बाजरा में 2014 के बाद 1,375 रुपये प्रति क्विंटल वृद्धि की, जब आप थे, तो 1,250 रुपये प्रति क्विंटल पर खरीदते थे, जौ में 750 रुपये प्रति क्विंटल वृद्धि की, ज्वार संकर में 1,500 रुपये प्रति क्विंटल से बढ़ाकर 1,871 की वृद्धि हो गई, ज्वार मालडंडी 1,520 रुपये प्रति क्विंटल से बढ़ाकर 2,421 रुपये प्रति क्विंटल हो गई, यानी 901 रुपये बढ़े, धान पर 975 रुपये बढ़े हैं। यह 1,345 रुपये प्रति क्विंटल से 2,320 रुपये प्रति क्विंटल हो गया है, रागी 1,500 रुपये प्रति क्विंटल थी, अब बढ़कर 4,290 रुपये प्रति क्विंटल हो गई, यानी इसमें 2,790 रुपये बढ़े। आपके समय में गेहूं 1,400 रुपये प्रति क्विंटल एमएमपी पर बिकता था, हमने इसको बढ़ाकर 2,275 रुपये प्रति क्विंटल किया, यानी इस पर 875 रुपये प्रति क्विंटल बढ़ाए हैं। माननीय सभापति महोदय, चना हो, मसूर हो, मूंग हो, तुहर हो, उड़द हो, मूंगफली हो, सोयाबीन हो, जूट हो - मेरे पास इसकी सूची है। महोदय, जो दाम बढ़े हैं, वे अपने आप में एक सच्चाई बयान करते हैं कि आप चना 3,100 रुपये प्रति क्विंटल पर खरीदते थे, लेकिन हम 5,440 रुपये प्रति क्विंटल खरीदते हैं। आप मसूर 2,950 रुपये प्रति क्विंटल खरीदते थे, लेकिन हम 6,425 रुपये प्रति क्विंटल खरीदते हैं, आप तुहर 4,300 रुपये प्रति क्विंटल खरीदते थे, लेकिन हम 7,550 खरीदते हैं, आप उड़द 4,300 रुपये प्रति क्विंटल खरीदते थे, लेकिन हम 7,400 रुपये प्रति क्विंटल खरीदते हैं। महोदय, मैंने एक-एक फसल के रेट बताए हैं।

सभापति महोदय, मैं आपके माध्यम से देश के किसानों से एक और बात कहना चाहता हूं कि दलहन में देश को आत्मनिर्भर बनाना है, आयात पर निर्भरता समाप्त करनी है, इसलिए सरकार ने फैसला किया है कि चाहे अरहर हो, मसूर हो, उड़द हो, किसान जितनी भी फसल पैदा करेंगे, वे पोर्टल पर उसका रजिस्ट्रेशन करवाएं, उनकी पूरी की पूरी फसल एमएसपी पर खरीदी जाएगी।

सभापति महोदय, कल बात कही जा रही थी, हमारे विद्वान मित्र सुरजेवाला जी कह रहे थे - वे अभी यहाँ नहीं हैं, मेरा तो सब्जेक्ट ही खत्म हो गया है, वे बोलकर चले जाते हैं - वे कह रहे थे कि पैदा इतना हुआ और इतनी खरीदी हुई। सभापति जी, एमएसपी किसलिए होती है? अगर किसान को एमएसपी के नीचे दाम मिले, तो वह एमएसपी पर बेचेगा, लेकिन अगर फसल के ठीक दाम मिले, तो एमएसपी पर बेचने के लिए नहीं आएगा।

माननीय सभापति महोदय, आप जानते हैं कि मध्य प्रदेश में सरबती गेहूँ पैदा होता है। शरबती गेहूं के रेट चार-पाँच हजार रुपया क्विंटल हैं। क्या उसे भी एमएसपी पर बिकवाना चाहते हैं। हरियाणा, पंजाब, मध्य प्रदेश में बासमती राइस होता है, अच्छे दाम मिलते हैं। कनाडा, अमेरिका में आज भारत का बासमती राइस धूम मचा रहा है। महोदय, हमने 40 हजार करोड़ रुपये का निर्यात किया है। अच्छे दाम मिलेंगे, तो जबरन बेचने आएंगे कि तुम तो एमएसपी पर ही खरीदो! दालों के कई बार अच्छे दाम मिलते हैं और जब अच्छे दाम मिलेंगे, तो एमएसपी पर खरीद कैसे होगी? इसके अलावा, सारे किसान पूरा बेचते ही नहीं हैं। उन्हें पता ही नहीं है कि अपने खाने के लिए भी रखते हैं। गाँव में कई बार परंपरा है कि किसान कृषि मजदूरों को पैसे नहीं देते हैं, अनाज ही देते हैं। हमने आंकड़े पढ़ दिए। अब मुझे पता नहीं कि खेती से मतलब है या नहीं?

Content Page

श्री सभापतिः माननीय मंत्री जी, सभी को यह जानने की बहुत आवश्यकता है। अकसर हम मुद्दा उठाते हैं कि एमएसपी पर कितनी खरीद हो रही है। एमएसपी पर कम खरीद का मतलब है कि किसान की स्थिति ठीक है और उसे कीमत कहीं और मिल रही है। आज के दिन सदन की... ...(**व्यवधान**)... मेरी बात सुनिए। आज के दिन आवश्यकता है कि हम किसान की समस्या को सही दृष्टि में समझें। किसान एमएसपी का फायदा उठाना चाहता है। जब वह जानता है कि मैं मार्केट में जाता हूँ, तो मुझे वह कीमत नहीं मिल रही है। यह जो आर्ग्यूमेंट हुआ, मैं भी इस बात को लेकर बड़ा आहत हुआ और तब मुझे विवशता में कहना पड़ा कि किसान का 'क' समझने की आवश्यकता है। एमएसपी का मतलब - किसान के पास मार्केट में कीमत उपलब्ध नहीं है, इसलिए विवशता में किसान को एमएसपी पर बेचना पड़ेगा। अच्छी व्यवस्था यह है कि किसान को वाजिब दाम मार्केट के हिसाब से मिले और जब उसे मार्केट सपोर्ट नहीं करती है, तो एमएसपी आती है। एमएसपी में खरीद कम होती है, इसका संकेत है कि किसान की हालत ठीक है, पर एमएसपी का निर्धारण लगातार ऊपर चढ़ना चाहिए और उसकी ओर आप कार्यरत रहेंगे, मैं यह मानकर चलता हूँ। वह बढ़ना चाहिए, क्योंकि एमएसपी तय करेंगे, तो मार्केट फोर्सेज़ भी कंट्रोल होंगी।

श्री शिवराज सिंह चौहान : माननीय सभापति जी, सरकार इस पर निरंतर ध्यान देकर काम करेगी, क्योंकि किसान हमारे लिए केवल इंसान नहीं है, बल्कि अन्नदाता है, मतलब जीवनदाता है। कृषि भारतीय अर्थव्वस्था की रीढ़ है और किसान उसके प्राण हैं। माननीय सभापति जी, किसान हमारा वोट बैंक नहीं है, हमारे लिए तो किसान भगवान है। हमारे लिए किसान की सेवा भगवान की पूजा है और यह मानकर ही हम आगे व्यवहार करेंगे, लेकिन इसके बावजूद, धान की खरीद हो या गेहूं की खरीद हो, जब-जब आवश्यकता हुई, सरकार ने प्रयाप्त खरीदी है। धान की खरीद 2015-16 में 78,31,000 किसानों से हुई थी। मेरे पास आंकड़े हैं, मैं एक-एक आंकड़ा रख सकता हूँ। जब तत्कालीन सरकार से जरूरत पड़ी, तो अगर कई गुना ज्यादा खरीद की, तो मोदी जी की सरकार ने की, भारतीय जनता पार्टी की सरकार ने की। मैं एक-एक आंकड़े नहीं रखना चाहता, सदन का समय नहीं लेना चाहता, लेकिन माननीय सभापति जी, अगर आप देखेंगे, तो ये तो खरीदते ही नहीं थे। 2004-05 से 2013-14 तक कितना दलहन खरीदा गया - दलहन केवल 6,29,000 मीट्रिक टन खरीदा गया, लेकिन यह सरकार है, जिसने 2014-15 से 2023-24 तक 1,70,00,000 मीट्रिक टन दलहन खरीदा। जब किसान को जरूरत पड़ी, हम पीछे नहीं हटे। हम न तो पीछे हटे हैं और न किसान कल्याण में पीछे हटेंगे। माननीय सभापति जी, आज मैं आपके माध्यम से आश्वस्त करना चाहता हूँ कि यह सरकार किसानों को निरंतर समर्थन देना जारी रखेगी। मूल्य ठीक मिले, इसके लिए मोदी सरकार संकल्पबद्ध है। माननीय सभापति जी, क्रेडिट, कर्ज की बात हो रही थी। मैं प्रारंभ में बात कर रहा था - शकुनी, चौपड़, *। ये कर्ज की बात करते हैं। केंद्र और राज्य के अपने घोषणापत्रों में एक बार नहीं अनेकों बार कहा कि जैसे ही हम सरकार में आएंगे, सारे कर्जे माफ कर दिए जाएंगे। मध्य प्रदेश, छत्तीसगढ़, राजस्थान इनके नेता गए थे। सभाओं में गिनती गिनते थे, दस दिन के अंदर दो लाख तक के कर्जे माफ। बोलते थे एक, दो, तीन, चार, पांच, छह, सात, आठ, नौ, दस - दस दिन में कर्जा माफ, नहीं तो 11वें दिन मुख्य मंत्री हटा दिया

* Expunged as ordered by the Chair.

जाएगा। लोगों ने एक बार 2018 में जिता दिया। वे इंतजार करते रहे, दस दिन हो गए, एक महीना हो गया, एक साल हो गया, कर्जा माफ नहीं हुआ तो सवा साल में फिर मध्य प्रदेश में कांग्रेस की सरकार ही चली गई। माननीय सभापति महोदय, वहां दोबारा सरकारें लौट कर नहीं आईं, क्यों यह * किसान के साथ कोई करता है, तो वह कांग्रेस करती है।

श्री सभापतिः ये तीन शब्द डिलीट होंगे। *

श्री शिवराज सिंह चौहानः माननीय सभापति जी, मैं क्षमा चाहता हूं। अब मैं क्रेडिट और कर्जा माफी की बात करना चाहता हूं। माननीय सभापति जी, अगर हम क्रेडिट की बात देखें कि किसानों को कर्जा कितना मिलता था। जब कांग्रेस की सरकारें थीं, तब किसानों के लिए क्रेडिट कार्ड की व्यवस्था नहीं थी। मैं आज स्वर्गीय पंडित अटल बिहारी वाजपेयी जी को प्रणाम करना चाहता हूं। उन्होंने किसानों की उस तकलीफ को समझा और किसान क्रेडिट कार्ड की व्यवस्था के अंतर्गत कम ऋण पर किसानों को कर्जा मिलना प्रारंभ हुआ। माननीय सभापति जी, आज मुझे यह कहते हुए प्रसन्नता है कि हमारे छोटे किसान, जिनको ऊंची ब्याज की दरों पर साहूकर से कर्जा लेना पड़ता था और उसका भारी ब्याज चुकाना पड़ता था, आज ऐसे किसानों को क्रेडिट कार्ड के माध्यम से 7 परसेंट पर और अगर वह समय पर चुकाए, तो 3 परसेंट और कम किया जाता है और केवल 4 परसेंट ब्याज की दरों पर कर्जा दिया जा रहा है।

माननीय सभापति जी, बजट में भी ब्याज सब्सिडी में 3.6 गुना वृद्धि हुई है। 2014-15 में केवल 6,000 करोड़ थी, 2024-25 में यह बढ़कर 22,600 करोड़ रुपये हो गई है। पिछले 10 सालों में 1,44,000 करोड़ से अधिक की ब्याज सब्सिडी ...

MR. CHAIRMAN: Is this amount interest subsidy?

श्री शिवराज सिंह चौहानः सर, यह इंटरेस्ट सब्सिडी है। अगर आप क्रेडिट देखें, तो जब इनकी सरकार थी, तब केवल 7 लाख करोड़ का क्रेडिट मिलता था। यह नरेन्द्र मोदी जी की सरकार है, इसमें 25 लाख करोड़ का क्रेडिट मिलता है और अभी विकसित भारत संकल्प यात्रा में अभियान चल रहा है। जो छूट गया, तो आओ, किसान क्रेडिट कार्ड बनवाओ और 3-4 परसेंट ब्याज की दर पर कर्जा ले जाओ। यह कांग्रेस के जमाने में कब होता था!

माननीय सभापति जी, केवल 10 सालों में जो ब्याज की सब्सिडी है, वह 1,44,000 करोड़ रुपये से ज्यादा है। एक बार छोटी-मोटी कर्जा माफी हो गई, तो उसके बड़े गुण गाते हैं, लेकिन इनसे ज्यादा तो हम ब्याज में चुकाते हैं। यह भारतीय जनता पार्टी की मोदी जी की सरकार है। ...(**व्यवधान**)... नई बात यह है कि आप 7 लाख करोड़ देते थे और हम 25 लाख करोड़ देते हैं। किसानों की बात आप क्या जानो! सभापति जी, कभी भी कांग्रेस ने फसल बीमा योजना पर ध्यान नहीं दिया। पहले जब मैं सांसद था, किसान की फसलें खराब हो जाती थीं, तो हम गेहूँ की खराब फसल के पूले तत्कालीन मुख्यमंत्री जी के पास ले जाते थे और उम्मीद करते थे कि कुछ राहत

* Expunged as ordered by the Chair.

Content Page

मिलेगी। लेकिन इनके समय ऐसी फसल बीमा योजना थी कि उसकी यूनिट तहसील हुआ करती थी। मतलब एक किसान की फसल खराब होगी, तो राहत नहीं मिलेगी, क्लेम नहीं मिलेगा; एक गाँव की खराब होगी, तो क्लेम नहीं मिलेगा; 10 गाँव की खराब होगी, तो क्लेम नहीं मिलेगा। अगर किसी एक गाँव की फसल खराब हो जाए, तो वह भगवान से प्रार्थना करे कि पूरी तहसील की फसलें खराब हो जाएँ, निपट जाएँ, तब हमें क्लेम मिलेगा। ये यह फसल बीमा योजना चलाते थे। यह फसल बीमा योजना चलती थी, जिसमें तहसील यूनिट होती थी। मोदी जी के आने के बाद प्रधानमंत्री फसल बीमा योजना बनी। माननीय सभापति जी, मुझे कहते हुए प्रसन्नता है, आज मैं बताना चाहता हूँ कि इस फसल बीमा योजना ने पूरे परिदृश्य को बदल कर रख दिया है। माननीय सभापति जी, आप तुलना करके देख लीजिए। जब कांग्रेस की सरकार थी, इनके समय NAIS नाम की फसल बीमा योजना चलती थी। उसमें ऋण के आवेदन थे केवल 3 करोड़ 51 लाख और 2023-24 में आए 8 करोड़ 69 लाख। जो नॉन-लोनी थे, अऋणी किसान आते ही नहीं थे, क्योंकि ये केवल बैंकों के कर्ज का बीमा करते थे। अगर * से क्लेम मिल गया, तो उसमें भी बैंक वाले अपना कर्ज काट लेंगे। किसान के पास क्या आता था, किसान को कुछ नहीं मिलता था। बैंक के लोन का बीमा होता था, किसान देखता रह जाता था। अऋणी के साथ, नॉन-लोनी के साथ इनके समय बीमा के आवेदन आते थे केवल 20 लाख और अब आए हैं 5 करोड़ 48 लाख। यह 27 गुना से ज्यादा है। माननीय सभापति जी, बीमित क्षेत्र अब 5 करोड़ 98 लाख हेक्टेयर हो गया है। कुल बीमित राशि इनके समय 82,000 करोड़ हुआ करती थी, अब बढ़ कर 2,71,295 करोड़ हो गई है। आप फसल बीमा की आलोचना करते हैं! किसानों के प्रीमियम को देखिए। इनके समय किसान प्रीमियम देता था 16,442 करोड़, दावों में 63,617 करोड़ मिले और अब 32,440 करोड़ प्रीमियम और 1,64,000 करोड़ रुपए का क्लेम किसान को मिला है। यह अपने आप में दर्शाता है कि किसान को अगर नुकसान होता है, तो क्लेम दिया जाता है। यह दुनिया की सबसे बड़ी फसल बीमा योजना है, जो प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में चल रही है। माननीय सभापति जी, आजकल कई देश इस योजना का अध्ययन करने आ रहे हैं, जिनको अपने यहाँ फसल बीमा योजना लागू करनी है।

माननीय सभापति महोदय, मैं आपसे निवेदन करना चाहता हूँ कि जब कांग्रेस की सरकार थी, एक समस्या और थी। किसानों ने तो देश के अन्न के भंडार भर दिए, उत्पादन बढ़ा, बढ़ा हुआ उत्पादन फसल के उपरांत वह बेचने में अगर समय चाहिए, तो उसे रखें कहाँ? रखने की जगह नहीं थी। माननीय सभापति जी, मुझे याद है, एक बार जब शरद जी कृषि मंत्री थे, उस समय मैं मध्य प्रदेश का मुख्यमंत्री था। मैं उनके पास आया कि हमें पीडीएस के लिए कुछ अतिरिक्त आवंटन दे दें। उन्होंने कहा कि कहाँ से दें, फिर पूछा कि तुम प्रोक्योरमेंट कितना करते हो, तब मध्य प्रदेश से ज्यादा प्रोक्योरमेंट नहीं होता था, लेकिन हमने संकल्प लिया और मुझे कहते हुए गर्व है कि मध्य प्रदेश में कृषि का उत्पादन 2004-05 में जब कांग्रेस की सरकार थी, वह लगभग 1 करोड़ 19 लाख मीट्रिक टन था, वह बढ़ कर, मैं उस समय की बात बता रहा हूँ, 6 करोड़ 19 लाख मीट्रिक टन हो गया था। अब हमारे सामने समस्या आई कि रखें कहाँ! खेत में गेहूँ, खलिहान में गेहूँ, रखने की जगह नहीं, क्योंकि कांग्रेस के जमाने में वेयरहाउसेज़ तो कभी बने नहीं, तो रखे कहाँ! जब उनको

* Expunged as ordered by the Chair.

Content Page

रखने की व्यवस्था नहीं थी, तो उनको औने-पौने दामों पर बेचना पड़ता था। न cold-storages थे, न warehouses थे, न ripening chambers थे और न ही grading and sorting की व्यवस्था थी। उसके कारण कई बार औने-पौने दामों पर किसान को अपने उत्पादों को बेचना पड़ता था और उसमें लॉसेज़ भी बहुत होते थे। मैं प्रधान मंत्री, श्रीमान् नरेन्द्र मोदी जी को धन्यवाद देना चाहूँगा कि उन्होंने Agriculture Infrastructure Fund की योजना बनाई और योजनाबद्ध तरीके से तय किया कि किसान का उत्पाद रखने के लिए बेहतर इंफ्रास्ट्रक्चर बनाएँगे। माननीय सभापति जी, मुझे यह कहते हुए प्रसन्नता है कि बढ़ते हुए उत्पादन को देखते हुए इस Agriculture Infrastructure Fund - कल सुरजेवाला जी कह रहे थे कि इतना प्रावधान था, इतना ही हुआ। अब पता नहीं कि वे कौन से साल के आंकड़े पढ़ लेते हैं। मुझे यह कहते हुए प्रसन्नता है कि 2020 में प्रधान मंत्री जी ने 1 लाख करोड़ रुपये के Agriculture Infrastructure Fund की घोषणा की थी और 26 जुलाई, 2024 तक - मैं जानकारी अपडेट करना चाहता हूँ - 72,222 कृषि इंफ्रास्ट्रक्चर परियोजनाओं के लिए 46,080 करोड़ रुपये स्वीकृत हो गए। इसमें निजी निवेश मिलाकर, क्योंकि जिसने बनाया, उसने खुद का भी लगाया, तो 76,306 करोड़ रुपये का investment हो चुका है। 13,569 warehouses, 13,469 गोदाम, 15,443 प्राथमिक प्रसंस्करण केन्द्र, 17,899 कस्टम हायरिंग केंद्र, 3,021 छंटाई और ग्रेडिंग इकाइयाँ, 1,892 cold-storages, cold-chain और 20,338 अन्य प्रकार की फसलोपरांत प्रबंधन परियोजनाएँ और सामुदायिक कृषि परिसंपत्तियाँ बनी हैं। यह भी अगर किसी ने किया, तो श्रीमान् नरेन्द्र मोदी जी की सरकार ने किया, भारतीय जनता पार्टी की सरकार ने किया।

माननीय सभापति जी, किसान को ठीक दाम मिले, इसके लिए नवाचारों की भी जरूरत थी। इसलिए प्रधान मंत्री जी के नेतृत्व में राष्ट्रीय कृषि मंडी, eNAM की व्यवस्था को बनाया गया। eNAM एक अखिल भारतीय electronic trading portal है, जो एग्रीकल्चर जींस के लिए पंजीकृत राष्ट्रीय बाजार के लिए एक virtual platform के माध्यम से real APMC के network को तैयार करने का प्रयास करता है। यह बताते हुए प्रसन्नता है कि 23 राज्यों और 4 केंद्रों में 1,389 मंडियों को eNAM जारी किया गया है। 28 जुलाई, 2024 तक eNAM portal पर 1 करोड़, 77 लाख किसान और 2 लाख, 61 हजार व्यापारी पंजीकृत हो गए हैं। eNAM platform पर कुल 10 करोड़, 3 हजार टन अनाज और इसके अलावा बांस, पान, नारियल, नींबू, मिठाई इसमें शामिल करके लगभग 3.63 लाख करोड़ रुपए का व्यापार दर्ज किया गया है। अगर दूसरी मंडी में कहीं अच्छे दाम मिल रहे हैं, तो किसान के पास उसकी कोई व्यवस्था नहीं थी कि वह बेहतर दाम पर बेच सके। eNAM के कारण अब यह धीरे-धीरे सम्भव हो चला है। इससे किसान को बहुत लाभ हुआ है।

माननीय सभापति जी, हम जानते हैं कि हमारे यहाँ खेत की जोत का आकार छोटा है। हमारे 85 परसेंट किसान लघु हैं, सीमांत हैं। उनके पास खेती में लगाने के लिए ज्यादा पैसे नहीं होते हैं। अगर खाद खरीदना है, बीज खरीदना है, तो वह individually जाता है, तो ज्यादा समय लगता है, पैसा लगता है। अगर उत्पादन हो गया और अकेले को बेचना है, तो उतना हुआ ही नहीं, तो transportation में खर्चा लग जाता है। इसलिए उसको इसकी जरुरत थी कि कोई ऐसी व्यवस्था बनाई जाए, जहाँ छोटे-छोटे किसान एक होकर अपना समूह बनाएँ, सामूहिक रूप से अनाज खरीदें, अपने उत्पाद को सामूहिक रूप से बेचें और अगर जरूरत पड़े, तो प्रसंस्करण के काम में भी उतर जाएँ। पहले व्यवस्था नहीं थी, लेकिन एफपीओज़ की भी व्यवस्था को कोई

Content Page

सरकार ने खड़ा किया, तो प्रधान मंत्री, नरेन्द्र मोदी जी के नेतृत्व में यह एनडीए और भारतीय जनता पार्टी की सरकार ने किया। आज 8,875 एफपीओज़ पूरे देश में काम कर रहे हैं। कहा आपने भी था कि हम ऐसे आयात और निर्यात की नीति बनाएँगे, जो उत्पादक समूहों और कंपनियों की आय वृद्धि में सहायता करेगी, लेकिन इनको तो किसान चुनाव के समय याद आता है, बाकी भूल जाते हैं। माननीय सभापति जी, किसान वोट बैंक नहीं, इंसान है। कॉंग्रेस की प्राथमिकता कभी किसान नहीं रहे, जबकि हमने इंसान मान कर काम किया।

श्री सभापतिः माननीय मंत्री जी, we have today about four-and-a-half minutes. Would you like to conclude today or continue tomorrow?

श्री शिवराज सिंह चौहानः माननीय सभापति जी, मेरी विनम्रतापूर्वक प्रार्थना है कि देश के किसान और कृषि की जिम्मेदारी मुझे मिली है, तो मैं कुछ बुनियादी चीजें सदन के माध्यम से रखना चाहता हूँ।

MR. CHAIRMAN: You may continue.

श्री शिवराज सिंह चौहानः माननीय सभापति जी, अगर आप मुझे अनुमति देंगे और अगले दिन भी बोलने के लिए कहेंगे, तो मुझे इसमें कोई आपत्ति नहीं है।

श्री सभापतिः यह निर्णय आप कीजिए।

श्री शिवराज सिंह चौहानः माननीय सभापति जी, मैं यही कह रहा था कि भारत सरकार ने 2020 में 6,865 करोड़ रुपए के कुल बजट के साथ 10,000 कृषक उत्पादक संगठन, मतलब एफपीओज़ के संवर्धन और गठन की योजना प्रारंभ की थी और मुझे खुशी है कि 8,875 एफपीओज़ बन गए। जिनमें से 4,165 एफपीओज़ को 210 करोड़ रुपए की मैचिंग इक्विटी भी जारी की गई है और उनमें से कई एफपीओज़ बड़ी सफलता के साथ चल रहे हैं। मैं कई सफलता की कहानियाँ रख सकता हूँ, पर आज वक्त मुझे इजाज़त नहीं दे रहा, लेकिन मैं कहना चाहता हूँ कि इस एफपीओज़ के किसानों के संगठन को हम आंदोलन का रूप देकर छोटे और सीमांत किसानों को ठीक दाम मिले और वह फूड प्रोसेसिंग के क्षेत्र में भी उतर जाए, इसमें कोई कसर नहीं छोडेंगे। यह गरीब किसानों की जिंदगी बदलने का काम करेगी। कभी ये नवाचार नहीं हुए, इसके पहले कभी नवाचार नहीं हुए।

माननीय सभापति जी, मैंने कहा था कि उत्पादन की लागत घटाना है, उसके लिए मोदी जी के नेतृत्व में एक नहीं, अनेकों प्रयास किए गए। आप केवल कहते रहे, मैं कॉंग्रेस के घोषणा पत्र उठाकर बता सकता हूँ। कई बार कहा, 2004 में कहा, 2009 में कहा कि हम कुछ प्रत्यक्ष सहायता कुछ किसान को देने की योजना पर गंभीरता से विचार कर रहे हैं। आपने कभी डायरेक्ट एक पैसा नहीं दिया। मुझे आज कहते हुए खुशी है, छोटे-छोटे किसान, लघु, सीमांत किसान को कई बार खाद के लिए पैसे की जरूरत पड़ती है, कई बार बीज के लिए पैसे की जरूरत पड़ती है, तो उनको इसके लिए सूद पर पैसा देने वालों के पास जाना पड़ता है। लेकिन इस तकलीफ को भी

Content Page

कभी काँग्रेस ने नहीं पहचाना, क्योंकि किसान कांग्रेस की प्राथमिकता नहीं रहे। पहचाना, तो नरेन्द्र मोदी जी ने पहचाना। इसके लिए 'प्रधान मंत्री किसान सम्मान निधि योजना' बनाई गई, जो वास्तव में किसानों का सम्मान है, उनके भाव का सम्मान है। वे कृषि और खेती के काम में टिक सकें, इसलिए इस योजना को बनाया गया। 2004 में आपने कहा, लेकिन आपने नहीं किया, 2009 में आपने कहा, लेकिन नहीं किया, लेकिन आज मुझे कहते हुए खुशी है कि मोदी जी के नेतृत्व वाली सरकार तीन किस्तों में 6,000 रुपए हर साल किसान को देने का काम कर रही है और ऐसे नहीं, डीबीटी के माध्यम से देने का काम किया जा रहा है। इसमें बीच में कोई बिचौलिया नहीं है। इस देश में एक प्रधान मंत्री जी हुए थे, जो कहते थे कि यहाँ से एक रुपया देते हैं, तो नीचे तक सिर्फ 15 पैसे पहुँचता है, लेकिन मोदी जी ने कह दिया कि ना खाऊँगा, ना खाने दूँगा, इसलिए एक रुपया डालते हैं, तो सीधा एक रुपया ही पहुंचता है।

MR. CHAIRMAN: Thank you, hon. Minister.

2.00 P.M.

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, जब गरीब किसान के पास दो-दो हजार रुपये तीन किस्तों में पहुंचता है, तो वह अपनी तात्कालिक आवश्यकताओं की पूर्ति करता है और यह पैसा उसके लिए वरदान बन जाता है। मुझे यह कहते हुए खुशी है कि इस योजना के अंतर्गत किसानों के खाते में अब तक 3,24,000 करोड़ रुपये डाले जा चुके हैं। माननीय सभापति जी, बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The Leader of the House.

THE LEADER OF THE HOUSE (SHRI JAGAT PRAKASH NADDA): Sir, I think now we have to take up Private Members' Business. I would request the Minister to continue on Monday.

MR. CHAIRMAN: The hon. Minister will continue on Monday at 1.00 p.m.

श्री शिवराज सिंह चौहान : माननीय सभापति जी, बहुत-बहुत धन्यवाद।

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, a suggestion came from Shri Derek O'Brien.

The suggestion was that every debate should have wider participation. Having discussion today after the Private Members' Resolutions would not get that kind of

Content Page

participation by Members because of their earlier planned situations. Having taken note of that and also of the sentiments of many hon. Members who came to my Chamber, the Discussion on the Working of the Ministry of New and Renewable Energy, which is listed in today's revised List of Business after the Private Members' Resolutions, will now be taken up on Monday, the 5th August 2024 at 1.00 p.m.

SHRI JAIRAM RAMESH (Karnataka): Sir, you have just said that the Minister will continue at 1.00 p.m. on Monday.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, after that reply, you can take it up.

MR. CHAIRMAN: Yes, I stand corrected. It is a timely correction by a senior Member who shares with Shri Shivraj Singh Chouhan the distinction of being Chief Minister of Madhya Pradesh for two terms. He has rightly said that after the address of Shri Shivraj Singh Chouhan will be over, the discussion will take place on this demand. But he will resume his reply at 1.00 p.m. Accordingly, the House...(*Interruptions*)...

SHRI DIGVIJAYA SINGH: Sir, he has said something about me. Give me an opportunity on Monday to reply.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Sir, give me an opportunity.

MR. CHAIRMAN: Shri Sanjay Singh also. I have taken note of it. Accordingly, hon. Members, the House will be adjourned for the day after the time allotted for the Private Members' Resolution is over.

PRIVATE MEMBERS' RESOLUTION

Regarding bringing a legislation to remove Education from Concurrent List and move it to State List in the Seventh Schedule of the Constitution and other matters

MR. CHAIRMAN: Private Members' Resolutions. Time allotted for Resolution number

Content Page

one is two hours.

(MR. DEPUTY CHAIRMAN *in the Chair*.)

MR. DEPUTY CHAIRMAN: Shri M. Mohamed Abdulla to move a resolution *inter alia*, urging the Government to bring a legislation to move education from the Concurrent List to the State List in the Seventh Schedule to the Constitution and to allow medical admission based on the criteria of the State Government by repealing NEET and NTA.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Thank you, hon. Deputy Chairman, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Sir, may I say something here?

श्री उपसभापति: एक मिनट। माननीय मंत्री जी।

SHRI JAYANT CHAUDHARY: Sir, the Private Member's Resolution brought by the hon. Member goes against several precedents and parliamentary norms and practice. Hon. Supreme Court had given directions in 2018. After those directions and that judgment, NEET examination had been conducted by the NTA. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please let him speak.

SHRI JAYANT CHAUDHARY: Sir, the Government is seized of the issue. This has been discussed in Parliament many times. The recent Supreme Court judgment is also on record. The Government has instituted a High-Powered Committee headed by eminent personalities to look into the whole reform of examination process, to review the functioning of NTA and to look at data security protocols. If this august House is going to discuss scrapping of the NTA and NEET, it will go against the spirit of Supreme Court judgment. Therefore, I will urge the hon. Member to withdraw the Resolution.

DR. JOHN BRITTAS (Kerala): Sir, I have a point of order. Sir, the Minister has misrepresented the facts on the floor of the House. Actually, it was the decision of the

Content Page

Government to bring NEET. In 2013, the Supreme Court disallowed or scuttled NEET. Thereafter, on appeal in 2016, Supreme Court, on a review, agreed with that. It was not the order of the Supreme Court to bring NEET. It just concurred with the Union Government's view. Further, there have been many instances with this Government of bringing forward Bills to circumvent the decision of the Supreme Court. That was seen in the case of the Chief Election Commissioner and Other Election Commissioners Bill. So, taking alibi on a Supreme Court verdict is wrong. And also, it is gross injustice to the House to scuttle the Private Members' Business, as we had seen last Friday, when my Bill was disallowed at the introduction stage. So, I would say that the hoax has to be called off, and the Member should be allowed to have full say in the Private Members' Business.

MR. DEPUTY CHAIRMAN: Okay. Now....*(Interruptions)*...

SHRI N.R. ELANGO (Tamil Nadu): May I add only one thing? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Jayantji, one minute, please.

SHRI N.R. ELANGO: Sir, I placed before this august House the judgments which came much later, in 2016 and in 2021; it is a five-Judge bench. What they are talking about is a judgment of a three-Judge Bench of the Supreme Court, which considered the scope of NEET. Thereafter, how the States are empowered to consider and conduct these examinations is there. So, we will place all those Constitution Bench judgments. Let the minister consider that.

SHRI JAYANT CHAUDHARY: Sir, hon. Member has stated that the Supreme Court did not give directions to the Central Government to institute and conduct NEET examination. Actually, in 2018, in Civil Appeal No.11230, CBSC versus T.K. Rangarajan judgment clearly laid that out. And that is why, NEET exam was conducted by NTA. And also in 2020, in the hon. Supreme Court, there was Transferred Case No.98 of 2012, CMC Vellore Association versus Union of India. The judgment came on 24.4.2020. The Supreme Court upheld the constitutional validity of this examination process. NTA is a very robust and independent organization. 240 exams have been conducted; more than 5.4 crore students have undergone those examinations. Now, we must not debate this issue any further.

Content Page

श्री उपसभापतिः माननीय घनश्याम तिवाड़ी जी ...(**व्यवधान**)... No, no. I have already allowed you. Please.

श्री घनश्याम तिवाड़ी (राजस्थान)**:** माननीय उपसभापति महोदय, रंगराजन के केस में सुप्रीम कोर्ट ने कहा कि there shall be a uniform national eligibility cum entrance test for admission to undergraduate and postgraduate courses. रंगराजन के केस में ये सारा है। माननीय सर्वोच्च न्यायालय ने भारत सरकार को निर्देश दिया, उसके बाद नीट की व अन्य सारी परीक्षाएं होती हैं। इसलिए इस संबंध में अगर हम चर्चा करेंगे, तो यह सर्वोच्च न्यायालय की अवहेलना भी होगी और इतने सारे जजमेंट के बाद ...(**व्यवधान**)... उपसभापति महोदय, इस विषय पर केवल एक बार ही नहीं, बल्कि 5 बार सर्वोच्च न्यायालय में गए हैं और 5 बार के निर्णय के बाद में स्पष्ट रूप से अंत में यह निर्देश दिया गया है, उसके कारण से यह बनी है, नीट की परीक्षाएं व अन्य सारी परीक्षाएं हो रही हैं। अब सुप्रीम कोर्ट के फैसले के समय राधाकृष्ण की अध्यक्षता में एक कमिटी बना दी गई है, जो कमिटी इन सब बातों का अध्ययन कर रही है। ऐसी परिस्थिति में इस पर सदन में चर्चा होना उचित नहीं है, मैं समझता हूं कि अगर ऐसा होता है, तो हम division claim करेंगे।

श्री उपसभापतिः माननीय मंत्री जी। ...(**व्यवधान**)... I will come. ***...(Interruptions)...*** Please. ***...(Interruptions)...***

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजु) : उपसभापति महोदय, जो hon. Member concerned, जो इस Resolution को पेश कर रहे थे, उन्होंने अपनी बात कही है। माननीय मंत्री जी ने Supreme Court के recent three-member Bench ने जो ruling दी, उसको भी quote किया और सरकार की position भी सदन में रखी है। हमारे दूसरे सदस्य श्री घनश्याम तिवाड़ी जी ने भी इसको और elaborate करके बताया। अगर मेम्बर proceed करना चाहते हैं, तो आप division रखिए, क्योंकि इसको oppose किया है और वह भी valid ground में है, क्योंकि हम लोग Judiciary और Legislature एक-दूसरे को challenge नहीं करते हैं, हम एक-दूसरे को इज्जत देते हैं। Supreme Court की ruling law of the land होती है और यह संसद भी देश के लिए कानून बनाती है। अभी की परिस्थिति में जब Supreme Court के order को Government ने मानकर आगे implementation का process भी शुरू कर चुके हैं, ऐसे समय में इस विषय पर फिर से चर्चा करना वह हमारी परंपरा के अनुसार ठीक नहीं रहेगा। इसलिए जो Member ने oppose किया है, तो आप division पर इसको डाल दीजिए।

MR. DEPUTY CHAIRMAN**:** Please. *...(Interruptions)...* Shri Shaktisinh*ji*. *...(Interruptions)...*

श्री शक्तिसिंह गोहिल (गुजरात): उपसभापति महोदय, माननीय मंत्री जी ने जो बात रखी है, उसी को आगे ले जाते हुए मैं कहना चाहता हूं कि एक बात तो यह है कि क्या यह matter *sub judice*

Content Page

है, no. यह matter अभी *sub judice* नहीं है और final order Supreme Court का आ गया है। Number two, Private Members' Resolution, सभापति महोदय की मंजूरी के बाद order of the day, List of Business में एक बार आ जाने के बाद उसको रोकना किसी तरह से वाजिब नहीं होगा।...(**व्यवधान**)... मंत्री जी की बात सही है, अगर Member चाहते हैं कि remove नहीं करना है, that is fine. But Member चाहते हैं कि मैं move करना चाहता हूं और चेयरमैन साहब जब इसको approve किया हुआ है, तब इसको रोका नहीं जा सकता है। Number three, हमारे चेयरमैन साहब के orders हैं कि judiciary में कुछ भी बात हो, तो भी judiciary से ऊपर यह सदन है और सदन की बात है, उसको बिल्कुल उसके अधिकार को रोका नहीं जा सकता है। ...(**व्यवधान**)... यह हमारे चेयरमैन साहब की, खुद की judgments हैं। Number four, इसमें जो धांधलियां हुई हैं, उसकी चर्चा करने से आगे सरकार जो कर रही है, उसमें भी आपको help मिलेगी। सरकार को मदद मिलेगी कि कहां-कहां क्या धांधली हुई है? उस पर Members बोलेंगे और यह सदन चर्चा करेगा, तो आगे committee सरकार का काम NEET में क्या करना, उसमें इनको मदद मिल सकेगी और इसलिए मेरी गुजारिश है कि यह मेम्बर के अधिकार के ऊपर रोक नहीं लगनी चाहिए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan. ...*(Interruptions)*...

DR. V. SIVADASAN (Kerala): Sir, here, we see the injustice because a Member has the right to make a Resolution in this House. Here, nothing is against the court. ...*(Interruptions)*... NEET; earlier because of the Government decision, it was implemented. So, here, this House has the right to discuss this matter, the NEET examination system. We are discussing it everywhere. So, the Parliament has the right to express their view to the people. So, the Government should not deny the right of the Member. The Member clearly mentioned his views in this Resolution. So, the Government should protect the right of the Member. The Treasury Benches and the Minister have tried to stall the democratic right of the Member. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thank you Dr. V. Sivadasan. Now, Shri Raghav Chadha, but briefly please.

SHRI RAGHAV CHADHA (Punjab): I would be very brief. I am only referring to the Rule book. I am not going beyond it. First of all, as several Members have pointed out that when the Members file their Private Members' Resolution...

MR. DEPUTY CHAIRMAN: Which Rule are you quoting?

SHRI RAGHAV CHADHA: Sir, it is Rule 238. I have three points. I will start with something and I will end with the Rule Book.

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI RAGHAV CHADHA: Sir, I will be brief. At least, permit me to speak. Let me finish my point.

MR. DEPUTY CHAIRMAN: Yes, finish it.

SHRI RAGHAV CHADHA: The Private Members' Resolution is a Resolution filed by the Members and selected by the hon. Chairman. The Chairman of this House is supreme. He selected this Private Members' Resolution. Therefore, it must be discussed. This is one. Number two, Rule 238 of the Rule book says and I quote. "Rules to be observed while speaking. A Member while speaking shall not— (i) refer to any matter of fact on which a judicial decision is pending." Pending is the operative word. In this regard, no judicial decision is pending. Second, we are not discussing the conduct of judiciary. Three, we are not commenting on the merits of the Supreme Court Judgement.

MR. DEPUTY CHAIRMAN: Thank you, Raghav*ji*. Please take your seat. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: We are only referring... ...*(Interruptions)*... Sir, I am just finishing.

MR. DEPUTY CHAIRMAN: It is over now. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री राघव चड्ढा: सर, एक आखिरी प्वाइंट है। सर, एक आखिरी विनती है।

MR. DEPUTY CHAIRMAN: You have already explained. ...*(Interruptions)*... Please take your seat. ...*(Interruptions)*...

श्री राघव चड्ढा: सर, आप सुनिए तो सही।

Content Page

MR. DEPUTY CHAIRMAN: No. ...*(Interruptions)*... Please. ...*(Interruptions)*... I am not permitting now. ...*(Interruptions)*...

श्री राघव चड्ढा: सर, मैं खत्म कर रहा हूं। सर, 10 सेंकड में खत्म कर रहा हूं।

MR. DEPUTY CHAIRMAN: No; it is over. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI RAGHAV CHADHA: I am not making a political speech. ...*(Interruptions)*... सर, आप खत्म करने दीजिए।

MR. DEPUTY CHAIRMAN: Please be brief. ...*(Interruptions)*...

श्री राघव चड्ढा: सर, इस सदन में पिछले एक साल के भीतर ही, मैं तो अभी सदस्य बना हूं। सर, पिछले एक साल के भीतर भी कई ऐसे निर्णय, चाहे सुप्रीम कोर्ट ने दिए, चाहे वह दिल्ली का सेवा बिल हो, चाहे वह इलेक्शन कमीशन हो... ...(**व्यवधान**)..

MR. DEPUTY CHAIRMAN: Please be brief, I told you. ...*(Interruptions)*... Thank you. ...*(Interruptions)*...

श्री राघव चड्ढा: उस पर इस सदन में चर्चा हुई। उसके आर्डिनेंसेज़ लाए गए। ...(**व्यवधान**)..

DR. JOHN BRITTAS (Kerala): Sir,... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thank you. ...*(Interruptions)*... No. ...*(Interruptions)*... *Mananiya* Tiruchi Siva is the last speaker on this. ...*(Interruptions)*... Please. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, rule book... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You have already spoken, Dr. John Brittas. ...*(Interruptions)*... *Mananiya* Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the normal convention is that only after a Private Members' Bill or Resolution is debated, the Minister will reply and request to withdraw. A Bill or resolution can be objected only at the stage of introduction, now it has come for consideration. Moreover, no one has the right to interrupt a Private

Content Page

Members' Resolution and whatever the Minister said, may be in the court, anything, we will deliberate here. The attempt to stalemate or not allowing the Member to speak is allowing a Member not to deliberate his rights, his views in the Parliament as per the convention and as per the rules. The PMR has been admitted. It has come under ballot. Now, he has got every right to initiate, and not allowing it and scuttling it will amount to a Privilege Motion.

श्री उपसभापतिः माननीय सदस्यगण, please.

श्री किरेन रिजिजुः सर, परिस्थिति का थोड़ा सा मिस-रिप्रेजेंटेशन हो रहा है। Nobody is denying the right of the hon. Member of this House. We are just following the process and the procedures. As per the convention and the rules, we are not preventing the hon. Member from moving his Resolution. That is his right. He can move it. The only thing stated by the hon. Minister and some of the Members is that the Government's position is very clear after the decision given by the Supreme Court. So, now, let the hon. Member move the Resolution and, also, he has the right to speak out some of his points to justify the Resolution and then, if we will not agree.... *...(Interruptions)...* If the majority of the sense of the House is not agreeing, we will always put to vote. *...(Interruptions)...* It is... *...(Interruptions)...* We are not denying the right. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please take your seats. *...(Interruptions)...*

SHRI KIREN RIJIJU: We are not denying. *...(Interruptions)...* He can speak. *...(Interruptions)...* We will... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please take your seats. *...(Interruptions)...* No. *...(Interruptions)...* I am not allowing anybody. माननीय सदस्यगण, please take your seats. *...(Interruptions)...*

SHRI TIRUCHI SIVA: They cannot... *...(Interruptions)...* It cannot be put to... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Tiruchi Siva*ji*, please take your seat. *...(Interruptions)...* I will go by the Rules and Procedures of the book. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, they are afraid. *...(Interruptions)...*

Content Page

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... It is not going on record now. ...*(Interruptions)*... Mr. Tiruchi Siva, it is not going on record. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: *

DR. JOHN BRITTAS: *

MR. DEPUTY CHAIRMAN: I will go by rules and procedure. ...*(Interruptions)*...Please. ...*(Interruptions)*... I will go by rules and procedure. ...*(Interruptions)*... I will go by rules and procedure. ...*(Interruptions)*... Please. ...*(Interruptions)*... No. ...*(Interruptions)*... No. ...*(Interruptions)*... No. माननीय सदस्यगण, I will follow the rules. ...*(Interruptions)*... I will follow the... ...*(Interruptions)*... Please. ...*(Interruptions)*... Tiruchi Siva, it is not going on record. ...*(Interruptions)*... Dr. John Brittas, it is not going on record. ...*(Interruptions)*... No. ...*(Interruptions)*... No. ...*(Interruptions)*... It is not going on record. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... I will follow the rules and procedure now. ...*(Interruptions)*... Please. ...*(Interruptions)*... Please. ...*(Interruptions)*...I will follow the rules and procedure. ...*(Interruptions)*... Tiruchi*ji*, please take your seats. ...*(Interruptions)*... He has to move a Resolution as per rules and procedure. वे Resolution move करेंगे and rules of procedure के अनुसार, he will speak something very briefly and if others differ from that, at that stage only, voting or division can take place. This is the rule. Mohamed Abdulla*ji*, please. ...*(Interruptions)*... You speak briefly on this and then we will take the opinion of the House. ...*(Interruptions)*...

SHRI M. MOHAMED ABDULLA (Kerala): What is brief, Sir? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak briefly on this subject. ...*(Interruptions)*... He will speak briefly, Tiruchi*ji*. ...*(Interruptions)*... He has to move. ...*(Interruptions)*... Yes, he will speak...*(Interruptions)*...

SHRI SHAKTISINH GOHIL(Gujarat): Sir, two hours is given for this...*(Interruptions)*...

---

* Not recorded.

MR. DEPUTY CHAIRMAN: He has to move. Please take your seat, Tiruchi*ji*. ...*(Interruptions)*... आप रूल्स जानते हैं कि introduction के level पर ही there is a different opinion. He has the right to introduce the Bill. First he will speak and then the opinion of the House will be taken. ...*(Interruptions)*... No. ...*(Interruptions)*... You speak. ...*(Interruptions)*...

SHRI M. MOHAMED ABDULLA: Sir, I need fifteen minutes.

MR. DEPUTY CHAIRMAN: Yes, you speak.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I move the following resolution:-

"Having regard to the fact that:-

(i) certain States are opposed to the National Eligibility cum Entrance (NEET) Exam due to the perceived injustice to the domiciled students of the State;

(ii) the NEET exam needs review in the way of selection of eligible candidates;

(iii) the NEET Question Paper leaks, the award of grace marks etc., have indicated the need to examine the ability of NTA to successfully conduct examinations without prejudice to students; and

(iv) the NEET exam is also affecting the poorest of the poor, who are unable to fulfil their dreams and aspirations of becoming doctors to serve the people

the House urges upon the Government to:-

(a) bring a legislation to remove Education from the Concurrent List and move it to the State List in the Seventh Schedule to the Constitution;

(b) repeal NEET and NTA and revert to medical admissions based on the criteria of State Governments, which are uniquely tailored to the requirements of particular States; and

(c) provide a compensation of Rupees One Crore to the families of victims affected by the NEET exam."

Sir, I rise to introduce my Private Member Resolution to remove Education from the Concurrent List and move it to the State List, repeal NEET and NTA and revert to medical admissions based on the criteria of State Government which are uniquely tailored to the requirements of particular States, provide a compensation of Rs.1 crore to the families of victims affected by the NEET exams. Having regard to

Content Page

the facts that certain States are opposed to the National Eligibility cum Entrance Exams due to the injustice inflicted to the domiciled students of the State and infringement upon the autonomy of the State Government in the field of medical education. The NEET exam is flawed in the way of selection of eligible candidates. We are all aware about the present NEET question paper leaks, the irresponsible award of grace marks and the inability of NTA to successfully conduct examinations without prejudice to students. The award of marks such as 718 or 719 out of 720, which is impossible with the negative marking scheme of the NEET exam has been indirectly achieved by the way of wilful manipulation of grace marks. The NEET exam is also affecting the poorest of the poor, who are unable to fulfil their dreams and aspirations of becoming doctors to serve the people, driving young students into suicide. The NEET exam is directly against the principles of social justice extolled by the stalwarts of the Dravidian Movement and the Dravidian model of governance of the Tamil Nadu Government.

Sir, the National Eligibility cum Entrance Test UG 2024 was supposed to be a vital examination for medical aspirants in India. However, this year, the NEET examination was surrounded by controversies, including allegations of question paper leaks, the awarding of grace marks and other systematic issues, which led to a series of legal battles that lasted for around two months. The latest instance of NEET controversy is the culmination of a situation brewing over years. Papers have been routinely leaked; the release of incorrect results has been connected to aspirant suicides. The Government has cancelled the NET examination conducted by NTA, compounding doubts about its institutional integrity. What is important to understand is that cheating or fraud in NEET or NET or other such highly competitive examinations is only a consequence of bad policy. The NEET-UG controversy has spotlighted the widespread issue of paper leaks, a malpractice that has plagued India for years. In the past seven years, there have been 70 confirmed exam leaks across 15 States, casting serious doubts on the integrity of the nation's examinations. In 2021, the Government of Tamil Nadu formed a panel to study the impact of NEET-based admission process. The Tamil Nadu Government then released a 165-page report of a nine-member committee headed by retired High Court Judge, A.K. Rajan, that has made a case against entrance tests such as NEET. The ruling DMK had piloted a legislation in the Legislative Assembly to scrap NEET.

Justice Rajan pointed out that the existing law itself are adequate to eliminate NEET for admissions to Government-run medical colleges. Consequently, only the State Government institution has the rights to decide on matters related to admission, and the Union Government cannot make any law on this. Therefore, NEET is not

Content Page

applicable at all in so far as the Government medical colleges in the State are concerned. The Government of Tamil Nadu has taken a number of steps to ensure a level playing field for students from rural areas and deprived backgrounds. Following up these initiatives, after careful consideration, the entrance examination for professional Undergraduate courses was subsequently abolished. The common entrance examinations, by design, favour those from the elite, influential and affluent backgrounds. But students from poorer socio-economic backgrounds are unable to compete with students from such elite, affluent, influential background in common entrance exams. For postgraduate medical course, the Government of Tamil Nadu gives preference to those who have served in rural areas with additional special weightage to those who work in hilly and tribal areas. This has significantly improved the availability of doctors at remote location and also strengthened the quality of primary health care in Tamil Nadu as the State Government has successfully obtained and enforced bonds from those completing Postgraduate examination in Government medical colleges to serve the State Government for a minimum period. This has helped us to meet the need for specialist medical manpower in Government hospitals. Sir, the conducting of NEET or any common entrance test would nullify the implementation of such progressive policy initiatives and prevent furthering of the socio-economic objective of States. Tamil Nadu strongly objects the conducting of NEET or introducing any other national eligibility entrance test like NEXT as they infringe upon the constitutional rights of the States and admission policies to medical education and medical service in Tamil Nadu. Further, the Tamil Nadu Admission in Professional Educational Institution Act which abolished the Common Entrance Test and made 12th standard marks, the criterion for admission to professional courses is still valid for medical college run by the State Government. If the Government was not willing to take this advice, Justice Rajan, in his report pointed out that a separate law can be enacted similar to 2007 Act in which both Government and self-financed medical colleges can be brought under the purview. The then Chief Minister of Tamil Nadu, Dr. Kalaignar, in 2007, removed entrance examination for both medical and engineering courses, which immensely benefited rural students, especially first-generation graduates. Dr. Kalaignar's DMK Government abolished the entrance examination system to bridge the gap between poor rural students from lower middle income families and well-off urban students. The decision was also motivated by the fact that the entrance examination system did not accommodate reservation policies and was seen as interfering with the State autonomy. This legacy of a visionary leader is what the State Government has followed in the latest resolution anonymously passed by the Tamil Nadu Legislative Assembly. It is important to recall that in the

Content Page

Supreme Court judgment, the Medical Council of India has no authority to introduce such an examination at the All India level. Each state has its own syllabus. There are different ways of teaching. Therefore, All India examination for all students will greatly affect the rural students. In the session chaired by the Chief Justice of the Supreme Court, on 18.7.2013, quashed the NEET Examination Notice Order, citing the basic reasons that rural students cannot complete equally with the urban students and attend the entrance examination. On 23.7.2013, welcoming the decision, Dr. Kalaignar said, as far as DMK is concerned, no matter what form the entrance examinations come in, I want to make it clear that I will oppose it. In 2015, the then BJP-led Union Government appealed against the NEET ban and the NEET exam was reintroduced in India from 11 April 2016. One of the primary concerns of NEET is its impact on State autonomy. In India's federal structure, States have significant authority over educational policies and regulations. Before NEET, States had the power to set admission criteria for medical colleges within their jurisdiction. This system allowed States to tailor their admission processes to reflect local needs, socio-economic conditions and educational standard. The imposition of NEET, a centralized exam, administered by National Testing Agency, has been perceived as an infringement of this autonomy. For States with a diverse educational background and the varying standards of preparation. ...*(Interruptions)*...

श्री उपसभापतिः प्लीज़, आप अपनी-अपनी सीट्स पर बैठें।

SHRI M. MOHAMED ABDULLA: A one-size-fits-all approach may not accurately reflect the capabilities of students and entrench educational inequalities. We Tamils protested against the imposition of Hindi. At that time, you argued that we needed a common language for our diverse country, stating that India has many languages. We responded by asking, "if English is already serving as a link language, why do we need Hindi"? You argued back that English is the language of those who once enslaved us, so why should we adopt it as our connecting language?

Sir, I can communicate with you in English, you are communicating with me in English, we both can understand. Sir, can we both go to England and compete with them by any case? Never. The outcome would be similar for all non-Hindi speaking States if Hindi will be imposed as our common language. This is why we opposed the imposition of Hindi. By objecting Hindi imposition, you portrayed us as anti-national. But the fact is to save the unity, we have done that. This is what is happening in the case of NEET imposition also.

Content Page

The DMK has long opposed NEET, having secured a stay from the Madras High Court on its implementation when it was first introduced in 2010 through regulations. Also, in a letter addressed to hon. Prime Minister regarding exemption of NEET for the State, hon. Chief Minister of Tamil Nadu Thalapathy M.K. Stalin stated that "we had passed a Bill unanimously in our Legislative Assembly to exempt Tamil Nadu from NEET and to provide medical admissions based on 12th standard marks. This has been sent for Presidential assent, but the assent is still pending."

The Dravidian Movement is founded on the belief that education is a powerful tool for cultural transformation, shaping public opinion and advancing social progress. The commitment to social justice driven by this movement remains strong today. I just want to remind this House a significant moment in the struggle occurred in 1921 when Tamil Nadu's education policies underwent a major shift due to the Dravidian movement's advocacy. At that time, knowledge of Sanskrit was a mandatory requirement for admission to medical colleges. But, it was taken out. Justice Party's Leader-Panagal Arasar in 1921 abolished the scheme after the continuous protests.

The purpose of education should be to examine all aspects of society impartially, eradicate social justice and transform the unequal distribution of wealth experienced by a few into something beneficial for everyone in the world. This was the vision of Dr. Kalaignar. In Indian politics, the DMK saw education as the only way for all communities to advance towards empowerment, and it worked tirelessly to bring education to the people. Dr. Kalaignar, a tireless advocate for social justice, dedicated himself to this cause until the end of his journey.

With the emergence of national-level common entrance examinations for every professional course or university course, school-leaving examinations have become pointless and coaching centres have mushroomed with the sole purpose of preparing students for these entrance examinations showing very little respect to School Education system and board exams.

Sir, at this time, I would like to remind the words of an important leader. Around 37 years ago, an august Member of this House, in 1987, said in this House, "This country will grow if the party in power takes the view of the Members of the Opposition." I repeat, this country will grow if the party in power takes the view of the Members of the Opposition. Although are Members are small, our arguments are powerful. The Government only takes our numbers into account and does not take our arguments into account." These words were said by none other than the former Prime Minister of India, Shri Atal Bihari Vajpayee, in 1987, in the Rajya Sabha. I want to remind this to the Treasury Benches. I would like to remind this Union Government of this and call upon them to repeal NEET and protect State autonomy, as

Content Page

championed by our hon. Chief Minister of Tamil Nadu, Thiru. M.K. Stalin. Therefore, I urge this House to pass my resolution to disband conducting of NEET exams and opt for the decentralised examination system, thereby upholding state autonomy and safeguarding the future of the millions of students across the country. Thank you, Sir.

The question was proposed.

MR. DEPUTY CHAIRMAN: So, the Resolution has been moved. Now, I call upon the Members whose names have been received for participation in the discussion.

श्री किरेन रिजिजुः सर, हम लोग Private Members' Resolution को honour करते हैं। गवर्नमेंट की position को मंत्री जी ने भी थोड़ा बताया, फिर भी अगर चर्चा करनी है, तो जो आपका Private Members' Resolution का defined time है, उसमें हम लोग चर्चा के लिए तैयार हैं। हम सबको सुनना चाहते हैं, उसके बाद जो भी position हो, हमें टाइम से चलना है।

श्री उपसभापतिः डा. अनिल सुखदेवराव बोंडे।

डा. अनिल सुखदेवराव बोंडे(महाराष्ट्र)**:** उपसभापति महोदय, श्री एम. मोहम्मद अब्दुल्ला जो Private Members' Resolution लाए हैं, इस Resolution का मैं विरोध करता हूँ और इसलिए विरोध करता हूँ कि हमारा संघीय राज्य है। यहाँ जो भी मेडिकल कॉलेज में admission लेगा, उसके लिए throughout the country, uniform examination होनी चाहिए, यह सबकी भावना थी। उपसभापति महोदय, मैं खुद डॉक्टर हूँ। 1977 में उस वक्त NEET नहीं थी, उस वक्त exam नहीं थी, 12वीं के मार्क्स के ऊपर हम लोगों ने admission लिया था। लेकिन उसके बाद ऐसा देखा गया कि private medical colleges आ गए, deemed universities आ गईं, नए-नए मेडिकल कॉलेजेज खुलने लगे। उसके बाद उनमें admission के लिए एक examination रहनी चाहिए, ऐसी सबकी भावनाएँ थीं। उस वक्त 2009 में कांग्रेस की सरकार के वक्त ही यह भावना शुरू हुई कि uniform examination रहनी चाहिए, लेकिन उस वक्त कांग्रेस की सरकार वह कर नहीं सकी। ऐसी बहुत सारी चीजें हैं, कांग्रेस की सरकार के मन में बहुत सारी भावनाएँ रहती थीं, लेकिन वह कर नहीं सकती थी। मोदी जी की सरकार आने के बाद ही वे सब चीजें होने लगी हैं। चाहे यह central examination हो; examination में जो unfair means होती हैं, उसका law हो; women reservation हो; स्वामीनाथन आयोग हो; कालेलकर कमीशन को टेबल करना हो; ओबीसी के लिए मंडल आयोग को include करना हो या ओबीसी के बोर्ड को संवैधानिक दर्जा देना हो; या MSP देने की भावना हो; ये सब चीजें, जो उनको करनी चाहिए थी, लेकिन वे कर नहीं सकी। 2015 के पहले ऐसी परिस्थिति का निर्माण हो गया कि स्टेट में Government medical colleges रहते थे, उसके लिए अलग exam रहती थी; private medical colleges रहते थे, उन्होंने association बना लिया था, उस association की exam रहती थी; फिर जो deemed universities रहती थीं, अलग-अलग deemed universities अपनी अलग-अलग exams लेती

Content Page

थीं। इसके अलावा, All India Pre-Medical Test भी होती थी। इसके माध्यम से मौलाना अबुल कलाम आजाद कॉलेज हो या Armed Forces का कॉलेज हो या सेंट्रल गवर्नमेंट द्वारा चलने वाले एम्स में admission हो, उनके लिए All India PMT रहती थी। एक ग्रामीण इलाके में रहने वाला लड़का, जो ग्रामीण इलाके से आता है, गरीब घर का है, वह इतने exam के forms कैसे भरेगा! यानी उसको राज्य में गवर्नमेंट की exam का form भरना पड़ता था, Associate के exam का form भरना पड़ता था; जितनी भी deemed universities रहती थीं, उनका form भरना पड़ता था। हरेक form के लिए अलग पैसा रहता था, हरेक कॉलेज की अलग exam रहती थी। अगर उसको All India के लिए form भरना होता था, तो AIPMT का form भरना पड़ता था। उसमें जो गरीब लड़के थे, जो दूरदराज एरिया के लड़के थे, जो ग्रामीण इलाके से आने वाले लड़के थे, वे इस competition में उतर नहीं सकते थे। मैंने देखा है कि Associate की जो exam रहती थी, वह Associate की exam was the mockery. यानी पूरे private medical colleges पहले decide कर लेते थे कि लड़का कितनी फीस देने वाला है, कितने पैसे देने वाला है। वे उसकी लिस्ट बनाते थे, उसके बाद exam लेते थे।Exam लेने के बाद, जो कि सिर्फ नाम के लिए exam होता था, उसकी एक मेरिट लिस्ट बनती थी।

उपसभापति महोदय, डीम्ड युनिवर्सिटी में तो उससे भी बढ़िया था। उसमें तो हम बोलते थे कि डायरेक्ट टेंडर ही निकलता था। उसमें तो हर रास होता था, उसमें तो लीला होती थी कि जो ज्यादा पैसे देगा, वह exam में पास हो जाएगा। अब ये सब चीजें हैं, तो इसके लिए एक ही exam हो, चाहे कोई भी गाँव का लड़का हो, कोई भी गरीब घर का लड़का हो या दूर-दराज का लड़का हो, उसको ज्यादा फॉर्म्स भरने की जरूरत नहीं रहनी चाहिए, इसके पीछे यह सबसे महत्वपूर्ण भावना थी। उच्चतर शिक्षण संस्थानों में प्रवेश लेने के लिए परीक्षा आयोजित करने के लिए एक स्टेचुटरी बॉडी का निर्माण करना बहुत जरूरी था। उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय ने राष्ट्रीय परीक्षा एजेंसी की स्थापना इसीलिए की। एक स्वतंत्र, एक स्वायत्त और एक आत्मनिर्भर प्रमुख संगठन के रूप में 15 मई, 2018 को एक सोसाइटी का पंजीकरण किया गया और उसका नाम रखा गया - राष्ट्रीय परीक्षा एजेंसी। इस राष्ट्रीय परीक्षा एजेंसी को सर्वोच्च न्यायालय ने - अगर आप संविधान को मानते हैं, तो हमारा एक स्तम्भ न्यायालय भी है। आपको पता है कि एनटीए सिविल अपील संख्या 11230/2018 सीबीएसई बनाम टी.के. रंगराजन में 22 नवम्बर, 2018 को माननीय सर्वोच्च न्यायालय ने निर्देश दिए थे। उन निर्देशों के ऊपर NEET-Under Graduate की परीक्षा आयोजित की गई है। वे निर्देश क्या थे? NEET-UG Examination is being conducted on behalf of the Ministry of Health & Family Welfare. 2019 से NEET-UG राष्ट्रीय चिकित्सा आयोग, अधिनियम, 2019 की धारा 14 के अनुसार यह परीक्षा कंडक्ट की जाती है। देश भर के सभी चिकित्सा संस्थानों में पूर्व-स्नातक चिकित्सा शिक्षा में प्रवेश के लिए समान प्रवेश-सह-पात्रता परीक्षा रहे, यह इसका उद्देश्य है। सेक्शन 14(1) क्या कहता है? यह कहता है कि there shall be a uniform National-Eligibility-cum-Entrance Test for admission to undergraduate and post-graduate super speciality medical education in all medical institutions which are governed by the provision of this Act. चाहे वह एम्स हो, डीम्ड युनिवर्सिटी हो, प्राइवेट मेडिकल कॉलेज हो या स्टेट का मेडिकल कॉलेज हो - Provided that the uniform National-Eligibility-cum-Entrance Test, for admission to the

Content Page

undergraduate medical examination, shall be applicable to all medical institutions governed under any other law, for the time being, in force. It is further stated that the constitutional validity NEET-UG 2024 Examination has been upheld by the hon. Supreme Court in the case No. 98 of 2012, CMC Vellore Association *versus* Union of India. And, in the judgement, dated 29th April, 2020, the hon. court said that uniform entrance test qualifies the test of proportionality and is reasonable and the same is intended to check several *mala fide* interests which crept into the medical education. मेडिकल एजुकेशन में पैसे का अन्तर्भाव बहुत बड़े पैमाने पर हो गया, क्योंकि डीम्ड युनिवर्सिटी जो है, उसमें प्राइवेट मेडिकल कॉलेजेज़ हैं। अब ये जो प्राइवेट मेडिकल कॉलेजेज़ हैं, उनको खर्चा लगता है, because I was also a Professor in a medical college, that too in a private medical college. There were only two-three medical colleges throughout the country, लेकिन इसमें प्रॉब्लम यह थी कि exploitation होता था। इसमें उसका minimum standard भी नहीं रहता था। सर, same pattern US में भी शुरू है। वहाँ CMAT – Common Medical Admission Test का जो examination है, यह under graduation के लिए लिया जाता है। तो यह अमेरिका में भी होता है। यूएसए में यह एग्ज़ाम ली जाती है, वह तो इंटरनेशनल है। हमारे यहाँ के भी लड़के उस एग्ज़ाम के लिए बैठ सकते हैं। वह सिंगल एग्ज़ामिनेशन है। मैं तमिलनाडु के सांसद महोदय से विनती करना चाहता हूँ कि हमारा फेडरल स्टेट है, संघीय राज्य है और यूएसए भी संघीय राज्य है, वहाँ पर एक एग्ज़ाम, minimum qualification, minimum eligibility for the entrance of the medical colleges should be decided. उसके लिए यह entrance examination ली गई है। मैं तो बोलता हूँ कि NTA के द्वारा जो एग्ज़ाम्स ली जाती है, उनमें से NEET-UG और NEET-PG के लिए लिए जा रहे एग्ज़ाम को रद्द करने का कोई भी प्रस्ताव नहीं रहना चाहिए। यह हमारे विद्यार्थियों के लिए, ग्रामीण क्षेत्र के विद्यार्थियों के लिए बहुत महत्वपूर्ण है। वर्ष 2018 में स्थापना के बाद एनटीए ने 5.5 करोड़ छात्रों को 240 से अधिक विभिन्न परीक्षाओं के माध्यम से सर्विस दी। इसके अलावा एनटीए के द्वारा जो परीक्षाएँ ली जाती हैं, उनमें पारदर्शिता, सुचारू और निष्पक्ष संचालन के लिए निश्चित ही सुझाव दिया जा सकता है। मैं तो माननीय मंत्री महोदय का अभिनंदन करता हूँ कि इस परीक्षा तंत्र में सुधार के लिए डेटा सुरक्षा प्रोटोकॉल में सुधार किया गया है। उन्होंने एनटीए की संवरचना और कार्यप्रणाली पर सिफारिश के लिए एक उच्च स्तरीय कमेटी गठित की है। इस समिति के सदस्य के रूप में आईआईटी कानपुर के अध्यक्ष, सेन्ट्रल यूनिवर्सिटी ऑफ हैदराबाद के वाइस चांसलर, आईआईटी मद्रास के प्रोफेसर और सदस्य सचिव के रूप में ज्वाइंट सेक्रेटरी, शिक्षा मंत्रालय हैं। इसमें computer और इंजीनियरिंग क्षेत्र के सदस्य को भी लिया गया है। इसके माध्यम से नीट का एग्ज़ाम और ज्यादा पारदर्शी तरीके से हो सकती है। इस वक्त 24 लाख लड़के एक लाख सीटों के लिए बैठे थे। इस एग्ज़ाम में निश्चित ही कुछ miscreants हैं और जब उन miscreants के बारे में पता चला, तो गवर्नमेंट और मिनिस्ट्री ने उसके ऊपर immediate action लिया है। उसके लिए मैं उनका अभिनंदन करता हूँ। जब पेपर लीक के बारे में संज्ञान हुआ, तो उसके ऊपर जो इन्वेस्टिगेशन चला, उन सभी को Central Bureau of Investigation को सौंपा गया और दो महीने के अंदर उस पर पूरा संज्ञान लेने का आश्वासन मंत्रालय ने दिया।

Content Page

[THE VICE-CHAIRMAN (DR. DINESH SHARMA) *in the Chair*.]

सबसे महत्वपूर्ण बात यह है कि जब scattered leaks होते हैं, तो क्या उससे पूरी परीक्षा रद्द कर देनी चाहिए? क्या पूरे देश में इस तरह का वातावरण का निर्माण करना चाहिए? उसका संज्ञान सुप्रीम कोर्ट के न्यायाधीशों ने लिया। सुप्रीम कोर्ट ने कल-परसों ही उस पर जो निर्णय दिया, उसमें उन्होंने कहा कि इस परीक्षा को रद्द करने की कोई जरूरत नहीं है और गवर्नमेंट को काउंसलिंग शुरू कर देनी चाहिए। इसके साथ ही सुप्रीम कोर्ट के न्यायाधीशों ने यह भी कहा है कि सरकार को इसमें सुधार करने की जो-जो संभावनाएँ दिखती हैं, उनके लिए निश्चित कदम उठाने चाहिए।

माननीय उपसभाध्यक्ष महोदय, एजुकेशन कॉन्करेंट लिस्ट में है। इसको कॉन्करेंट लिस्ट में अभी नहीं लिया गया, बल्कि जब यूपीए की, कांग्रेस की सरकार थी, उस वक्त ही इसको इस लिस्ट में लिया गया था और यह बहुत अच्छी बात है, क्योंकि पूरे इंडिया में डेफिनेटली भौगोलिक वेरिएशन रह सकता है, कल्चरल वेरिएशन रह सकता है, लेकिन इंजीनियरिंग फैकल्टी, मेडिकल फैकल्टी ऐसी फैकल्टी है कि उसका एक ग्लोबल इंपैक्ट है। इस ग्लोबल इंपैक्ट में पूरा एजुकेशन सभी राज्यों में एकसमान रहना चाहिए। वह एजुकेशन या क्वालीफाइंग एग्जामिनेशन बाकी भाषाओं में भी देने की व्यवस्था करनी चाहिए। नीट के माध्यम से यह परीक्षा 13 भाषाओं में देने का प्रावधान भी किया गया। उसका परिणाम यह हुआ कि तमिलनाडु का लड़का अपनी भाषा में परीक्षा दे सकता है, क्योंकि उसमें 13 लैंग्वेजेज़ इंक्लूड की गई हैं। यानी, सिर्फ हिंदी और अंग्रेजी के ऊपर डिपेंडेंट न रहते हुए, वह लड़का भाषा में एक्सपर्ट नहीं होगा, लेकिन मेडिकल के लिए उसका एप्टीट्यूड अच्छा हो, उसकी इच्छा उसके लिए अच्छी हो, वह फिजिक्स, केमिस्ट्री और बायोलॉजी में अच्छे मार्क्स भी ला सकता हो, तो वह डेफिनेटली एलिजिबल हो सकता है। उसके डेफिनेटली एलिजिबल होने की संभावना इस टेस्ट ने पैदा की है। अनफॉर्चुनेटली, मोहम्मद अब्दुल्ला जी ने जैसा सजेस्ट किया है कि हर एक स्टेट को नीट लेने का अधिकार दो, अगर ऐसा हुआ तो तमिलनाडु का लड़का सिर्फ तमिलनाडु में ही सीखेगा, महाराष्ट्र का लड़का महाराष्ट्र में ही सीखेगा।

उपसभाध्यक्ष (डा. दिनेश शर्मा): अब आप समाप्त कीजिए।

डा. अनिल सुखदेवराव बोंडे: आज इस एग्जाम के माध्यम से तमिलनाडु का लड़का महाराष्ट्र में सीखने को आ रहा है, महाराष्ट्र का लड़का कर्नाटक में सीखने को आ रहा है, यानी पूरा इंडिया एक हो रहा है, यह भी इम्पॉर्टेंट है। चाहे आईआईटी का एग्जाम हो या AIEEE का एग्जाम हो, उसकी वजह से एक्सचेंज ऑफ़ द यूथ, एक्सचेंज ऑफ़ द स्टूडेंट, यह भी बहुत अच्छी तरह से हो रहा है। स्टेट को यह एग्जाम देने के बाद, इसकी जिम्मेदारी देने के बाद क्या कोई गारंटी दे सकता है कि पेपर्स लीक नहीं होंगे? क्या कोई गारंटी दे सकता है कि एग्जाम में गड़बड़ी नहीं होगी? मैं यह उदाहरण इसलिए दे रहा हूँ, क्योंकि राज्यों में जो परीक्षाएं हुई हैं, उनमें भी इतनी गड़बड़ी हुई है कि उनको कैंसिल करने की नौबत आई है। हर एक राज्य में ...(**व्यवधान**)...

Content Page

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप अच्छा बोल रहे हैं, लेकिन अब आप जल्दी समाप्त कीजिए।...(**व्यवधान**)...अभी इनकी पार्टी का समय है।

डा. अनिल सुखदेवराव बोंडे: जो स्टेट लेवल की परीक्षाएं थीं, उनको एग्जाम कंडक्टिंग बॉडीज़ आयोजित करती थी। उनमें पेपर लीक और मैलप्रैक्टिस के इशूज़ इतनी बार सामने आए कि इसके परिणाम में सब परीक्षाएं कैंसिल कर देनी पड़ीं, उनको रीशेड्यूल कर देना पड़ा, एग्जाम होने के बाद एग्जाम कैंसिल करनी पड़ी। अब यहां पर भी नेशनल टेस्टिंग एजेंसी के माध्यम से जो नीट की परीक्षा होनी थी या नीट पीजी की परीक्षा होनी थी, उस परीक्षा के होने के पहले उसको रीशेड्यूल किया गया, क्योंकि उनको यह आहट हुई कि कुछ लीक्स की प्रॉब्लम्स हैं। लेकिन, 2010 में उत्तर प्रदेश में बीएड एंट्रेंस एग्जामिनेशन, 2010 की परीक्षा होने के बाद भी जनरल अवेयरनेस का पेपर लीक हुआ था। उत्तर प्रदेश में कंबाइंड प्री मेडिकल टेस्ट, 2014 में मेडिकल कोर्सेज के लिए एंट्रेंस एग्जाम ली गई थी, उसका पेपर लीक हो गया था, तत्पश्चात्, परीक्षा कैंसिल करनी पड़ी थी। उत्तर प्रदेश में उत्तर प्रदेश प्रोविंशियल सिविल सर्विसेज एग्जामिनेशन 2015 में हुई थी, उसका पेपर भी लीक हो गया था, जिसके कारण यूपीएसएससी की वह परीक्षा कैंसिल करनी पड़ी। तमिलनाडु में तमिलनाडु पब्लिक सर्विस कमिशन की ग्रुप 2 की परीक्षा 2012 में हुई थी। उस परीक्षा के दौरान क्वेश्चन पेपर लीक हो गया था, इसलिए उसके परिणामस्वरूप जो परीक्षा हुई है, ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : माननीय सदस्य, अब आप समाप्त कीजिए, समय काफी हो गया है।

डा .अनिल सुखदेवराव बोंडे: सर, राज्यों में जो परीक्षाएं होती हैं, उनका हाल क्या है, वह बताना बहुत ज़रूरी है, क्योंकि अब्दुल्ला जी जो चाहते हैं, वह possible नहीं है, उससे परिणाम बहुत खराब होने वाले हैं। इसलिए आपको अपना प्रस्ताव स्वयं ही वापस लेना चाहिए। इसीलिए मैं बता रहा हूं कि आपने अगर इसे वापस ले लिया, तो कोई प्रॉब्लम ही नहीं होगी।

उपसभाध्यक्ष (डा. दिनेश शर्मा) : अनिल जी, आप पीठ की तरफ देखिए।

डा .अनिल सुखदेवराव बोंडे: अब्दुल्ला जी, यह प्रस्ताव संघीय राज्य के विरोध में है, यह सुप्रीम कोर्ट के विरोध में है, यह भारत देश की जनता की भावना के विरोध में है, गरीब विद्यार्थी को जो एक परीक्षा में बैठने की opportunity मिल रही है, उसके विरोध में है। यह मुट्ठी भर पूंजीपति, जो मेडिकल कॉलेजेज़ चला रहे हैं, उनके फायदे के लिए आप बता रहे हैं। इसलिए यह प्रस्ताव वापस लेना बहुत ज़रूरी है। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आप किसी का व्यक्तिगत नाम नहीं लेंगे। ...(**व्यवधान**)... व्यक्तिगत नाम हट जाएगा। ...(**व्यवधान**)... आप अपनी बात शुरू करें।

Content Page

डा .अनिल सुखदेवराव बोंडेः जो पूंजीपति मेडिकल कॉलेज चला रहे हैं ...(**व्यवधान**)... आपको पता है कि पहले के मेडिकल कॉलेजेज़ किसने बांटे।

उपसभाध्यक्ष (डा. दिनेश शर्मा): व्यक्तिगत नाम नहीं आएगा ...(**व्यवधान**)... आप अपनी बात शुरू करें।

डा .अनिल सुखदेवराव बोंडेः इंजीनियरिंग कॉलेजेज़ किसने बांटे, यह भी आपको पता है और जो लोग उसके ऊपर पूरी जिन्दगी पॉलिटिक्स करते आए हैं।

उपसभाध्यक्ष (डा. दिनेश शर्मा) : जो व्यक्तिगत नाम है, वह रिकॉर्ड पर नहीं आएगा। ...(**व्यवधान**)... उनको अपनी बात कहने दीजिए।

डा .अनिल सुखदेवराव बोंडेः जिन्होंने exams के माध्यम से जिन्दगी भर पैसा कमाया है, उनको ही लगता है कि वह राज्य में रहे, associate की परीक्षा रहे। अलग परीक्षा रहे, deemed university की परीक्षा रहे। ऐसे लोगों का भला न हो, गरीब विद्यार्थी का भला हो, इसलिए प्रस्ताव वापस लेना जरूरी है। ...(**व्यवधान**)... तमिलनाडु में वर्ष 2012 में Tamil Nadu Public Service Commission में एक question paper leak हुआ था, परिणामस्वरूप परीक्षा कैंसिल कर दी थी। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): व्यक्तिगत आरोप प्रोसीडिंग का हिस्सा नहीं होंगे।

डा .अनिल सुखदेवराव बोंडेः पश्चिमी बंगाल में Joint Entrance Examination (WBJEE) Board में फिज़िक्स, केमिस्ट्री और बायलॉजी की परीक्षा में क्वेश्चन पेपर लीक हुआ था। उसके बाद परीक्षा कैंसिल करनी पड़ी, उसके बाद परीक्षा हो सकी।

राजस्थान में बीते 5 सालों में पेपर लीक के इतने मामले सामने आए कि राजस्थान पेपर लीक का एक मॉडल बन गया था। ...(**व्यवधान**)... मैं बताने वाला हूं कि महाविकास अगाड़ी की सरकार में ढाई साल में ...(**व्यवधान**)...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, he cannot take the name of... ...*(Interruptions)*...

उपसभाध्यक्ष (डा. दिनेश शर्मा): सरकार का नाम ले सकते हैं, व्यक्तिगत नाम नहीं ले सकते हैं। ...(**व्यवधान**)... सरकार का नाम लिया है, व्यक्तिगत नहीं लिया है।

डा .अनिल सुखदेवराव बोंडेः राजस्थान में पेपर लीक के इतने मामले सामने आए, वर्ष 2021 में 5 बड़े मामले सामने आए, वर्ष 2022 में 10 मामले सामने आए, 2023 में 5 मामले शामिल हुए। इन पेपर्स लीक के कुछ उदाहरण में Rajasthan Eligibility Examination for Teachers, 2021, SI.

Content Page

Recruitment Examination, 2021, RPSC School Lecturer, 2022 शामिल हैं। ओडिशा में भी वर्ष 2019 में सोशल मीडिया पर question paper लीक होने के बाद में ओडिशा का Teachers Eligibility Test कैंसिल कर दिया गया था। Odisha Staff Selection Board, 2023, Junior Engineer (Civil) की भर्ती में परीक्षा लीक हुई थी।

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप जो बोल रहे हैं, वह पार्टी के समय में से जा रहा है, allow है।

डा .अनिल सुखदेवराव बोंडे: पेपर लीक हो जाने की वजह से वह परीक्षा भी कैंसिल हो गई। महाराष्ट्र में तो ढाई साल तक महाविकास अगाड़ी की सरकार थी। आरोग्य की परीक्षा में ही पेपर लीक हो गया, धांधली हो गई, वह परीक्षा भी कैंसिल करनी पड़ी। एक अन्य परीक्षा में पेपर लीक हो गया, वह परीक्षा भी कैंसिल हो गई। ...(**व्यवधान**)...

SHRIMATI PRIYANKA CHATURVEDI: Sir, it is an absolute... *...(Interruptions)...*

उपसभाध्यक्ष (डा. दिनेश शर्मा) : जब आपका नम्बर आएगा, तब आप अपनी बात रखिएगा। ...(**व्यवधान**)...

डा .अनिल सुखदेवराव बोंडे: उपसभाध्यक्ष महोदय, महाराष्ट्र में तो ऐसा था कि दुकान लगी थी। मार्केट लग गया था कि इतने पैसे दो और एग्ज़ाम में पास हो जाओ।

उपसभाध्यक्ष (डा. दिनेश शर्मा): उन्होंने सामान्य बात कही है।

3.00 P.M.

डा. अनिल सुखदेवराव बोंडे: इसलिए मेरा कहना यह है कि NEET एग्जामिनेशन throughout India सभी भाषाओं, जो सरकार ले रही है...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप संक्षिप्त कीजिए।

डा. अनिल सुखदेवराव बोंडे: उसका निश्चय ही अभिनंदन करना चाहिए। ...(**व्यवधान**)... मैं यह मानता हूं कि कुछ सुधारों के लिए, क्योंकि टेक्नीकल कमेटी, जो सलाहकार कमेटी रखी है, उन्होंने बहुत अच्छा काम किया है। डॉक्टर होने के नाते मैं भी सजेशन देना चाहता हूं, क्योंकि USMLE होती है, CMAT होती है। यह CMAT और USMLE एक दिन नहीं होती है। 24 लाख लड़के एक दिन बैठें, ऐसा नहीं है। We can designate more centres. अभी भी सबसे ज्यादा centres designate किए गए हैं, क्योंकि वह कंप्यूटर पर ही एग्ज़ाम हो सकता है। मल्टीपल च्वाइस कवेश्चन हैं और मल्टीपल च्वाइस क्वेश्चन का क्वेश्चन बैंक बड़ा बन सकता है...

Content Page

उपसभाध्यक्ष (डा. दिनेश शर्मा): धन्यवाद, आपका समय समाप्त हुआ।

डा. अनिल सुखदेवराव बोंडे: और throughout महीना एग्ज़ाम चल सकता है। उसके बाद जब रिजल्ट लगना है, तो वह रिजल्ट भी लग सकता है। उसकी वजह से पेपर लीक की प्रॉब्लम नहीं आएगी।...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): उनकी पार्टी एलाउ कर रही है।

डा. अनिल सुखदेवराव बोंडे: तो क्वेश्चन बैंक के माध्यम से आजकल आर्टिफिशियल इंटेलिजेंस से ...(**व्यवधान**)... क्वालिटी ऑफ पेपर्स चैक हो सकते हैं। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): माननीय सदस्य, अपनी बात समाप्त कीजिए।

डा. अनिल सुखदेवराव बोंडे: महोदय, मैं कन्क्लूड कर रहा हूं। मेरी यही भावना है कि गरीब विद्यार्थी को न्याय मिले।...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : धन्यवाद, नेक्स्ट...

डा. अनिल सुखदेवराव बोंडे: किसानों के लड़कों को न्याय मिले...(**व्यवधान**)... रिक्शा वाले के लड़कों को न्याय मिले।...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप अपनी बात समाप्त कीजिए।

डा. अनिल सुखदेवराव बोंडे: और दूरदराज का आदिवासी, दलित, पिछड़ा जो है, ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): नेक्स्ट श्री शक्तिसिंह गोहिल। बोंडे जी, अपनी बात समाप्त कीजिए।

डा. अनिल सुखदेवराव बोंडे: महोदय, एक मिनट ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा): आपकी बात रिकॉर्ड नहीं हो रही है। आपकी बात अब रिकॉर्ड नहीं होगी। श्री शक्तिसिंह गोहिल।

Content Page

श्री शक्तिसिंह गोहिलः उपसभाध्यक्ष महोदय, मैं मोहम्मद अब्दुल्ला जी को धन्यवाद करना चाहता हूं कि वे हाउस में एक resolution लेकर आए हैं। *

श्री गिरिराज सिंह :जज ने कहा है, उसके बाद भी ये ऐसी बात कर रहे हैं! ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : देखिए, माननीय सुप्रीम कोर्ट का जो निर्णय आया है, उससे अलग हटकर नहीं बोलेंगे।...(**व्यवधान**)...

श्री शक्तिसिंह गोहिल : *...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : माननीय न्यायालय के निर्णय के संदर्भ में आप टिप्पणी नहीं करेंगे।

श्री शक्तिसिंह गोहिल : *...(**व्यवधान**)...

उपसभाध्यक्ष (डा. दिनेश शर्मा) : आप सभापीठ की तरफ देखिए। सभापीठ को संबोधित कीजिए।

श्री शक्तिसिंह गोहिल : *

उपसभाध्यक्ष (डा. दिनेश शर्मा): ये जो आप आरोप लगा रहे हैं, आपको डाक्युमेंट्स देने होंगे।

श्री शक्तिसिंह गोहिल: *

(MR. CHAIRMAN *in the Chair*.)

MR. CHAIRMAN: Take your seat. Nothing is going on record. Take your seat. The hon. Member referred to my name. I listen to the debates while I am in my Chamber. I have not approved anything you have given to me. If a Member thinks something has been given to me and that is approved, I am sure that is not the right logical approach. All that you have spoken on this issue for the last four minutes will be deleted. I will not allow it.

SHRI SHAKTISINH GOHIL: Sir...

* Not recorded.

MR. CHAIRMAN: I have not concluded yet.

SHRI SHAKTISINH GOHIL: Sir, this is an affidavit.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Please, don't show it. एक बार बैठिए। Hon. Members, many Members write communications to me, and before even the communication reaches me, they tweet about it. I privately call a Member. Please don't do it because if you want to get traction in public domain and write it to the Chairman, give Chairman some time. I am available here as much time as I can make available. So, I will not appreciate, and the House will approve it, that we must not engage into a situation where you write something to the Chairman, go public with it and...

SHRI SHAKTISINH GOHIL: Sir, I will authenticate it.

MR. CHAIRMAN: Would you sit down? I got your communication and I found that this approach has to be absolutely discounted.

SHRI SHAKTISINH GOHIL: On what count?

MR. CHAIRMAN: Because this is not a House where a Member can *suo motu* say that he wants to authenticate. And, I declined such a request from the Treasury Bench. I said, "A Member cannot say that he authenticates." You will authenticate only that which the Chair says that you do. If a Member *suo motu* starts authenticating, how can that be done?

SHRI SHAKTISINH GOHIL: I am saying that I will authenticate it. Whatever I am saying here, or, whatever you say to me, I will authenticate. What other way do I have? If I have to authenticate a document, I am mentioning it in the House. Will I be deprived of my right?

MR. CHAIRMAN: Take your seat. An issue was raised and it was raised impactfully, and the issue was raised that a matter of the State cannot be agitated in the House. ...*(Interruptions)*...

Content Page

SHRI SHAKTISINH GOHIL: It is not a matter of the State.

MR. CHAIRMAN: I know. Just have some patience. And, Shri Jairam Ramesh had taken that matter in a very serious mode, having written three communications to me signed by three hon. Members - Shri Jairam Ramesh, Shri Randeep Singh Surjewala and Shri G.C. Chandrashekhar. If the House would recollect, a day before, I had afforded them time that since what you have said is serious enough, and the issue requires my attention, if you have to add anything further, you may do that. The matter is receiving my consideration. Till then, I would urge the hon. Member to make a point without referring to this. Go ahead. Once I do it, then, you will be the first person whom I will give the opportunity.

SHRI SHAKTISINH GOHIL: I appreciate.

MR. CHAIRMAN: Thank you.

श्री शक्तिसिंह गोहिलः*

MR. CHAIRMAN: Shaktisinh ji, what you have said just now, I am deleting that part. Suppose, I say from the Chair, when the hon. Prime Minister was the Chief Minister of Gujarat, at that time, the then Leader of the Opposition... ...*(Interruptions)*... Listen to me, Shaktisinh ji. ...*(Interruptions)*... If I say, when the present Prime Minister, who is in his third term, was the Chief Minister of Gujarat, at that time, the then Leader of the Opposition, who is now in Rajya Sabha, and, who was the Education Minister in that State, then, I have named you. That is what you have done. I am not taking the name of Shaktisinh Gohil. ...*(Interruptions)*...

SHRI SHAKTISINH GOHIL: Sir, I bow down. सर, आपका आदेश सिर आँखों पर।

MR. CHAIRMAN: You were the Leader of the Opposition there, you were the Education Minister. So, that will not go on record.

श्री शक्तिसिंह गोहिलः सर, आपका आदेश सिर आँखों पर। *

* Not recorded.

MR. CHAIRMAN: Hon. Members, all of us are seriously concerned with the purity of examination system. We are seriously concerned and we want NEET also to be very neat. But I will suggest, anyone who commits a culpable act is condemnable. Then, we will not look at whether he belongs to this side or that side. The House has to show objectivity. Therefore, this is not an occasion to take political mileage. Our education system, our competitive examination system, we had the occasion, the Education Minister saying in the House the matter having been fully examined by the Supreme Court. Therefore, let all of us in the House and outside promote a mechanism so that talent does not get backseat. We must stand for meritocracy and not patronage. Now, Shri Jawahar Sircar. Sir, you have seven minutes.

SHRIMATI JAYA AMITABH BACHCHAN (Uttar Pradesh): Sir, I just want to say one thing on a lighter note.

MR. CHAIRMAN: Yes, Madam.

SHRIMATI JAYA AMITABH BACHCHAN: On a very lighter note, did you get a lunch break today?

MR. CHAIRMAN: Let me be serious at your lighter note, and let me be very serious at your very lighter note.

श्रीमती जया अमिताभ बच्चनः सर, मैं जया अमिताभ बच्चन आपसे पूछ रही हूँ, आपको आज लंच ब्रेक मिला है?

श्री सभापतिः नहीं।

श्रीमती जया अमिताभ बच्चनः तभी आप बार-बार जयराम जी का नाम ले रहे हैं। उनका नाम लिए बगैर आपका खाना हजम ही नहीं होता है।

श्री सभापतिः अब आपको लाइटर नोट पर एक बात बताता हूँ। मैंने लंच रिसेस में लंच नहीं लिया, तो उसके बाद मैंने जयराम जी के साथ लंच लिया। ...(**व्यवधान**)... और आज ही लिया। And let me tell the distinguished hon. Member, शायद यह पहला मौका है कि मैं आपका भी फैन हूँ और अमिताभ जी का भी हूं।

Content Page

श्रीमती जया अमिताभ बच्चन: सर, पहला मौका क्यों है?

श्री सभापति: नहीं, ऐसा कोई और कपल मुझे मिला नहीं।

श्रीमती जया अमिताभ बच्चन: हाँ, तभी मेरा नाम ऐसा था। Thank you, Sir.

MR. CHAIRMAN: Otherwise, on a lighter note, on a very serious issue, I am a consistent person, and my past is proof of it.

PRIVATE MEMBERS' RESOLUTION

Regarding bringing a legislation to remove Education from Concurrent List and move it to State List in the Seventh Schedule of the Constitution and other matters - *Contd.*

MR. CHAIRMAN: Now, Shri Jawhar Sircar.

SHRI JAWHAR SIRCAR (West Bengal): Thank you, Sir, for permitting me to stand in support of the Resolution for the dissolution of NEET by Mr. Abdullah. Sir, we support this Resolution not because we are in the opposition. We support this Resolution because we sincerely believe in the federal system of the Government. This over-centralization that is being undertaken on a daily basis on every subject is anti-federal. And anti-federalism is not just a political word. Sir, आप हिन्दुस्तान का दिन समझते नहीं है। We are a regionally-diverse and different people. We have, in each region and in each state, certain cultural traits that do not match with others. But we are all *Hindustanis* at heart. We don't need to be given lessons in nationalism. So, it is anti-federal and, therefore, we oppose it.

[THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA) *in the Chair*.]

We believe in the autonomy of every State. Sir, this exam is in favour of only one Board, and that has been proven again and again, the CBSE. It is a CBSE-oriented examination that favours CBSC candidates. Sir, I am not against CBSE. It is an excellent Board. But what I am saying is that other Boards that teach equally well are not given a fair chance under an over centralizing move.

When I talk of this, I have empirical proof of studies made by scholars where, for instance, they have said that the largest Board in India is not CBSE. It is the

Maharashtra Board that is the largest. When they say that where examinations are concerned objectively, the students of Bengal have done very well in Physics, Chemistry, Mathematics, Biology. But they can't fare well in this NEET exam. यह भी आपको समझना चाहिए, these expert studies. To me, it does not matter whether it was brought in by the Congress or by the NDA. What matters is that the experience with NTA has proved to be bad. Let us take cognisance of the experience that we have gone through and let us try to come across a better system than what we already have inherited from this Government or that Government. जो हमारे पास है, उस पर let us start functioning.

Another objection that I would like to put here is this quick computer marking system which is this OCR कि टिक करो और मिल जाए। This does not test the knowledge of a student. It does not test the aptitude of a student. It only eats. It is only consumed by the computer. You do it because it is convenient. I do it in my state also because it is convenient. It is time for us to harp back to knowledge through small questions in narrative form and take away this computer-ticking multiple choice system which is the breeding room of corruption everywhere, सब जगह। And this one is what we want to go in for. Test the knowledge.

This NTA system has given way to a lot of coaching centres. You have CBSE. You have coaching. Put them together and you have an advantage. And that advantage has been empirically proved to be one of caste, class, and money power whether it is NEET or NET.

We talk about the lack of accountability. A society, a registered society like one of those *mohallah* societies is running the nation. Why? Why can't it be under an Act of Parliament? Why can't it be accounted for by the CAG? Why can't its Report be discussed in Parliament? It is about accountability. I stand in support of Mr. Abdulla's Resolution on one ground -- accountability. Then we have corruption problems. As I said, corruption is there. Can the NTA prevent corruption? Can NEET results prevent corruption? The number given in NEET is sold and you get a seat elsewhere against that number and not because you have exceedingly passed it.

Sir, when you talk of these things, let us understand that it is a question of supply, demand and quality. Our students are going to Uzbekistan to study medicine. उनके बारे में क्या होगा? They are going to Slovenia and Ukraine to study medicine. उनके बारे में क्या होगा? We are in a position where we really need to rethink our medical education because that is the topic today.

In the end, I will appeal to both the sides. Let us face one fact. Let us touch our hearts and face one fact. You are going in for over-centralisation because you are fighting an elite that was brought up in English. You are fighting an English-speaking

Content Page

elite. आप दिल से नहीं बोलते हैं, मैं जुबान से बोल देता हूं। But you are replacing that with a Hindi-speaking elite. That is the point. You are destroying an English-speaking elite with a Hindi-speaking elite. You know the difference. मैं तीन भाषाएं जानता हूं। मैं तीन भाषाओं में लिख सकता हूं, पढ़ सकता हूं, लेकिन जो संकीर्ण हैं, चाहे वे कहीं के भी संकीर्ण हों, वे एक ही भाषा जानते हैं और उस भाषा के सिवाय चिंतन भी नहीं कर सकते हैं, सोच भी नहीं सकते हैं, दूसरों की संस्कृति नहीं समझते, दूसरों के भाव नहीं समझते। This exactly is the difference. ...(*Interruptions*)... I know three languages and three *sanskritis*. And I am proud to be an Indian. ...(*Interruptions*)... I am proud to be an Indian. If the others who are opposed to the system can think in three languages...(*Interruptions*)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): देखिए, ऐसा है ...(**व्यवधान**)... जवाहर जी ...(**व्यवधान**)...

SHRI JAWHAR SIRCAR: Sir, let him speak after I have spoken. ...(*Interruptions*)... आप मेरे समय पर आप न बोलें ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): सुनिए, स्पेसिफिक एलिगेशन किसी के खिलाफ नहीं है। संकीर्ण जनरल टर्म में बोल रहे हैं।

श्री जवाहर सरकार: मैं जो कहना चाहता हूं कि ...(**व्यवधान**)... एलिटिज्म की बात करनी चाहिए, अग्रगति की बात करनी चाहिए, प्रगति की बात करनी चाहिए...(**व्यवधान**)....

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): The objection is ruled out, क्योंकि संकीर्ण किसी पर्टिकुलर व्यक्ति के लिए नहीं बोल रहे हैं।

SHRI JAWHAR SIRCAR: We must all learn three languages to survive in India. Do not try to learn only one language and demean two others. *(Time-bell rings.)* Regional language and English. We must learn three languages. We swear by a three-language formula, but actually practice only one language और वे संकीर्ण, चाहे वे कहीं के भी संकीर्ण हैं, that narrowness, that thing you try to impose on others. That is the sum and substance of our obsession with NTA, NEET and 'One nation, one examination'. हमें किसी के कोई सुझाव की जरूरत नहीं हैं। We are all nationalists even if you speak in three languages or even if we speak one. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Next speaker is Shri N.R. Elango; you have got five minutes.

Content Page

SHRI N.R. ELANGO (Tamil Nadu): Mr. Vice-Chairman, Sir, I request this august House to approach this issue beyond politics, a complete apolitical approach. While defending NEET, what the Government says is that it is defending on three grounds. Number one, it is because of the judgments of the Supreme Court. Number two, it is to standardize medical education. Number three, it was brought by the earlier regime. As far as judgments of the Supreme Court are concerned, everybody knows that the Supreme Court never ever say as to what should be the law. Supreme Court interprets the law, and in these judgments, the Supreme Court first said NEET is unconstitutional. On a review petition, it said it is constitutional. The review petition is now put against us, while we are opposing NEET saying that the Supreme Court upheld NEET examination. But if anybody goes and reads that review order of the Supreme Court, the three-Judge Bench had followed the five-Judge Bench judgment of the Supreme Court in Modern Medical College case. In that, one important observation of one of the hon. Judges is that the field of higher education being one such field which directly affects the growth and development of the State, it becomes prerogative of the State to take such steps which further the welfare of the people and in particular, pursuing higher education. In fact, the State Government should be the sole entity to lay down the procedure for admission, fees, etc., governing the institution running in that particular State except the Centrally-funded institutions like IIT, NIT, etc. This is upholding the federalism of the country. It is upholding the approach by the Supreme Court in which the exams are to be conducted. When you are quoting the review order, you are conveniently forgetting this five-Judge Bench judgment of the Supreme Court. That is number one. Number two is, what you say is that you want to standardize education through NEET examination. But in the first judgment, when the Supreme Court said that this NEET examination is bad and it should be scrapped, you must go and read that judgment. I will read again. I will quote only one sentence. The practice of medicine entails something more than the brilliance in academics. It requires a certain commitment to serve humanity. India has brilliant doctors of great merit who are located mostly in urban areas and whose availability in crisis is quite uncertain. While the country certainly needs brilliant doctors and surgeons, and specialists and others connected with healthcare, who are equal to any other in other parts of the world, considering the ground realities, the country also has need for barefoot doctors. Sir, the persons passing through NEET exam never ever go to rural areas to serve the rural population. Only the persons who come without NEET and who pass through plus two examination are willing and ready to go and serve the rural people. The ground reality is that to clear the NEET examination, you have to go and join a coaching centre, which charges you more

Content Page

than five lakh or ten lakh of rupees. These coaching centres are not available in rural areas. That is number one.

Number two, the rural people are not able to afford such kind of fee. A person studies for 12 years and studies biology, chemistry and physics for two years and writes examination by giving reasons, answering the questions with reasoning but these marks are not taken into consideration. The answers given to multiple choice questions within three hours are taken as merit? Sir, please consider this whether answers given by reasoning are better or multiple choice question answers are better. ...*(Interruptions)*... Reasoning is better, but reasoning is not deciding the merits of the people. Plus two examination conducted by the State Governments should be used for deciding the merits of the students, and that should alone be the criteria.

Number three, we do not have doctors who can serve in the rural areas, doctors to serve the rural population. The people from the lower strata of the community, who are studying well in the +2 examination, securing good marks in the examination, have to be given a chance to study medical education and not through this NEET examination.

Number four, one of the most defense point, they say that this was brought by the earlier regime. Please go and see, the earlier regime brought it by way of a direction, by way of an office Memorandum. When it was scrapped by the Supreme Court, this Government brought it by way of a legislation in 2019. It has introduced National Medical Council Act. Only in that, the NEET examination, much worse the EXIT examination also has been included. Sir, NEET, approaching in any form, in any view, is against the students' interest, States' interest and against the federalism of this country. So, I would request this august House to consider this and come to a conclusion to abolish NEET. Thank you.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Now, Shri Raghav Chadha, you have got five minutes.

श्री राघव चड्ढा (पंजाब): सर, जब आप वहाँ बैठे हैं, तो थोड़ा सा बढ़ा ही देंगे।

उपसभाध्यक्ष (श्री राजीव शुक्ला): वह सब कुछ नहीं। ...(**व्यवधान**)...

SHRI RAGHAV CHADHA: Sir, I stand before you today to address a crisis that strikes at the very heart of our nation, which is our deteriorating education system. This system, which was once the pride of our nation, has become a battle field where our children fight a neck tight competition. Not for knowledge, not for entitlement but

merely for survival. From a very young age, our students are thrust into a relentless never ending race. The joy of learning is overshadowed by the pressure to outperform our peers. Instead of nurturing curiosity, our education system drills into them the notion that their worth would solely be measured by the marks or the grades or the ranks that they would get. *...(Interruptions)...* This fierce competition is not just robbing our children of their childhood but is also driving them into despair and hopelessness. We must understand the flaws in our education system and the fact that they need urgent rectification. The intense pressure of competition is causing our children to suffer. The passion and zeal they need to achieve their dreams is turning into fear, anxiety and uncertainty. Not just this, we must also acknowledge that there is a huge gap between education and employment. As a result, I have no hesitation in saying today that we are pushing our students, the future of this country, into a trap of joblessness. This will remain until we address this gulf of difference between what the market demands and what our education system imparts. सर, देश में यह जो रट्टा सिस्टम चलता है, जिसके तहत केवल रट्टा लगा-लगा कर नम्बर लाकर बच्चे पास किए जाते हैं, इससे प्रतिभा की हत्या होती है। We are killing the talent of this country. In their quest for a better future, many of our brightest minds are forced to leave the country. सर, मैं एक ऐसे सूबे से आता हूँ, पंजाब से, जहाँ हजारों-लाखों की तादाद में युवा अपना सूबा छोड़ कर विदेशों में जा-जाकर छोटी-छोटी नौकरियाँ कर रहे हैं। वे ऐसा क्यों कर रहे हैं? It is because they seek solace in foreign lands. Not because they want to but because they have to, they are compelled to. India, a land that has given the world some of its greatest minds, now sees its youth risking their lives to take the dangerous dunki route to the U.S., U.K., Canada and beyond. These young souls, which are full of potential and dreams, face unimaginable dangers just to escape a system that offers them no hope. The lack of opportunities here is heart-wrenching. Our education system does not align with the needs of the modern world. While we produce millions of graduates every year, the job market remains stagnant, unable to absorb this vast talent pool.

Sir, as a result, our youth burdened with degrees and diplomas wander aimlessly in search of employment, often settling for jobs far below their qualification and aspirations. What about those who dare to dream differently, those who wish to innovate, start their own businesses, wish to become employment-givers and not employment-seekers? Our system offers them also, no support. Aspiring entrepreneurs and start-ups face insurmountable challenges from bureaucratic red-tape to lack of funding. Their dreams are crushed under the weight of an indifferent system and many give up disheartened and defeated. Sir, this is not just a failure of our education system. It is a failure of our society that we have let-down our children, our youth and in doing so, our future. Let us not forget the countless lives that have

Content Page

been lost on this treacherous journey in search of a better future. In addition to this, I would also like to highlight that today this House carries the voice of millions of NEET aspirants who have been left heartbroken and disheartened by the recent NEET irregularities. This is not just about an examination. It is about their hard work, the dream of the students which was dedicated towards building a better India. It is a great irony that our children who dream of serving the country are falling victim to the flaws and corruption within the education system. The very system that was designed to encourage and shape their future is now shattering their labour, their hard work and their hope. The irregularities in the NEET examination paper are not only a failure of our education system but also a blow to the dreams of those who prepared day and night for the exam. Can we leave them abandoned? Can we leave them helpless? Do their dreams not matter?

And, Sir, in conclusion, through this House, I would urge the Government to conduct a thorough investigation into this paper leak and other irregularities and punish those who are responsible. *(Time-bell rings.)* Sir, in conclusion, अंत में, बस इतना ही कहूँगा कि नीट विषय पर चर्चा हुई और अभी हमारे काँग्रेस के साथी भी बात कर रहे थे और उन्होंने भी एक बड़ी महत्वपूर्ण बात कही कि डॉक्टरी का एग्ज़ाम, यानी जिस परीक्षा में विद्यार्थी डॉक्टर बनने के लिए बैठता है, अगर उस परीक्षा को rig करके, पैसे देकर manipulate किया जाता है, तो हम इस देश में किस प्रकार के डॉक्टर पैदा कर रहे हैं? इस तरह के डॉक्टर किस तरह से लोगों की जान बचाएँगे? आज हमें यह कहने में कोई गुरेज़ नहीं होना चाहिए कि अगर यही सिस्टम चलता रहा, तो हमारे कॉलेजों में मुन्नाभाई एमबीबीएस जैसे डॉक्टर बनेंगे और मुन्नाभाई एमबीबीएस जैसे डॉक्टर्स ही हमारे अस्पतालों में काम करेंगे, बहुत-बहुत शुक्रिया।

उपसभाध्यक्ष (श्री राजीव शुक्ला): यही चेयरमैन साहब ने कहा कि यह जो चर्चा है, इस चर्चा में विषय महत्वपूर्ण है, इसलिए उसकी गरिमा रहे। इसमें कोई राजनीतिक फायदे की बात नहीं है। यह एक ऐसा विषय है, जिसमें लोगों के भविष्य का सवाल है। प्रो. मनोज कुमार झा जी।

श्री मनोज कुमार झा (बिहार): माननीय उपसभाध्यक्ष जी, प्रस्ताव अब्दुल्ला साहब का है और यह बेगानी शादी भी नहीं है, तो उनकी दिवानगी मुद्दे के लिए है, बेगानी शादी में अब्दुल्ला दीवाना नहीं है।

माननीय वाइस चेयरमैन साहब, तमिलनाडु गवर्नमेंट ने ए. के. राजन कमेटी फॉर्म की थी। मैं उस कमेटी के बारे में बाद में बोलूँगा। उस कमेटी ने उसमें एक तस्वीर रखी थी। वह तस्वीर बड़ी प्यारी है। वह तस्वीर एक अफसाना देती है। जिसमें एक हाथी, एक चिड़िया और एक बंदर है तथा तीनों को पेड़ पर चढ़ने के competition के लिए कहा जा रहा है। यह मेरा नहीं है, बल्कि यह कमेटी का है। मैं उस संदर्भ में एक बात कहूँगा। पहले तो अव्वल एजुकेशन स्टेट लिस्ट में होता था, 42वाँ संविधान संशोधन में यह Concurrent List में आया। 42वां संविधान संशोधन के बाद काफी चीजें हुईं, लेकिन यह स्टेट के हाथ से लगभग निकल गया। हमारे देश में एक obsession

भी है, बीते कुछ वर्षों में एक, एक, एक..... अरे, यह देश ही अनेक है, अनेकता में एकता। यहाँ भोजन की विविधता है, वस्त्र की विविधता है, क्षेत्रों की विविधता है, धर्म की विविधता है और भाषा की विविधता है। इन विविधताओं के मध्य हमारे approach में विविधता का सम्मान होना चाहिए था, लेकिन मैं समझता हूँ कि NEET जैसी संकल्पना, NTA जैसी संस्था उस संकल्पना के साथ उचित न्याय नहीं करती है।

माननीय उपसभाध्यक्ष महोदय, मैंने सदन में पहले भी कहा है, मैं उसे दोबारा दोहरा रहा हूँ। हमारे यहां Delhi University में undergraduate admission में कुछ दिक्कतें थीं। पहले सीबीएसई और अलग-अलग बोर्ड्स में प्राप्त मार्क्स पर वहां एडमिशन होता था, लेकिन हम एक अद्भुत मुल्क हैं, we throw the baby out with the bathwater. अब हुआ यूं कि हमने उसके बदले CUET की व्यवस्था की। मैंने कभी कल्पना नहीं की थी कि Political Science में undergrad में एडमिशन लेने के लिए बच्चा कोचिंग इंस्टिट्यूट में जाएगा। CUET का मतलब हो गया, कोचिंग के पितामह, कोचिंग का जन्म! आप देख लीजिए, ये कोचिंग्स मशरूम की तरह आ गए हैं। हमें ये चीजें सोचनी होंगी। हाल ही में, इसी सदन ने कोचिंग इंस्टिट्यूट्स पर विस्तृत चर्चा की है। अगर हम NEET को भी देखें तो जैसा मैंने कहा, diversity का सवाल है। सर, एक दूसरा सवाल भी बहुत महत्वपूर्ण है। अगर आप fee structure देखें, ...(**व्यवधान**)... सर, क्या मेरे तीन ही मिनट्स थे?

उपसभाध्यक्ष (श्री राजीव शुक्ला): आपके पांच मिनट्स हैं।

श्री मनोज कुमार झा: सर, मैं बस खत्म कर दूंगा। इस वक्त का भी बड़ा विचित्र मामला है!

उपसभाध्यक्ष (श्री राजीव शुक्ला): आपके तीन मिनट्स ही थे, आप जल्दी wrap up कीजिए।

श्री मनोज कुमार झा: सर, अगर आप wrap up करने के लिए कहिएगा, तो मैं यूं ही बैठ जाऊंगा।

उपसभाध्यक्ष (श्री राजीव शुक्ला): आप प्वाइंट्स बोलते रहिए।

श्री मनोज कुमार झा: सर, मैं सिर्फ इतना कहना चाहता हूँ कि आप NEET का fee structure देखें। बाकी जगह का तो हुआ नहीं है और आज तो मैं एक पीड़ित पक्ष भी हूँ। जातिगत जनगणना पर मेरा रिजॉल्यूशन भी नंबर दो पर था, उसे हवा खा गई। मैं सिर्फ इतना कहना चाहता हूँ कि आप बिहार के जातिगत सर्वेक्षण का आंकड़ा देखें, वहां तकरीबन 35 प्रतिशत लोगों की आमदनी 6,000 रुपये या उससे कम है। अब आप यह बताइए कि उसमें यह fee structure कहां फिट बैठता है? सर, जो दूसरी बात है, उस पर हम लोग अकसर ध्यान नहीं देते हैं कि यह पूरी की पूरी एग्जाम पद्धति CBSE को tilted है। स्टेट बोर्ड्स की जो अपनी प्राथमिकताएं हैं, उनका सम्मान इस तरह की परीक्षाएं नहीं किया करती हैं।

Content Page

सर, मैं आखिर में कहूंगा कि हम सबको इस विषय पर सोचना होगा। *...(**व्यवधान**)...

उपसभाध्यक्ष (श्री राजीव शुक्ला): अब आप खत्म कीजिए।

श्री मनोज कुमार झा: सर, बस एक चीज। ...(**व्यवधान**)... मैं बड़ा सम्मान करता हूँ, आपको पता नहीं है।

उपसभाध्यक्ष (श्री राजीव शुक्ला): प्रोफेसर साहब, मंत्री जी पर टिप्पणी मत कीजिए। ...(**व्यवधान**)...

श्री मनोज कुमार झा: *

उपसभाध्यक्ष (श्री राजीव शुक्ला): नहीं, नहीं। फिर भी, आप टिप्पणी मत कीजिए। आप अपनी बात बोलिए।

श्री मनोज कुमार झा: सर, मैं आखिरी टिप्पणी कर रहा हूँ। मुझे आखिरी टिप्पणी करने दीजिए। मैं यह कह रहा था कि इन विषयों पर आज सुप्रीम कोर्ट का हवाला दिया जा रहा था। सनद रहे, सुप्रीम कोर्ट ने बहुत बातें कही हैं, आप cherry picking मत कीजिए। इतने बड़े पैमाने पर परीक्षा दोबारा न हो, लेकिन पटना और हजारीबाग के बारे में भी कहा है, गोधरा के बारे में भी चर्चा हुई है। मेरा सिर्फ यह कहना है कि माननीय सर्वोच्च न्यायालय के समक्ष यह मामला है। मैं सम्मान सहित इतना जरूर कहूंगा कि आज के दिन में जो टेक्नोलोजी है, उसमें अगर पटना में पेपर का कोई leakage होगा, तो उसको हवाई जहाज का टिकट लेकर गुजरात नहीं पहुंचना होगा, बल्कि वह seconds में पहुंचेगा। इसलिए, यह पूरी परीक्षा एक level पर compromised थी। मेरा मानना है और मैंने मंत्री जी से भी व्यक्तिगत आग्रह किया है कि NTA को अरब महासागर या बंगाल की खाड़ी में फेंकिए; choice is yours.

THE VICE CHAIRMAN (SHRI RAJEEV SHUKLA): Now Dr. John Brittas. You have got five minutes to speak.

DR. JOHN BRITTAS (Kerala): Thank you, Sir, for the opportunity. Sir, it was distressing that my hon. friend and Minister, Mr. Jayant Chaudhary, initially got up saying that we should not proceed with this Resolution. My impression was that this is a bipartisan issue.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Hon. Minister, Shri Jayant Chaudhary.

---

* Expunged as ordered by the Chair.

DR. JOHN BRITTAS: Hon. Minister, I am talking about you. You have to reply.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Hon. Minister, Mr. Jayant Chaudhary, he is saying something about you. So, you should pay attention to Members also.

DR. JOHN BRITTAS: *

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): No, no personal comment.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Sir, I object to that statement. Sir, he is John Brittas; he should not be brittle in his comments.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Don't make personal comment. ...(Interruptions)... Neeraj*ji*, I can handle it. Don't make personal comment.

DR. JOHN BRITTAS: Okay. Sir, you won't allow me to pass a compliment with a retrospective effect also? Sir, this is a bipartisan issue. My friends in the Treasury Benches should think that. This affects the future of millions of students. In every mature democracy, there is something called parliamentary outreach. The Parliament has to debate, analyze, and understand where the things have gone wrong. I won't fault the intent of the NEET. The intention would have been good. But the content, the process, of course, there could have been a lot of flaws, and, we have been witness in a lot of flaws now. So, it is up to the Parliament to analyze and understand how to go about. My friends in the Treasury Benches always say that the education was brought into the Concurrent List because of the 42nd Amendment as part of Emergency. My request to you is that, see, this 42nd Amendment was a byproduct of Emergency for which you brought a Resolution. Bring a Resolution. Whatever may be the byproducts of the emergency would be taken back. Restore this issue, restore this sector to States. The Founding Fathers were resolute to keep that education to the domain of States, considering the rich diversity of this nation. Please appreciate that. Sir, there has been a tendency, a centralized tendency. For the last 10 years, how many competitive exams have come? Manoj Jha*ji* was telling about

* Expunged as ordered by the Chair.

Content Page

CUET, the fallout of that, NEET and NET. You know what is the status of the NET, the National Eligibility Test, and also the NDA, National Testing Agency. I understand that. Hardly, 25 permanent employees are there in NTA. These 25 permanent employees are conducting test for 25 very important exams which affects the future of millions of students. Don't you think that we Parliamentarians need to analyze, to understand where we have gone wrong? Should not we correct that? That is why I support the resolution of Mr. Abdulla that this House has the bounden responsibility to understand where we have gone wrong. Sir, I have three, four points to say. What are the key issues with regard to the NEET? It obliterates the rights of the States to regulate medical education. That is the first point. The second point is that it disproportionately favours CBSE students and disadvantaged to those from the State Boards and economically weaker sections. I would call the Government to come forward. Let us analyze. Let us entrust a body to understand the anatomy of the people who have passed the NEET exams. Where are the flaws? And the third aspect, it necessitates costly extra coaching beyond ordinary school education, which is not affordable to the ordinary students. And, the fourth point, Sir, which has come to the fore, the transparency and security of the Centralized examination process have been repeatedly called into question. Sir, there is a series, web series with regard to the Kota, so-called coaching centers. It is on OTT platform. I would request the hon. Minister that he should watch that web series.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Together with the Cabinet Minister.

DR. JOHN BRITTAS: Together with the Cabinet Minister, who is absent. I do not know why he is absent! Sir, there is an alibi that is being brought forward. How can you speak against the Supreme Court verdict? Sir,that is the first problem. You know why? The NEET was brought in the year 2013 as Advocate Elango said there was a verdict. Then further, there was another verdict in 2016. The Supreme Court said the Government and the Medical Council can go ahead. It was not the decision of the Supreme Court. It merely upheld the decision of the Executive. Then what happened, Sir? After the verdict of the Supreme Court in 2016, you slept over it for years. Only after an NGO went to the Supreme Court, Supreme Court again took up the matter. So, were you indulging contempt of court for these years then, after the verdict of 2016? Again Sir, if at all the Ruling party had agreed to hold the verdict of the Supreme Court, I would have naturally consented to their argument. But, think about the verdict that came with regard to the Election Commissioners and the Chief Election Commissioners. They quickly brought forward and able to circumvent the

Content Page

verdict of the Supreme Court. ...*(Time Bell rings)*... Conveniently, they take alibi on the Supreme Court verdict. Sir, I feel this is the right time for us, for this platform, to contemplate in a bipartisan matter. This is not a Congress; this is not an Opposition or Treasury Bench issue. This issue concerns the future of millions of students, crores of people. Let us put together our own thoughts, let us contemplate and understand what could be the way out of this crisis. There is a serious crisis of credibility. To retrieve the situation the Parliament has to exercise its right of Parliamentary outreach, understand the issue. So, I would earnestly request my friend and hon. Minister to look at these issues dispassionately. Do not think that you are now on the other side; so, you should look down this side. Let us sit together and understand how we can go ahead. I would earnestly support the Resolution moved by Mr. Abdulla. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you Dr. John Brittas. The next speaker is Dr. Ajeet Madhavrao Gopchade.

श्री अजित माधवराव गोपछड़े (महाराष्ट्र): उपसभाध्यक्ष महोदय, मैं माननीय सासंद श्री एम. मोहम्मद अब्दुल्ला द्वारा राज्य सभा में उन्होंने जो प्रस्ताव रखा है, उसके विरोध में मैं बात कर रहा हूं। मैं MBBS, MD हूं। महोदय, विद्यार्थी दशा में दो प्रकार के युग देख रहा हूं। ये 2014 के बाद देश के यशस्वी प्रधान मंत्री मोदी जी के माध्यम से जो यहां देश में आज NEET का विषय आया है, इस पर निष्पक्षता, पारदर्शिता, समान अवसर और गुणवत्ता को हम इस युग में देख रहे हैं। सर, 2014 से पहले सब examination में चाहे CBSE हो, IIT हो, AICTE हो, सभी इसमें सब fragmented examination system था। छात्रों को अलग-अलग परीक्षा schedule में coordinate करना पड़ता था, अलग-अलग चुनौतियां पैदा होती थीं, logistics की चुनौतियां होती थीं, अपनी-अपनी परीक्षाओं का अलग-अलग syllabus होता था, अलग-अलग pattern होता था। छात्रों को अपनी-अपनी परीक्षाओं की अलग-अलग तैयारी करनी पड़ती थी, उससे financial stress बढ़ता था, उसको अलग-अलग जगह पर जाना पड़ता था। विभिन्न राज्यों, विभिन्न केन्द्रों तक यात्रा करने के लिए logistic और financial burden भी बढ़ता था। हम भाषा, प्रांतवार रचना और एकात्मकता की बात करते हैं और हमें इस एकात्मकता की दृष्टि से यह NEET सारे देश के सारे प्रांतों को इकट्ठा लाने में कामयाब होता है। महोदय, मैं आपको एक बात बताना चाहता हूं। हमारे जमाने में अगर वह Anatomy में merit में आया, तो उसको Anatomy PG मिलता था। अगर Surgery में होगा, उसको गुणवत्ता मिलती, तो उसको Surgery का PG मिलता था, लेकिन यह NEET की PG में हमारा जो छात्र पढ़ता है, उसको Anatomy, Physiology, Bio Chemistry, Pharmacology, Microbiology, Forensic medicine and Toxicology, Medicine, Surgery, Gynaecology, ENT, Ophthalmology, Orthopaedics, Dermatology, Psychiatry, Preventive Social Medicine, Embryology, फिर इन सारों का अध्ययन करना पड़ता है। उसके बाद ही हमारा जो छात्र है, वह अंतरराष्ट्रीय दर्जे का कीर्तिवंत, दिग-दिगंत

हमारा डाक्टर बनता है। इसका असर हमने कोरोना में देखा है, इसका असर हमने Corona vaccine के समय में देखा है। इसके माध्यम से जो डाक्टर, जो हमारे अंतरराष्ट्रीय स्तर की गुणवत्ता का हमारे यहां निर्माण होने जा रहा है, यह NEET के कारण है। इसमें पारदर्शिता है, इसमें निष्पक्षता है, इसमें सब समान हैं। कोई निचला नहीं, कोई ऊपर का नहीं, कोई गरीब नहीं, कोई श्रीमंत नहीं है।

माननीय उपसभाध्यक्ष महोदय, सरकार का छात्र कल्याण पर फोकस है। यहां पर उसने 13 भाषाओं में परीक्षा आयोजित की है। यहां पर हमने देखा है कि गत 5 वर्षों में NTA ने engineering, medical, pharmacy, research, fellowship, management अन्य क्षेत्रों में 234 परीक्षाएं आयोजित की हैं। मैं अपने एक सदस्य जी को बताना चाहता हूं कि यह जो एक्जाम है, यह रट्टा सिस्टम का एक्जाम नहीं है। माननीय उपसभाध्यक्ष महोदय, यह रट्टा सिस्टम का एक्जाम नहीं है, यह negative marking system है, अगर उसका ऑन्सर गलत आता है, तो उसके negative marks होते हैं। इसलिए अंधेरे में गोली मारने का कोई चान्स नहीं है। यह मोदी जी का जमाना है। कांग्रेस का जमाना चला गया, अंधेरे में गोली मारने का। मैं यह भी बताना चाहता हूं कि management के माध्यम से, हमारे सदस्य ने जो बोला था, माननीय उपसभाध्यक्ष महोदय, बाजार होता था, बिक्री होती थी, हमारे कई छात्र बड़े-बड़े संस्थानों में जा रहे हैं। हमारे गरीब, पीड़ित, वंचित छात्र AIIMS में शिक्षा ले रहे हैं। इसका कारण NEET है। हमारे जो आदिवासी, हमारे जो वनवासी छात्र हैं, वे छात्र नीट की वजह से अच्छे संस्थानों में जा रहे है। इस नीट की वजह से इस देश में गुणवत्ता आई है। हम लोग अंतरराष्ट्रीय स्तर के मूल्य मापन पर, गुणवत्ता के आधार पर हम सिद्ध हो चुके हैं और यह नीट की वजह से हुआ है।

सर, मैं सदन को यह भी बताना चाहता हूं कि पिछले 5 वर्षों में महिला परीक्षार्थियों की संख्या में वृद्धि देखने को मिली है। महिला परीक्षार्थियों की संख्या में 71 परसेंट की वृद्धि हुई है। पास होने वाली महिलाओं की संख्या में 72 परसेंट की वृद्धि हुई है। मैं एक बात और बोलना चाहता हूं, जिसे आप सब लोग सुनिए, social-weaker section के केंडिडेट्स परीक्षा में पास होने वाले उम्मीदवारों में भी काफी वृद्धि हुई है। EWS category के केंडिडेट्स में 102 परसेंट की वृद्धि हुई है, शैड्यूल्ड ट्राइब्स के केंडिडेट्स में 93 परसेंट की वृद्धि हुई है, हमारे शैड्यूल्ड कास्ट के केंडिडेट्स में 78 परसेंट की वृद्धि हुई है और ओबीसी के केंडिडेट्स में लगभग 62 परसेंट की वृद्धि हुई है।

माननीय उपसभाध्यक्ष महोदय, पिछले 5 वर्षों में महिलाओं का, एस.सी./एस.टी., ओबीसी के लोगों का, EWS के लोगों की यहां पर, जो संख्या बढ़ रही है, इसकी यशस्विता सिर्फ नीट के माध्यम से हो रही है। मैं आपके माध्यम से सारे सदन को बताना चाहता हूं कि 2004 से लेकर 2014 के बीच में, जो Central level की परीक्षाएं हुई थीं, वे केंसिल और पोस्टपोंड हो गई थीं। उनके पेपर्स लीक हो गए थे, एंट्रेस एक्जाम में गड़बड़ी हुई थी, मैं उसके कुछ उल्लेखनीय उदाहरण बताना चाहता हूं। ...(**समय की घंटी**)... AIIMS में PG का 2006 में Paper लीक, ICAI 2007 का Common Proficiency Test का पेपर लीक, CLAT 2009 का, suspected question paper, पेपर लीक, Railway Recruitment Board का पेपर लीक, AIA 2011 का पेपर लीक, मैं ऐसे कई उदाहरण बता सकता हूं। हमारे साथी सांसद जी ने उत्तर प्रदेश के बारे में बताया, तमिलनाडु के बारे में बताया, वेस्ट बंगाल के बारे में बताया, राजस्थान के बारे में बताया, ओडिशा के बारे में

Content Page

बताया, लेकिन मैं यह कहना चाहता हूं कि माननीय मोदी जी की सरकार जो काम कर रही है ...(**समय की घंटी**)... वह NEET की शुद्धता को बढ़ा रही है। नीट के माध्यम से दिन-ब-दिन हमारी अंतरराष्ट्रीय गुणवत्ता बढ़ती जा रही है। हमारे MBBS के छात्रों, हमारे MD के छात्रों की मांग देश, विदेश में बहुत ज्यादा होती जा रही है। मैं Super Speciality के बारे में भी बताना चाहता हूं, Super Speciality में हमारा देश आगे बढ़ रहा है। हम global leader बनते जा रहे हैं। हमारी मांग हर क्षेत्र में, चिकित्सा के हर क्षेत्र में बढ़ती जा रही है, चाहे plastic surgery हो, चाहे neurosurgery हो। हम transplant में आगे जा रहे हैं, हम organ transplant में भी आगे जा रहे हैं। हम मेलिग्नेंसी, जो कैंसर का विषय है, उस विषय में आगे जा रहे हैं। महोदय, इस विषय का कारण यह है कि नीट की परीक्षा की जो शुद्धता है, हमारी जो मेरिट है, हमारा जो छात्र है, वह तकरीबन 25-30 सब्जैक्ट्स का अध्ययन करने के बाद ही देश में गुणवत्तापूर्वक सिद्ध हो रहा है। ..(**समय की घंटी**).. मैं यह चाहता हूं कि एक संघीय राज्य का ढाँचा बनाने के लिए, हमारे देश का नाम उज्ज्वल करने के लिए माननीय मोहम्मद एम. अब्दुल्ला जी इस प्रस्ताव को वापस ले लें। यह देश की गुणवत्ता के लिए है, यह देश के छात्रों की भलाई के लिए है, यह देश के डॉक्टरों की भलाई के लिए है, यह देश की वैद्यकीय सेवा चिकित्सा क्षेत्र का नाम बढ़ाने के लिए है।

महोदय, अंतर्राष्ट्रीय क्षेत्र में, इस देश का नाम चिकित्सा क्षेत्र में ग्लोबल लीडर बनाने के लिए यह नीट होना बहुत जरूरी है। यह नीट हमारी शुद्धता है। नीट जैसे पवित्र कार्य के माध्यम से हमने पूरे देश का नाम उज्ज्वल किया है और माननीय मोदी जी के नेतृत्व में यह काम होने जा रहा है। यह एक सेवा कार्य है। हमारे सभी छात्रों का इस प्रकार की शुद्धता और पवित्र कार्य में सहभागी होना बहुत जरूरी है। महोदय, देश के उज्ज्वल भविष्य के लिए यह हमारा प्रमुख काम है, इसलिए हम सभी लोगों को मिलकर इस प्रस्ताव का विरोध करना चाहिए।

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Hon. Members, the Leader of the House wants to intervene in this debate. I request him to make his observations.

सभा के नेता (श्री जगत प्रकाश नड्डा): माननीय उपसभाध्यक्ष जी, मैं इस डिबेट से थोड़ा प्रेरित हुआ हूं कि मैं भी कुछ विषय लोगों और हाउस के ध्यान में ला सकूं। क्योंकि 2018-19 में यह नीट (नेशनल एलिजिबिलटी एंट्रेंस टैस्ट) आया है, तो उस समय माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में यह इनिशिएटिव लिया गया था। मुझे इस बात का गौरव भी है कि मैं उस समय स्वास्थ्य मंत्री के रूप में इस विभाग को देख रहा था। महोदय, जब हम नीट (नेशनल एलिजिबिलटी एंट्रेंस टैस्ट) की बात करते हैं, तो this relates to admissions in the medical discipline, that is, MBBS, BDS primarily और BMS. यह इस क्षेत्र को देखता है। आज एम . मोहम्मद अब्दुल्ला साहब जो प्राइवेट मैम्बर बिल लाए हैं और उस पर चर्चा चल रही है, उसमें इस तरीके का एक वातावरण बनाने का माहौल बन रहा है कि जैसे हमने स्टेट के राइट्स का हनन किया है, जैसे विद्यार्थियों के साथ बहुत बड़ा अन्याय हो रहा हो, जैसे इस तरीके की परिस्थिति हो गई है कि कुछ विशेष वर्ग के लोग मेडिकल एजुकेशन में आ रहे हैं और प्राइमरली एक ही स्टेट के अधिकारों का हनन हुआ है - इसमें से एक ऐसी ध्वनि निकलकर आती है। मैं रिकॉर्ड्स को स्ट्रेट इसलिए करना चाहता हूं, क्योंकि हम सभी लोग, जो यहाँ बैठे हैं, उन्हें बहुत जिम्मेवारी के साथ

Content Page

देश की आवश्यकताओं को रिस्पॉंड करना पड़ता है। महोदय, हमारी जो मेमोरी है, वह बहुत शॉर्ट होती है, हमारी याददाश्त बहुत शॉर्ट होती है, हम भूल जाते हैं कि सही में मेडिकल एजुकेशन की स्थिति क्या थी, अब मैं ये शब्द नहीं बोलूंगा कि दुर्गति क्या थी। मेडिकल एजुकेशन बिजनेस का एक अड्डा बन गया था।

(**सभापति महोदय** *पीठासीन हुए।*)

मुझे बहुत दुख के साथ बोलना पड़ता है कि जब मैं स्वास्थ्य मंत्री था और नीट ला रहा था, तो उस समय इस बात की चर्चा होती थी।

सभापति जी, आप आश्चर्य करेंगे कि पोस्ट ग्रेज्युएट की एक सीट 8 करोड़ में बिकती थी। इस हाउस में कोई मेरी बात को झुठलाकर बता दे कि मैं गलत बोल रहा हूं? महोदय, 8, 8 करोड़! और अगर आपने रेडियोलॉजी जैसे डिपार्टमेंट और डिसिप्लिन में जाना है, तो 12 से 13 करोड़ रुपये लेते थे। It had become an open business)**...व्यवधान...**(आप मेरी बात सुन लीजिए, मैं ऐसे ही थोड़े नहीं बोल रहा हूं। मैं कुछ तथ्यों के आधार पर बोल रहा हूँ। It had become an open business. बच्चों का क्या हाल होता होगा? आज हम लोग बच्चों के रहनुमा हैं और रहना भी चाहिए, बोलना भी चाहिए। माँ-बाप के साथ एक एग्ज़ाम देने के लिए वे भुवनेश्वर जाते थे, एक एग्ज़ाम देने के लिए वे चेन्नई जाते थे, एक एग्ज़ाम देने के लिए वे तिरुवनन्तपुरम जाते थे, एक एग्ज़ाम देने के लिए वे मुंबई जाते थे। वे कहाँ-कहाँ चक्कर नहीं लगाते थे? The amount of money spent, the amount of time spent, the amount of situation और भयंकर करप्शन था। आप ही बताइए, आपको किसी एक स्टेट में भेज दें, जिसके आप रास्ते तक नहीं जानते हैं, उस मेडिकल एजुकेशन में अंदर क्या चल रहा है, उसके बारे में वह बेचारा क्या जानेगा, कब जाकर देखेगा कि मेरी लिस्ट लगी है कि नहीं? यह मेडिकल एजुकेशन के सिस्टम की दुर्गति थी। वह कहाँ जाकर देखेगा? सभापति जी, मैं बताना चाहता हूँ लोग कैसे करते थे। एडमिशन लिस्ट आधे घंटे से 45 मिनट के लिए लगाई जाती थी, हटाई जाती थी और बाद में कहा जाता था कि Students did not come, इसलिए हम इन सीट्स का अब अपने discretion पर उपयोग कर रहे हैं। यह एक धंधा बन गया है और एक बड़ा vested interest है। लंबे समय से यह सुप्रीम कोर्ट में लंबित था। आपसे बेहतर कौन जानता होगा कि यह वहाँ पर लंबे समय से लंबित रहा। प्रधान मंत्री मोदी जी ने इसमें इनिशिएट किया कि we should go forward and सुप्रीम कोर्ट ने उसमें वर्डिक्ट दिया। यह विषय नहीं है कि सुप्रीम कोर्ट का फैसला हो गया, इसलिए हम डिस्कशन नहीं कर सकते हैं, करें, जरूर करें, लेकिन परिस्थिति को समझकर करें कि हम कहाँ से कितनी लंबी यात्रा करके आए हैं। आज मुझे आपको बताते हुए खुशी होती है कि हमारे नीट के 154 सिटीज़ में एग्ज़ाम होते थे, आज वे 571 सिटीज़ में होते हैं। There is an increase of 270 per cent. उसी तरीके से, एक ही शहर में जो सेंटर्स होते हैं, उन सेंटर्स में हमने पहले 2019 में 2,546 से यात्रा शुरू की थी। And, today, the number of centres has increased to 4,750, which comes to 86.6 per cent. नीट के इम्पैक्ट के कारण आज बच्चों को इसमें से उपयोगिता मिलने का काम हुआ है।

दूसरी बात, हमारे तमिलनाडु में लोग कहते हैं कि हमारे गाँव के स्टूडेंट्स छूट गए होंगे, हमारे गरीब परिवार के लोग छूट गए होंगे। यह सब *alibi* है। मुझे मालूम है कि किन-किन चीज़ों का

उपयोग किया गया होगा। बड़ा भारी अन्याय हो रहा है। अगर हम सोशल केटेगरी की दृष्टि से देखें, तो 2019 से 2024 तक सोशल केटेगरीज़ में क्वालिफाइंग में लगभग 65 परसेंट इनक्रीज़ हुआ है, यानी सोशल केटेगरी के वे लोग, जो विभिन्न वर्गों से आते हैं। इकोनॉमिकली वीकर सेक्शन की केटेगरी में 102 परसेंट का इनक्रीज़ हुआ है, जो इकोनॉमिकली वीकर सेक्शन के स्टूडेंट्स आज नेशनल इलिजीबिलिटी एंटरेंस टेस्ट के माध्यम से आ रहे हैं। एसटीज़ में 93.05 परसेंट का इनक्रीज़ हुआ है। एससीज़ में 78.08 परसेंट का इनक्रीज़ हुआ है। मुझे करेक्ट कर दीजिएगा, ओबीसी केटेगरी को हमारी सरकार के दौरान जोड़ा गया था। Am I correct? As regards the OBC, again, people claim to be the champions of OBC, but the real champion is the Prime Minister, Shri Narendra Modi who has taken care. ओबीसीज़ का 65 परसेंट रिप्रेज़ेंटेशन बढ़ा है। मैं यहाँ यह भी बताना चाहूँगा, जो हमको समझ लेना चाहिए, मैं स्वास्थ्य मंत्री था, प्रधान मंत्री मोदी जी ने कहा कि आप regional aspirations को एड्रेस करें। हम लोगों ने पहली बार National Eligibility cum Entrance Test मलयालम, तेलुगु, तमिल और कन्नड़ में शुरू किया। होड़ मच गई और सभी स्टेट्स से डिमांड आई, हमने किसी को मना नहीं किया और हमने कहा कि कोई और भी करना चाहे, तो वह भी करे। आज यह test 13 languages में होता है। इसका फायदा यह हुआ है कि गवर्नमेंट स्कूल का पढ़ा हुआ बच्चा आज मेडिकल एजुकेशन में आ रहा है। यह इसका फर्क पड़ा है। Medical education had become a privilege. मेडिकल एजुकेशन में जाने का मतलब, डॉक्टर बनने का मतलब तो यह है कि या तो आप किसी इंग्लिश मिशनरी स्कूल से पढ़कर आओ या आप पब्लिक स्कूल के पढ़े हुए प्रोडक्ट हो और तब जाकर उन biological names में इंग्लिश में एग्जाम होता था, one language में एग्जाम होता था और अगर आप भगवान की दया से कोई बहुत ही मेधावी विद्यार्थी हुए, तो आप कहीं कम्पीट कर गए, तो कर गए, नहीं तो यह एक ही section of the society को represent करता था। 13 languages में Medical Eligibility cum Entrance Test के कारण आज केरल का, तमिलनाडु का, हमारे ओडिशा का आदिवासी बच्चा, हमारे गुजरात का कोई आदिवासी बच्चा, हमारे दूर-दूराज के इलाके महाराष्ट्र के गढ़चिरौली का बच्चा आज मेडिकल एजुकेशन में इसलिए आ रहा है कि अपनी ही भाषा में वह मेडिकल का एग्जामिनेशन दे रहा है। इसने regional aspirations को कवर करने का पूरा प्रयास किया है। यह भी हमें ध्यान में रखना चाहिए।

मैं यहां एक बिंदु और बताना चाहूंगा कि आज NEET UG में जो 17 perfect scorers हैं, वे केरल से आते हैं, वे उत्तर प्रदेश से आते हैं, वे बिहार से आते हैं, वे राजस्थान से आते हैं, वे तमिलनाडु से आते हैं, वे महाराष्ट्र से आते हैं, वे ममता दीदी के राज्य West Bengal से आते हैं, वे पंजाब से आते हैं और चंडीगढ़ और दिल्ली से आते हैं। मैं यह सारा कुछ आपको इसलिए बताने की कोशिश कर रहा हूं - देखिए, हमेशा हम अपने कम्फर्ट जोन में चले जाते हैं और कम्फर्ट जोन में ऐसी परिस्थिति पैदा हो जाती है कि अगर वैसे ही रहते तो अच्छा था। हम मोदी जी के राज में हैं - 'Reform, Transform and Perform' - इसलिए हम रिफॉर्म्स ला रहे हैं और वे रिफॉर्म्स किसी व्यक्ति के लिए नहीं, बल्कि पूरे समाज के लिए, पूरे देश के लिए हैं। आज हमारा बच्चा साउथ में दौड़कर कोई capitation fees देकर वहां पढ़ने नहीं जा रहा है। आज सारी की सारी काउंसलिंग Director General for Health Services के माध्यम से यहां से होती है और हम तय करते हैं कि

Content Page

किस सीट पर जाकर किस गरीब का बच्चा कहां पढ़ेगा। यह इतना बड़ा रिफॉर्म, इतना बड़ा परिवर्तन है, जिससे लाखों बच्चों का फायदा हो रहा है।

मैं एक बात जरूर करना चाहूंगा, क्योंकि मैं हेल्थ मिनिस्ट्री में हूं। शरीर के अंदर कई किस्म की बीमारियां गाहे-बगाहे लगती हैं, it is also an ongoing process. कभी हम antibiotic ले लेते हैं, कभी हम injection लगा लेते हैं, कभी हम छोटा सा ऑपरेशन करा लेते हैं, लेकिन शरीर को ही नहीं मार देते हैं। बीमारी के कारण शरीर नहीं मारा जाता है। इसलिए नीट के अंदर और नीट के माध्यम से चलने वाले processes में एनटीए के माध्यम से कुछ चीज़ आई है और सुप्रीम कोर्ट ने भी कहा है कि we would like to know the extent, जो इसमें तकलीफ आई है, लेकिन मैं आपसे कहना चाहता हूं कि यह बहुत बड़ा robust system है। यह robust system भारत के नौजवानों को मेडिकल एजुकेशन में लाने के लिए बहुत ही तरीके से तय किया गया सिस्टम है। मैं इसके बारे में ही नहीं बोलना चाहता हूं। मैं ऐसी ही एक जनरल एक बात कहना चाहता हूं। पता नहीं क्यों हम लोगों की एक आदत हो गई है कि हम अपने द्वारा किए गए कार्यों के बारे में हमेशा ऐसा समझते हैं कि यह second-grade है। और अमेरिका कोई काम कर दे, ऑस्ट्रेलिया कोई काम कर दे, तो वह बड़ा first grade का हो जाता है। मैं पूरे दावे के साथ कहना चाहता हूँ कि भारत के अंदर जितने भी systems prevail कर रहे हैं, वे बड़े robust systems हैं। 140 करोड़ की जनता को systematically चलाना, यह आसान काम नहीं है। मुझे कोई देश बता दीजिए, जिसका 70 प्रतिशत से ज्यादा कोरोना का वैक्सीनेशन हुआ हो! यह भारत देश है, जिसने 220 करोड़ डबल डोज़ लगा कर बच्चों को बचाया। यह कैसे हुआ? कहाँ गढ़चिरौली, कहाँ छत्तीसगढ़ का बस्तर, कहाँ लेह-लद्दाख, कहाँ कारगिल, कहाँ द्रास! सभापति जी, कैसे-कैसे करके एक-एक इंजेक्शन एक particular temperature में पहुँचा करके vaccinate किया गया है। उसी तरीके से NEET को हम undermine न करें। यह बड़ा robust system है, बहुत अच्छा सिस्टम है, गाँव के लोगों को मेडिकल एजुकेशन में लाने का बहुत बड़ा माध्यम है। इसलिए इस robust system के बारे में जब हम चर्चा करें, तो इसकी जो बुनियादी spirit थी और है, उसको हम damage न पहुँचाएँ, यह मेरा निवेदन है। यही मैं कहना चाहता हूँ। मैंने intervene किया, क्षमा करें, लेकिन मुझे लगा कि मैं facts को, रिकॉर्ड को straight कर दूँ।

MR. CHAIRMAN: Dr. Syed Naseer Hussain; seven minutes.

DR. SYED NASEER HUSSAIN (Karnataka): Thank you, Sir, for giving me this opportunity.Sir, I rise to support the Resolution moved by Shri M. Mohamed Abdulla on the issue of NEET examinations in our country. पहले भी इसके ऊपर काफी discussion हुआ। जब कोचिंग सेंटर्स के बारे में बात हो रही थी, तो भारतीय जनता पार्टी के कई एमपीज़ बार-बार यह कह रहे थे कि यूपीए के टाइम पर इसको recommend किया गया था, कांग्रेस द्वारा recommend किया गया था। सर, यह सही बात है कि कांग्रेस गवर्नमेंट और कांग्रेस के एमपीज़ ने इसको recommend किया था। मैं कर्णाटक से आता हूँ, मेरे ख्याल से Karnataka is one of the first few States which allowed technical and professional colleges to mushroom. वहाँ पर इतने ज्यादा इंजीनियरिंग और मेडिकल कॉलेजेज़ हो गए थे कि गवर्नमेंट

Content Page

के सपोर्ट से ज्यादा से ज्यादा बच्चे इंजीनियरिंग और मेडिकल कॉलेजेज़ में पढ़ने लगे थे। लेकिन हम लोगों ने वहाँ पर realize किया, -- कांग्रेस की सरकार थी, वीरप्पा मोइली साहब चीफ मिनिस्टर थे, -- हम लोगों ने realize किया कि 25 परसेंट स्टूडेंट्स government quota में जाते हैं, जिनकी फीस कम होती है और 75 परसेंट स्टूडेंट्स से वे बहुत ज्यादा पैसा लिया करते थे। Management fees, capitation fees के नाम पर वहाँ पर बहुत ज्यादा donation दिया जाता था। जैसा अभी हमारे लीडर ऑफ द हाउस बता रहे थे, उस टाइम पर तो लाखों रुपए लिए जाते थे। Fees structure को rationalize करने के लिए, ज्यादा से ज्यादा बच्चे entrance examination के through आने के लिए Common Entrance Test for the first time हमारी स्टेट में 90s में कांग्रेस गवर्नमेंट के द्वारा start किया गया, जिसकी वजह से 75 परसेंट स्टूडेंट्स government quota में जाने लगे और 25 परसेंट स्टूडेंट्स donation, जिसको donation या capitation fees बोलिए, नहीं तो management fees बोलिए, उसमें जाने लगे। उसको भी सरकार ने fix किया था, जिसकी वजह से ज्यादा से ज्यादा स्टूडेंट्स इंजीनियरिंग और मेडिकल कॉलेज में जाने भी लगे, कम fees में जाने लगे, deprived sections से जाने लगे, rural areas से जाने लगे, जो गवर्नमेंट स्कूल से पढ़ कर आते थे, वे लोग जाने लगे। यह जो हमारा experience था, professional colleges में ज्यादा से ज्यादा deprived sections से बच्चों के जाने का जो experience था, Common Entrance Test का जो experience था, उस experience के तहत हम लोगों ने कहा कि पूरे देश में एक exam होना चाहिए, पूरे देश में rationalization होना चाहिए, पूरे देश में equality in education होनी चाहिए। ऐसा हम लोगों ने recommend किया। लेकिन आज क्या हो रहा है? अभी लीडर ऑफ द हाउस कह रहे थे कि इसमें यह हो गया, deprived sections आ गए, rural areas से आ गए, बहुत कुछ कह रहे थे, लेकिन जो कह नहीं रहे थे, उसको तमाम ऑपोज़िशन कैंप ने बार-बार उठाने की कोशिश की। आज पूरे देश को, पूरी दुनिया को पता है कि क्या हो रहा है। आज करोड़ों बच्चे, जो entrance examination में participate करना चाह रहे हैं, जो माँ-बाप अपनी पूरी जिंदगी की पूँजी को सँभाल कर अपने बच्चों को डॉक्टर-इंजीनियर बनाना चाह रहे हैं, उनके साथ क्या हो रहा है, आज देश के सामने है। आज क्यों हम अपोजिशन के एमपीज़ बार-बार यह कह रहे हैं कि नीट स्क्रैप होना चाहिए, एनटीए स्क्रैप होना चाहिए, यह आपके सामने है। इसमें मैं कितना भी बोलूँ, वह कम है। इसमें जिस तरह से papers leak हुए हैं, सत्तर पेपर्स लीक हुए हैं सात एग्जाम्स में। यह बात सारा हिंदुस्तान मान रहा है, सारे लोग मान रहे हैं, मीडिया में आया है, लेकिन इसको अगर कोई नहीं मान रहा है, तो इनके मंत्री नहीं मान रहे हैं, इनकी सरकार नहीं मान रही है।

सर, हर चीज में लीक - यहाँ पेपर लीक हो रहा है, * **...(व्यवधान)...**

श्री सभापतिः माननीय सदस्य, आप क्या बोल गए? **...(व्यवधान)...** माननीय सदस्य, **...(व्यवधान)...**

---

* Expunged as ordered by the Chair.

डा. सैयद नासिर हुसैनः इसमें grace marks का difference क्या है, पता नहीं।

श्री सभापतिः नहीं, आप सुनिए। आप भावना में क्या-क्या बोल गए? ...(**व्यवधान**)... That part is deleted. आप बहुत कुछ बोल गए कि कहाँ-कहाँ लीक हो गया। ...(**व्यवधान**)... ऐसा नहीं कहते हैं। ...(**व्यवधान**)... That is deleted. ...*(Interruptions)*...

डा. सैयद नासिर हुसैनः यह मैं नहीं कह रहा हूँ। वहाँ पर भारतीय जनता पार्टी की सरकार है। उनके Economic Offences Wing वाले ने investigation किया, उन्होंने बोला कि 30 लाख रुपये पेपर लेने के लिए - क्वेश्चन पेपर पाने के लिए 30-30 लाख रुपये दिये जा रहे हैं। गुजरात में लोगों को अरेस्ट किया गया। मुझे यह समझ में नहीं आता कि हिंदुस्तान के कोने-कोने से, महाराष्ट्र से, हरियाणा से, बिहार से, वेस्ट बंगाल से बच्चे, इतनी दूर-दूर से कैसे एक एग्जामिनेशन सेंटर पर, गोधरा में एक एग्जामिनेशन सेंटर पर लिखने जाते हैं। इसमें लगातार जो बात सामने आ रही है, उसमें एकदम साफ है कि नीट का जो पूरा सिस्टम है, एनटीए का जो पूरा सिस्टम है, इसमें करप्शन है और इसमें कुछ लोगों को, कुछ विचारधारा से जुड़े हुए बच्चों को फैसिलिटेट करने के लिए पूरा नीट का एग्जाम यूज़ किया जा रहा है। एनटीए कैसा है? यह जो National Testing Agency है, यह स्वयं कोई exam conduct नहीं करती है। यह outsource करती है। यह किसको outsource कर रही है - उन लोगों को, जो ...(**व्यवधान**)... उससे जुड़े हुए लोगों को contract दे रही है। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, rather than levelling allegations baselessly, why don't you make a suggestion? ...(*Interruption*s)...

डा. सैयद नासिर हुसैनः सर, मैं उस पर लास्ट में आता हूँ। ...(**व्यवधान**)... पहले क्या हो रहा है, वह बोल लूँ। ...(**व्यवधान**)... मैं उस पर लास्ट में आता हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Criticism is allowed if it is constructive. ...(*Interruptions*)...

डा. सैयद नासिर हुसैनः सर, किस-किस इंस्टीट्यूट को यह दिया गया है, यह सबको पता है और ये contracts किसको दिए जा रहे हैं, यह सबको पता है। यहाँ तक कि question papers ले जाने वाली जो एजेंसी है, ...(**व्यवधान**)... जो question papers को एक शहर से दूसरे शहर में पहुँचाने वाली एजेंसी है, examination centres तक उसे पहुँचाने वाली एजेंसी भी एक प्राइवेट एजेंसी है। वे किसको पेपर दे रहे हैं, कहाँ गाड़ी खड़ी कर रहे हैं, किसको पेपर लीक कर रहे हैं, वह किसी को भी पता नहीं है। तो यह जो एनटीए और नीट में लगातार जो धांधली हो रही है, इसके बारे में हम लोग यही कह रहे हैं। आपके पास आप क्यों exam conduct कर रहे हैं? अभी लीडर ऑफ दि हाउस कह रहे थे कि एससी-एसटी के बच्चे आ गए, इतने बढ़ गए, रूरल एरियाज़ से बढ़ गए। Actually, Sir, pre-NEET में 38 परसेंट urban areas से पास होते थे, आज

Content Page

post-NEET में 60 परसेंट के करीब मेट्रोपॉलिटन और urban areas से पास हो रहे हैं, 35 परसेंट रूरल एरियाज़ से पास हो रहे हैं। सर, आखिरकर ऐसा क्यों हो रहा है?

इसमें कोचिंग सेंटर्स के बिजनेस को बढ़ावा मिला है। कोचिंग सेंटर्स का बिजनेस, 65,000 करोड़ का बिजनेस है। अभी यह बोला जा रहा है कि 2028 तक यह 1 लाख, 38 हजार करोड़ का बिजनेस हो जाएगा। सर, कौन से बच्चे वहाँ जाकर कोचिंग ले सकते हैं? वहाँ जाकर जो लोग 5 लाख, 10 लाख, 15 लाख रुपए देकर कोचिंग ले सकते हैं, वही इसमें पास होते हैं। क्वेश्चन पेपर कैसा प्रिपेयर किया जा रहा है? कोचिंग सेंटर में जो पढ़ाया जाता है, उसके तहत, उस सिलेबस के तहत क्वेश्चन पेपर प्रिपेयर किया जा रहा है। क्वेश्चन पेपर का डिजाइन उस तरह से तैयार किया जा रहा है। तो मेरा यह मानना है कि ...(**व्यवधान**)... मेरा यह मानना है कि कोई भी entrance test, कोई भी education का system egalitarian होना चाहिए। ...(**समय की घंटी**)... उसमें equality होनी चाहिए। सर, मैं JNU से आता हूँ। मैं मंत्री जी को बोलूँगा कि वे JNU का entrance examination के system और वहाँ की admission policy पढ़ें कि वहाँ पर किस तरह से deprivation points दिए जाते हैं। वहाँ grace marks नहीं देते, deprivation points दिए जाते हैं। ...(**समय की घंटी**)... आप एससी-एसटी हैं, तो कितने deprivation points मिलेंगे? ...(**व्यवधान**)...

MR. CHAIRMAN: Now, nothing is going on record. ...*(Interruptions)*...

डा. सैयद नासिर हुसैनः सर, ...(**व्यवधान**)... तो कितने deprivation points मिलेंगे? ...(**व्यवधान**)... सर, दो मिनट। ...(**व्यवधान**)... सर, बीच में ...(**व्यवधान**)... दो मिनट। ...(**व्यवधान**)...

MR. CHAIRMAN: Please, please. ...*(Interruptions)*... Listen to me. ...*(Interruptions)*...

श्री सैयद नासिर हुसैनः सर, अगर आप backward region से आते हैं, तो कितने deprivation points, अगर एससी लड़का हो, तो कितने deprivation points, एससी लड़की हो, तो कितने deprivation points और economically weaker section से हो, तो कितने deprivation points मिलेंगे? सर, यह जो deprivation points वाली पॉलिसी है, जो JNU की admission policy है, मैं बोलूँगा कि वे जाकर उसको पढ़ लें और उसके तहत इसे बनाएँ। हम यह कह रहे हैं कि नीट अच्छी मंशा से बनाई गई होगी, लेकिन उसमें loopholes निकल कर सामने आए और यह सरकार नीट examination conduct करने में विफल रही। इसलिए मैं सजेस्ट करूँगा कि दोनों हाउसेज़ की एक कमेटी बने और उसमें इस पर डिटेल में डिस्कशन हो। हम यह सोचें कि कैसे नए तरीके से National Entrance Exams conduct किया जाए और examination pattern को किस तरह से design किया जाए कि उसमें deprived section और rural background के ज्यादा-से-ज्यादा स्टूडेंट्स participate कर सकें और सीट पा सकें।

Content Page

सर, मैं एक ही चीज बोलूँगा कि हमारे लीडर ऑफ दि हाउस बोल रहे थे कि इतने बड़े-बड़े डॉक्टर्स हो गए, इतने लोगों को सुविधा मिल गई, लेकिन एक चीज यह भी है कि 5.8 million malpractices cases by doctors have come to the fore. ये उन्हीं डॉक्टर्स के हैं, जो * तरीके से नीट के माध्यम से डॉक्टर्स बने हैं। धन्यवाद, चेयरमैन सर।

MR. CHAIRMAN: Hon. Members, the Resolution moved by the hon. Member, Shri M. Mohamed Abdulla, has remained inconclusive. ...*(Interruptions)*... So, his presence and absence...*(Interruptions)*... It has remained inconclusive.

ANNOUNCEMENTS BY THE CHAIR - *Contd.*

MR. CHAIRMAN: Hon. Members, the Constitution was amended and Part-IX(B) was inserted in the Constitution as a consequence of the Constitution (Ninety-seventh Amendment) Act, 2011, in the year 2012. That pertains to the co-operative societies. Earlier, similar Amendment was made in the Constitution for Panchayats and Municipalities. The Discussion on the Ministry of Co-operation has not taken place in either of the Houses thus far. This being a very important sector for our social development, the fourth Ministry for discussion will be the Ministry of Co-operation. The Discussion will be initiated by the DMK Member, Shri Tiruchi Siva. The House stands adjourned to meet at 11.00 a.m. on Monday, the 5th August, 2024.

The House then adjourned at twenty-seven minutes past four of the clock till eleven of the clock on Monday, the 5th August, 2024.

---

* Expunged as ordered by the Chair.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)